#### HARYANA VIDHAN SABHA

# SUBJECT COMMITTEE ON EDUCATION, TECHNICAL EDUCATION, VOCATIONAL EDUCATION, MEDICAL EDUCATION AND HEALTH SERVICES.

(2019-2020)

(FIFTH REPORT)

ON

# EDUCATION AND HEALTH SERVICES DEPARTMENT & HARYANA SHEHERI VIKAS PRADIKARAN DEPARTMENT



(Presented to the House on 4th March, 2020)

HARYANA VIDHAN SABHA SECRETARIAT CHANDGIARH 2020

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COMPOSITION OF THE SUBJECT COMMITTEE ON EDUCATION TECHNICAL EDUCATION, VOCATIONAL EDUCATION, MEDICAL EDUCATION AND HEALTH SERVICES.

(Constituted on 10<sup>th</sup> April, 2019 for the year 2019-2020)

#### **CHAIRPERSON**

1. Shri Umesh Aggarwal.

#### **MEMBERS**

- 1. Shri Kuldip Sharma
- 2. \*\* Smt. Shakuntala Khatak
- 3. Dr. Abhe Singh Yadav
- 4. Shri Om Prakash Yadav
- 5. Shri Subhash Sudha
- 6. Shri Ram Chand Kamboj
- 7. Prof. Ravinder Baliala
- 8. Shri Jasbir Deswal
- 9. \*\*\*Shri Shyam Singh

#### SPECIAL INVITEE

- 1. \*Shri Pirthi Singh
- 2. \*Shri Om Parkash Barwa
- 3. \*Shri Balkaur Singh Kalanwali

\*Nominated vide Notification No.HVS/Education & Health Services/1/2019-2020/44 dated 15<sup>th</sup> May, 2019.

\*\*Regignation vide Notification No.HVS/Education & Health Services/1/2019-2020/45 dated 15<sup>th</sup> May, 2019.

\*\*\*Regignation vide Notification No.HVS/Education & Health Services/1/2019-2020/54 dated 29<sup>th</sup> May, 2019.

#### **SECRETARIAT**

- 1. Shri Rajender Kumar Nandal, Secretary.
- 2. Smt. Pardeep Kaur, Under Secretary.

COMPOSITION OF THE SUBJECT COMMITTEE ON EDUCATION, TECHNICAL EDUCATION, VOCATIONAL EDUCATION, MEDICAL EDUCATION AND HEALTH SERVICES.

(Constituted on 4<sup>th</sup> December, 2019 for the remaining period of the year 2019-2020)

#### **CHAIRPERSON**

1. Smt. Seema Trikha.

#### **MEMBERS**

- 1. Shri Rajinder Singh Joon
- 2. Shri Gopal Kanda
- 3. Shri Vinod Bhayana
- 4. Shri Ram Kumar Gautam
- 5. Shri Narender Gupta
- 6. Shri Balbir Singh
- 7. Shri Varun Chaudhary
- 8. Shri Balraj Kundu

#### SPECIAL INVITEE

- 1. \*Smt. Nirmal Rani
- 2. \*Shri Laxman Singh Yadav

\*Nominated vide Notification No.HVS/Education & Health Services/1/2019-2020/7 dated 13<sup>th</sup> January, 2020.

#### **SECRETARIAT**

- 1. Shri Rajender Kumar Nandal, Secretary.
- 2. Smt. Pardeep Kaur, Under Secretary.

#### INTRODUCTION

- 1. I, Seema Trikha, Chairperson of the Subject Committee on Education, Technical Education Vocational Education, Medical Education and Health Services having been authorized by the Committee in this behalf, present the Third Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education, and Health Services.
- 2. The Committee considered and approved this report at their sitting held on 20<sup>th</sup> February, 2020
- 3. A brief record of the proceedings of the meetings of the Committee has been kept separately in the Haryana Vidhan Sabha Secretariat.
- 4. The Committee would like to express their thanks to the Government Officers and other representatives of Education, Health and Medical Education and Research Departments who appeared for oral evidence before them for the cooperation in giving information to the Committee.
- 5. The Committee is also thankful to the Secretary, Under Secretary and other Officials of Haryana Vidhan Sabha Secretariat.

Chandigarh: The 20<sup>th</sup> Feb., 2020 (Seema Trikha)
Chairperson,
Subject Committee on Education,
Technical Education, Vocational Education,
Medical Education and Health Services

#### REPORT

The Subject Committee on Education, Technical Education Vocational Education, Medical Education and Health Services for the year 2019-2020 consisting of nine members and two Special Invitees were nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on under Rule 279-A of the Rules of Procedure & Conduct of Business in the Haryana Legislative Assembly.

The Functions of the Committee are as under:-

- 1. to scrutinize the demands for grants;
- 2. to examine the working of these departments and to suggest measures for improvements in administration and in different programmes/schemes/projects
- 3. to examine legislation;
- 4. to advice Government on a question of policy or legislation on which Government may consult a Committee
- 5. to discuss generally and formulate view on
  - a) State's Five Year Plan Programme relating to these departments and their implementation;
  - b) Report of Public Undertaking under these department;
  - Reports of any statutory or other body, including any Commission of Inquiry, which are laid before the House relating to these departments; and
  - d) Annual Performances Reports of these Departments.

The Subject Committee held 46 sittings during the year 2019-2020 (till finalization of the Report)

#### **HEALTH SERVICES DEPARTMENT**

The Committee discussed its scope and functions and framed the following questionnaires:-

- 1. The Action Taken Report by the department on the recommendations/ observations of the third report of the committee presented in the house on 15<sup>th</sup> March'2018.
- 2. What steps have been taken by Health Department to make the people aware about free treatment of BPL/EWS in Super-Speciality Hospitals, which have been allotted the subsidised land by Harvana Govt.?
- 3. District wise details of the BPL/EWS patients referred by CMOs to Super Speciality Hospitals, which have been allotted the subsidised land by Haryana Govt., along with the details of patients treated by specific Hospital in which they have been referred.
- 4. The copy of Act/Policy for Organ Transplantation of foreigner patients for private hospitals in the state to be supplied to the committee.
- 5. What is the policy in respect of Govt. Hospitals for purchase of the medicines?
- 6. District wise detail of spurious medicines confirmed/ noticed in the state?
- District wise details of FIR registered under PCPNDT Act in last two years in the state
- 8. Details of complaints received against Medicity/ Fortis/ Artemis Hospitals along with the department action taken reports by in last two years be supplied to the committee.
- 9. If there are adverse comments against any Hospital/Doctor by the Medical Negligence Board, then what are the actions taken against those Hospitals/Doctors?
- 10. How many persons have been employed on-
  - (a) Out Source Policy/ Contractual Services in the Health Department in various categories from the last two years and what is the amount of money deposited in EPF/ESI for contractual services?
  - (b) What are the details of agencies empanelled by the Department for contractual services as said at 'a' above?

**Reply recivied from the Health Services Department** 

QUESTION	REPLY	REMARKS
Q. No.1: The Action Taken Report by the department on the recommendations/ observations of the third report of the committee presented in the house on 15 <sup>th</sup> march'2018	The question marked at serial no. 1 in the questionnaire, received from Haryana Vidhan Sabha Secretariat, was not clear and has mentioned an invalid date, hence, an email was sent to the System Analyst for clarification. In response to this, two pages with heading "Observations/ Recommendations of the Committee" were received. The issues raised in the mail pertaining to health department at points 1, 2, 3, 6 and 7 were sent to the concerned branches of the office of DGHS and reply is summarised as below.	
	-It is submitted that Dengue cases are confirmed by Health Department by Elisa based IgM and NS1 tests, as per the guidelines of NVBDCP.	
	-During the year 2017 (Jan to Dec), total 4550 samples were found positive for Dengue, out of which 1533 samples were IgM positive and 3017 were NS1 positive. In most private hospitals/labs, Rapid Diagnostic Tests are done, which is not recommended for Dengue diagnosis as per NVBDCP & Govt. of India guidelines, moreover, these RDT are not confirmatory and also give high false positive results, resulting in high number of cases reported by the private labs.(Annexure- A)	
	-Regular steps were undertaken for control of dengue as per guidelines in all the affected areas. Source reduction activities were carried out by Health Staff and domestic breeding checkers were deployed during transmission season. Total 92.51 lacs domiciliary visits (*i.e. total houses searched in repeated visits) were carried out in all the Districts (Annexure- B). Fogging is mainly recommended during outbreak situations, but not as a routine measures. Fogging was also carried out in all affected areas, wherever required.	

QUESTION	REPLY	REMARKS
	-During the financial year 2016-17, total budget amounting to <b>Rs.200lacs</b> was approved in RoP 2016-17 (Gol budget), out of which <b>Rs.110.62 lacs</b> were utilized. It is also submitted that Fogging is done by the department of ULB/PRIs, and the insecticide used for Fogging is provided by Health Department, 496 litres of Cyphenothrin insecticide was consumed during year 2016, costing <b>5.93 lacs</b> . Besides this, <b>Rs. 320 lacs</b> were utilized from State Budget for indoor residual Spray (IRS) in high malaria affected areas (Cost for purchase of Deltamethrin Insecticide and spray wages for Seasonal Spray Staff)	
	-Similarly, the expenditure incurred by AIDS Control Society during the year 2016-17 was 1612.65 lacs, out the total available Budget of 2193.0 lacs.	
	-Point No. 6 of the question No. 1 is covered in the reply of question no. 3	
Q.No.2: What steps have been taken by Health Department to make the people aware about free treatment of BPL/EWS in Super-Speciality Hospitals, which have been allotted the subsidised land by Haryana Govt.	The Policy guidelines for providing free treatment to poor patients framed by Haryana State Vikas Pradhikaran (HSVP) [previously known as Haryana Urban Development Authority (HUDA)], and intimated to Health department on 13.08.2008, (Annexure- D) and also to all Deputy Commissioners of the State, however, that was probably not circulated to all Civil Surgeons from the office of DGHS. However, the copy of this Policy Guidelines was sent to all Civil Surgeons of the State of Haryana by Civil Surgeon Gurugram by email dated 28.08.2018.	
	There are various steps in the form of IEC activities, taken by the Civil Surgeons of the State in spreading awareness about the free treatment of BPL/EWS patients in these Super Speciality Hospitals. Mainly, Civil Surgeon Gurugram has done IEC activities such as, displaying of Hoardings, Flex board in Civil Hospital and other Health Care	

QUESTION	REPLY	REMARKS
	facilities of the District Gurugram.  As per the information received from Civil Surgeon Gurugram, the said 3 private Super Speciality Hospitals have also done similar IEC activities in their respective hospitals.  As per the latest information received from HSVP vide letter dated 02.08.2018, regarding the issue of referring patients to these private hospitals, which have been allotted subsidised land by Govt. of Haryana, that there is no need of referrals from Civil Surgeons, meaning there by that eligible patients can directly approach these hospitals for treatment. (Annexure-E)	
	In response to the letter received from HSVP dated 02.08.2018, the Health Department has written letter to HSVP seeking information of all the hospitals covered under this Policy and also requested to ensure wide publicity of this Policy in the whole state.  The district wise detailed report is depicted in the table attached (Table-1)	
Q. No.3: District wise details of the BPL/EWS patients referred by CMOs to Super Speciality Hospitals, which have been allotted the subsidised land by Haryana Govt., along with the details of patients treated by specific Hospital in which they have been referred.	The detail of the BPL/EWS patients referred by Civil Surgeons of the State to the private Super Speciality hospitals, which have been allotted subsidised land by Haryana Govt., is depicted in the attached <b>Table-2</b> , along with number of BPL/EWS patients treated in these private Super Speciality Hospitals, as provided by the Civil Surgeon, Gururgram. The comprehensive report of the patients treated at these private Super Speciality hospitals is attached with. <b>(Annexure –F)</b> It is to be noted that the huge difference in the number of patients, referred and treated at these private Super Speciality hospitals is due to directly approaching of eligible patients without referrals.	
Q. No.4: The copy of Act/Policy for Organ	The copy of the Transplantation of Human Organs and Tissues Act, 1994 along with the Transplantation of Human Organs and	

QUESTION	REPLY	REMARKS
Transplantation of foreigner patients for private hospitals in the	Tissues Rules, 2014 is annexed at Annexure-G.	
state to be supplied to the committee.	According to the Act (Rule no. 20), in case of foreigner patients i.e. when the proposed donor or the recipient are foreigners; the following procedure is followed-	
	a) A senior Embassy official of the country of origin has to certify the relationship between the donor and recipient as per form 21 and in case a country does not have an Embassy in India, the certificate of relationship, in the same format, shall be issued by the Government of that country;	
	b) The authorisation Committee shall examine the case of all Indian donors consenting to donors to a foreign national (who is a near relative), including national of Indian origin, with greater caution and such cases should be considered rarely on case to case basis:	
	Provided that Indian living donors wanting to donate to a foreigner other than near relative shall not be considered.	
Q. No.5: What is the policy in respect of Govt. Hospitals for purchase of the medicines?	There are centralised purchase policies for the procurement of medicines as per the policy guidelines issued the Govt. and revised on 16.04.2015 vide Memo No. 15/15/2006-6HB-II, and the copy of the same is annexed at (Annexure- H).	
	For the purchase of medicines & Equipment, an autonomous institute namely Haryana Medical Service Corporation Ltd., which was set up by the Govt. in the year of 2013-2014.	
Q.No.6: District wise detail of spurious medicines confirmed/ noticed in the state?	The detail of the spurious medicines with effect from April'2016 till date is tabulated at Annexure 'I'.	

QUESTION	REPLY	REMARKS
Q.No.7: District wise details of FIR registered under PCPNDT Act in last two years in the state.	The number of the FIRs registered under PCPNDT Act in last two years in all the districts of the State is illustrated in the <b>Table-3</b> . There have been 65 FIRs registered in year of 2017 and 61 in 2018, as reported by PCPNDT department.	
Q.No.8:  Details of complaints received against Medicity/ Fortis/ Artemis Hospitals along with the department action taken reports by in last two years be supplied to the committee.	Information regarding the number of complaints received against Medicity/Fortis/Artemis hospitals is available from the District Gurugram are annexed at (Annexure- J).  -The complaints were received by Civil Surgeon, Gurugram from Court, Police Department, Medical council of India and CM Window. The complaints are enquired by the District Medical Negligence Board and reports are submitted to the concerned Department, from which the complaints were received.  -It is to be noted that Civil Surgeon has no power to take any punitive or administrative action against any hospital in case of any negligence. Civil Surgeon can take action only in case, where Government has issued instructions, as in case of Blood bank, Drugs or Ultrasound Centres.	
Q.No.9:  If there are adverse comments against any Hospital/Doctor by the Medical Negligence Board, then what are the actions taken against those Hospitals/Doctors?	It is submitted that there is a Medical Negligence Board in each of the Districts. The number of complaints received for enquiry by these District Medical Negligence Boards is tabulated in the attached Table-4, along with the number of adverse reports, where negligence was found against Hospital/Doctor. The detail of such adverse reports is annexed at (Annexure-K).	
Q.No.10: How many persons have been employed on- a) Out Source Policy/ Contractual Services in	There were 4799 contractual employees in 2017, and 6665 in year 2018. A total amount of Rs.96128197.56 as EPF in 2017 and Rs.135522556 in 2018 was deposited. Similarly an amount in the tune of Rs.21373971.16 as ESI in 2017 and	

QUESTION	REPLY	REMARKS
the Health Department in various categories from the last two years and what is the amount of money deposited in EPF/ESI for contractual services?	Rs.41924909.16 was deposited. (Annexure-L)	
Q.No.10: (b) What are the details of agencies empanelled by the Department for contractual services as said at 'a' above?	The details of the agencies engaged for the out sourcing services is annexed at Annexure- L.	

Table 1

S. No.	District	No. & Name of the Super Specialty Hospitals, which have been allotted the subsidised land by Govt. of Haryana	The steps taken by Civil Surgeons to make people aware about free treatment of BPL/EWS in these Super Specialty Hospitals		
1	Ambala	NIL	NIL		
2	Bhiwani	NIL	NIL		
3	Faridabad	NIL	Meetings, Hoardings		
4	Fatehabad	NIL	NIL		
5	Gurugram	1.Fortis 2.Medanta 3.Artemis	Mail sent to all CS of state, Hoardings, Flex boards at CH, Display in OPD & Pharmacy, IEC materials displayed in said private hospitals.*		
6	Hisar	NIL	NIL		
7	Jhajjar	NIL	NIL		
8	Jind	NIL	NIL		
9	Kaithal	NIL	NIL		
10	Karnal	NIL	NIL		
11	Kurukshetra	NIL	NIL		
12	Mewat	NIL	NIL		
13	Narnaul	NIL	IEC activities, Display boards		
14	Palwal	NIL	NIL		
15	Panchkula	NIL	NIL		
16	Panipat	NIL	NIL		
17	Rewari	NIL	NIL		
18	Rohtak	NIL	NIL		
19	Sirsa	NIL	NIL		
20	Sonepat	NIL	NIL		
21	Yamunanagar	NIL	NIL		

Table 2

S.No.	District	No. of EWS	S/BPL patie	nts	
		Referred by	y CMOs	Treated at these Super Sp Hospitals	
		2017	2018	2017	2018
1	Ambala	NIL	NIL	NIL	NIL
2	Bhiwani	NIL	NIL	NIL	NIL
3	Faridabad	NIL	NIL	NIL	NIL
4	Fatehabad	NIL	NIL	NIL	NIL
5	Gurugram	46	101	3009	5785
6	Hisar	NIL	NIL	NIL	NIL
7	Jhajjar	NIL	NIL	NIL	NIL
8	Jind	NIL	NIL	NIL	NIL
9	Kaithal	NIL	NIL	NIL	NIL
10	Karnal	NIL	NIL	NIL	NIL
11	Kurukshetra	NIL	NIL	NIL	NIL
12	Mewat	NIL	NIL	NIL	NIL
13	Narnaul	NIL	NIL	NIL	NIL
14	Palwal	NIL	NIL	NIL	NIL
15	Panchkula	NIL	NIL	NIL	NIL
16	Panipat	NIL	NIL	NIL	NIL
17	Rewari	NIL	NIL	NIL	NIL
18	Rohtak	NIL	NIL	NIL	NIL
19	Sirsa	NIL	NIL	NIL	NIL
20	Sonepat	NIL	NIL	NIL	NIL
21	Yamunanagar	NIL	NIL	NIL	NIL

Table 3

S. No.	Name of District	No. of FIRs	No. of FIRs under the PCPND Act		
		2017	2018	Total	
1	Ambala	3	10	13	
2	Bhiwani	4	1	5	
3	Faridabad	0	0	0	
4	Fatehabad	1	2	3	
5	Gurugram	2	1	3	
6	Hisar	4	5	9	
7	Jhajjar	2	3	5	
8	Jind	7	0	7	
9	Kaithal	4	5	9	
10	Karnal	4	3	7	
11	Kurukshetra	6	1	7	
12	Mewat	0	1	1	
13	Narnaul	4	3	7	
14	Palwal	1	2	3	
15	Panchkula	0	0	0	
16	Panipat	0	1	1	
17	Rewari	5	0	5	
18	Rohtak	1	8	9	
19	Sirsa	4	2	6	
20	Sonepat	10	11	21	
21	Yamunanagar	3	2	5	
Total		65	61	126	

Table 4

S. No.	Name of District	Reports of Medical Negligence Board (ATRs attached separately)			
			complaints ceived	No. of Adverse reports	
		2017	2018	2017	2018
1	Ambala	1	6	0	0
2	Bhiwani	0	0	-	-
3	Faridabad	0	0	-	-
4	Fatehabad	14	23	0	0
5	Gurugram	20	83	2	3
6	Hisar	3	2	0	1
7	Jhajjar	0	5	0	2
8	Jind	0	0	-	-
9	Kaithal	0	3	-	0
10	Karnal	0	0	-	-
11	Kurukshetra	0	0	-	-
12	Mewat	0	0	-	-
13	Narnaul	6	13	0	0
14	Palwal	21	16	0	0
15	Panchkula	3	2	0	1
16	Panipat	0	0	-	-
17	Rewari	-	-	-	-
18	Rohtak	0	5	-	0
19	Sirsa	-	-	-	-
20	Sonepat	0	0	-	-
21	Yamunanagar	40	32	0	0
	TOTAL	108	190	2	7

Annexure A
District Wise Dengue Cases Reported during the Year 2017

SI No.	District	Total Confirmed Dengue Cases in the District			
		IgM	NS1	Total	
1	Ambala	116	209	325	
2	Bhiwani	35	50	85	
3	Faridabad	119	34	153	
4	Fatehabad	130	289	419	
5	Gurugram	15	51	66	
6	Hissar	234	304	538	
7	Jhajjar	9	102	111	
8	Jind	50	85	135	
9	Kaithal	59	98	157	
10	Karnal	84	150	234	
11	K.Shetra	162	166	328	
12	Nuh	0	0	0	
13	Narnaul	3	0	3	
14	Palwal	2	1	3	
15	Panchkula	63	130	193	
16	Panipat	173	296	469	
17	Rewari	6	131	137	
18	Rohtak	208	698	906	
19	Sirsa	8	156	164	
20	Sonepat	15	39	54	
21	Y. Nagar	42	28	70	
Total		1533	3017	4550	

Annexure B
District-wise detail of Domiciliary Visits for Source Reduction Activities

SI. No.	District	Domiciliary visits i.e. total houses searched in repeated visits by Health Staff and DBCs (weekly/ fortnightly/ monthly)	
1	Ambala	98112	
2	Bhiwani	699181	
3	Faridabad	140560	
4	Fatehabad	505800	
5	Gurugram	411310	
6	Hissar	437977	
7	Jhajjar	612947	
8	Jind	873899	
9	Kaithal	910408	
10	Karnal	304872	
11	Kurukshetra	278599	
12	Nuh	106542	
13	Narnaul	278439	
14	Palwal	106885	
15	Panchkula	133051	
16	Panipat	824964	
17	Rewari	464594	
18	Rohtak	814976	
19	Sirsa	230116	
20	Sonipat	908657	
21	Y. Nagar	110027	
Grand Tota	al	9251916	

#### Annexure D

## POLICY GUIDELINES - PROVIDING FREE TREATMENT TO POOR PATIENTS

From

The Chief Administrator, Haryana Urban Development Authority. Panchkula

To

- 1. All the Administrators, HUDA in the State
- 2. All the Estate Officers, HUDA in the State Memo No. A-Pwn- UB-II-08/29630-50

Dated 13108-08

Subject: Policy Guidelines for ensuring implementation of terms and conditions of allotment regarding free treatment to the Poor persons or patients and making it mandatory for the Hospitals to maintain record and registers thereof.

- This is in furtherance of this office memo no. A-14-97/16291-311 dated 12th May, 1997, 9687-94 dated 7th April, 1998 and A-1-98/32463 dated 6th November, 1998 on the subject cited above.
- Whereas HUDA has been allotting sites in HUDA Sectors to various Hospitals with specific terms and conditions for providing free treatment to poor persons or patients in consonance with the guidelines issued on the subject from time to time. The matter pertaining to providing free treatment to poor patients by the hospitals which are allotted sites in HUDA Sectors has been engaging the attention of the Haryana Urban Development Authority since long. This issue was consequently placed before the Authority in its 101st meeting held under the chairmanship of the Chief Minister, Haryana on 11th June, 2008 under agenda item No. A-101" (3) Suppl. wherein detailed policy guidelines were approved for ensuring implementation of terms & conditions of allotment regarding free treatment to the poor persons or patients and making it mandatory for the Hospitals to maintain necessary records and registers thereof.
- The following policy procedure is hereby prescribed-
- · I Eligibility
- Any person having a BPL card, Class IV employees of Haryana Government or undertakings or any other person having monthly income not exceeding Rs. 5,000/- per month will be classified as belonging to weaker section of society and would be entitled for treatment as spelt out in the policy on the subject.
- The benefit under the policy will be restricted to poor persons of Haryana domicile only.
- Outdoor Patients

The Hospital Administration of those Hospitals which have been allotted sites in HUDA Sectors or any Urban Estate of Haryana shall provide free services to 20% of the total out-door patients being attended to by them on first come first serve basis to such patients.

III Indoor Patients

The Hospital Administration shall reserve 10% of the beds for free-of- cost to the members of the weaker sections of the society as defined above.

- . IV Super Speciality Hospitals
  - i) The Super Specialty Hospitals shall charge subsidized rates i.e. 30% of the normal charges for 20% of the functional beds in addition to providing free OPD services to 20% of patients of weaker sections of society as
  - The patients under this category may be referred by the following
  - A) Chief Minister, Haryana.
  - B) Health Minister, Haryana.

Civil Surgeon or Nodal Officer of the District.

D) District Red Cross Society after approval by the President-cum-Deputy Commissioner.

#### V Emergency Treatment

It will, however, be mandatory for the Hospital Authorities to admit and provide treatment to the eligible patients brought to the hospital in emergent situations even without formal reference from the above authorities in advance. The formality of reference can be completed subsequently.

VI Monitoring Committee

- i) The following officers shall constitute the Monitoring Committee for ensuring the implementation of terms and conditions of the policy under reference.
- A) Administrator, HUDA(Chairperson)
- B) President of Distt. Red Cross Society or his Nominee(Member)
- C) Civil Surgeon of the Distt.(Member)
- D) Estate Officer, HUDA (Member Secretary).
- The Hospital Administration shall maintain a separate Register for such patients who have been provided free OPD/ Indoor beds/ super specially treatment.
- iii) The register shall be made available for scrutiny from time to time by Administrator HUDA, Estate Officer and President Red Cross Society or his representative.
- iv) The concerned Hospitals will submit quarterly report in this br=behalf to the concerned Estate Officer who will further transmit a copy to the respective Administrator, HUDA for verification of the implementation of the terms and conditions stipulated in the policy.
- The Committee shall meet regularly at least once in a quarter to review the implementation of terms and conditions. The Hospital Administration shall supply such information as may be asked by the committee. The Committee shall also send its recommendations for better implementation of the services to poor patients to the chief Administrator HUDA from time to time.

vi) In case of Violation of these instructions, the Estate Officer, shall be competent to proceed for resumption of the plot (on the recommendations of this Committee) as per HUDA Rules and Regulations.

You are, therefore, requested to initiate appropriate steps to ensure the compliance of the policy guidelines in letter and spirit and communicate this policy to all such allottees by Regd. Post for strict compliance. You are further requested to send acknowledgement of the receipt of this communication along with action taken report by 31.08.08 positively.

This may be given TOP PRIORITY.

(T.C. Gupta, IAS) Chief Administrator Haryana Urban Development Authority Panchkula

Endst. No. A-pwn-UB-II-08/29051-29119

A copy of above is forwarded to the following for information and necessary action.

- All Deputy Commissioners-cum- Presidents, Distt. Red Cross Societies in Haryana State.
- The Director General, Health Services, Sector-6, Panchkula.3. All Civil Surgeons in Haryana State.
- The Chief Controller of Finance, HUDA, Panchkula.5. The Chief Engineer, HUDA, Panchkula.
- The Chief Engineer-I, HUDA, Panchkula.7. The Sr. Architect, HUDA, Panchkula.
- The L.R. HUDA, (HQ), Panchkula9. The Enforcement Officer HUDA (HQ), Panchkula
- The Deputy ESA, HUDA (HQ), Panchkula 11. Dy. Supdt. /All Assistants/ Record Keeper of Urban Branch, HUDA (HO).

(A.K. Yadav, IAS) Administrator (HO) for Chief Administrator HUDA, Panchkula

Dated

#### Internal Distribution-

- Sr. Secretary to Hon'ble CM/ chairman, HUDA for the information of the chairman.
- ii) PS/FCTCP for the information of FCTCP.

#### Annexure E



हरियाणा शहरी विकास प्राधिकरण HSVP Tel: Nebsite: Toll Free No. E-mail in

Address:

0177-25600 NOWW.HSVP.4 Is. 1800-180-301 adoHSVF3600 C-3 HSVP HQ S Panchkula

To

The Additional Chief Secretary, Health Department, Haryana, Chandigarh. PC2513579

Dated 50 08

Memo No. A-6-UB-2018/ /55 6 9 6

Dated: 2/8/18

Subject: -

Revised draft Policy Guidelines for ensuring implementation of terms & conditions of allotment regarding free treatment of the Poor persons of patients and making it mandatory for the Hospitals to maintain record and registers thereof.

The matter was taken up in the committee of Haryana Vidhan Sabha in its meeting held on 10.01.2018. It was observed that HSVP has issued policy guidelines in detail regarding free treatment to the poor persons/patients and making it mandatory for the hospitals to whom the site are allotted in Urban Estate to maintain records and register thereof vide memo no. A-Pwn-UB-II-8/29630-50 dated 13.08.2008.

DYMS

As per policy guidelines, a monitoring committee consisting of President of District Red Cross Society or his naminee, Civil Surgeon of the District, Estate Officer, HSVP as members under the chairmanship of Administrator, HSVP has been considered for ensuring the implementation of terms and conditions of the policy/instructions. The said committee shall have to meet at least once in a quarter to review the implementation of the terms and conditions of policy guidelines. As per information received, the said committee has conducted meetings on 10.06.2014, 29.01.2015, 16.09.2016,07.12.2016, 23.08.2017 & 16.05.2018 under the chairmanship of Administrator, HSVP, Gurugram to ensure the implementation of the terms & conditions of the policy guidelines regarding free treatment to the poor persons/patients in respect of Medenta, Fortis, Gurugram and Puspanjali Hospitals, Rewari.

7.60

It is metioned here that as per policy of HSVP dated 06.11.1998 (copy enclosed), 50% of the hospital sites provided in an Urban Estate are reserved for Govt. Hospitals and balanced 50% sites are advertised for inviting applications for allotment of such sites. This policy has been revised and circulated vide letter dated 11.08.2016(copy enclosed). The revised policy envisages that 50% sites earmarked for private hospitals shall

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be disposed of by way of limited auction.

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हरियाणा शहरी विकास प्राधिकरण HSVP

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Tel: Website: Toli Free No. E-mail id:

0172-2564048 WWW.HSVP.gov.l 1800-180-3030 adoHSVP3@gmail.s

Address: C-3 HSVP HQ Secto

- 4. Further, the scheme of Medicity was advertised under the policy dated 06.11.1998 for the first time on 31.03.2002 and the same remained opened upto 01.07.2002. Only one application of Max Health Care India Ltd., New Delhi was received for allotment of 10 acres Hospital site. The application was neither on the prescribed proforma nor earnest money was deposited with the application, therefore, the application was not considered.
- The second advertisement was issued on 18.08.2002 in which
  no time limit was prescribed for applying for the super-specialty
  hospital sites. Again no application was received for the
  allotment of hospital sites.
- 6. The scheme was again advertised on 1,2,2004 without any closing date. Applications were invited for allotment of five hospital sites planned in Medi-City measuring 10.0 acres, 7.85 acres, 6.0 acres, 3.50 acres and 3.40 acres. The prescribed rate was Rs. 1.50 Crore per acre. In response to this advertisement, four applications were received from the following applicants:-
- Sh. Harpal Singh, Chairman, Fortis Health Care Ltd., New Deihi.
   Sh. S. Ashoka Iyer, Chief Group Advisory Services, M/s Apollo
- Tyres Ltd., Gurgeon.

  (iii) Dr. Kanwal Kishore and Dr. (Mrs.) Shanta Kishore, Sultanate of Oman.
- (iv) Dr. Naresh Trehan, Executive Director, Escorts Heart Institute & Amp; Research Centre, New Delhi.
- Applications of all the four applicants were examined by the screening committee in its meeting held on 09.07,2004. The committee unanimously recommended allotment of entire land measuring 43.0 acres to Dr. Naresh Trenan.
- 8. In its project report Dr. Trehan had asked to increase in FAR of the site from 1.50 to 2.50. A committee of Chief Controller of Finance, Chief Engineer and Chief Town Planner, HSVP was constituted to examine the request. The committee recommended variable FAR for different components and accordingly differential rates were charged as per following details:-

Major Components	Area (in acres).	FAR	Rates per acre (in crores)	Amoun (in crores)
Hospital and Medical Education	25.0	2.5	1.65	41.25
Support area	5.0	1.5	1.08	5.40
Guest House	6.0	1.75	1.57	9.42
Residential accommodation	7.0	1.75	1.57	10.99
Total	43.0	-	-	67.06



### हरियाणा शहरी विकास प्राधिकरण

Tel: Website: Tall Free No.

0172-2564048 www.HSVP.gov.in 1800-180-3030

E-mail id:

adoHSVP3@gmail.com Address: C-3 HSVP HQ Sector-6

Panchkula

- The matter regarding allotment of 43.0 acres of land to Dr. 9. Naresh Trehan for development of Medicity with above referred FAR and rates was placed before the 92<sup>nd</sup> meeting of the Pradhikaran held on 02.08.2004 which was approved by the Pradhikaran. The land was allotted vide allotment letter no. 1704 dated 29.10.2004 (copy enclosed).
- Now, the HSVP has formulated a draft revised policy guidelines 10. of allotment of hospital sites regarding treatment to poor persons/patients to maintain their records and to make simplier and people friendly so as to provide benefits of medical facilities to them by the private hospitals established on the sites allotted by HSVP. A copy thereof is enclosed herewith for further necessary action.
- It is therefore, requested that valuable comments of your office . 11. on the proposed policy may be offered, so that it could be finalized. In the revised policy, the issue of referral is being discontinue and any eligible person, as defined in the policy, can directly avail the benefit of the free treatment. It is also proposed that a regular agenda item may be included in the monthly meeting Chaired by Deputy Commissioner, pertaining to the review of implementation of the policy parameters.

DA/ As above

(Shiv Prashad, HCS) saministrator(HQ) HSVP, Panchkula.

Endst No. A-6-UB-2018/

A copy of above alongwith a copy of draft revised policy guidelines is forwarded to the Director General, Health Services, Haryana, Sector-6, Panchkula for information and necessary action.

DA/ As above

(Shiv Prashad, HCS) Administrator(HQ) HSVP, Panchkula.

#### Annexure F

Point No. 3. Details of BPL/EWS patients referred by Civil Surgeon to Super-Speciality Hospitals, which have been allotted the subsidised land by Govt. of Haryana

Name of the District- Gungaam

Year	Name of the Super Speciality Hospital	No. of patients Referred to these Super Speciality Hospitals by Civil Surgeon	No. of patients treated in these Super Speciality Hospitals	
2016	Artemis Hospital	15	307	
2017	Artemis Hospital	30	504	
2018	Artemis Hospital	48	1410	
2016	Medanta Hospital	11	207	
2017	Medanta Hospital	3	231	
2018	Medanta Hospital	35	357	
2016	Fortis Hospital	10	2520	
A CONTYCUANT	Fortis Hospital	13	2274	
2017	2.1	18	4018	

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#### Annexure G

# MINISTRY OF HEALTH AND FAMILY WELFARE NOTIFICATION

New Delhi, the 27th March, 2014.

- **G.S.R. 218 (E).** In exercise of the powers conferred by section 24 of the Transplantation of Human Organs Act, 1994 (42 of 1994) and in supersession of the Transplantation of Human Organs Rules, 1995, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-
- **1. Short title and commencement** (1) These rules may be called the Transplantation of Human Organs and Tissues Rules, 2014.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. **Definitions:** In these rules unless the context otherwise requires,—
  - (a) "Act" means the Transplantation of Human Organs Act, 1994;
  - (b) "cadaver(s)", "organ(s)" and "tissue(s)" means human cadaver(s), human organ(s) and human tissue(s), respectively;
  - (c) "competent authority" means the Head of the institution or hospital carrying out transplantation or committee constituted by the head of the institution or hospital for the purpose;
  - (d) "Form" means a Form annexed to these rules;
  - (e) National Accreditation Board for Testing and Calibration Laboratories (NABL) means the autonomous body established under the aegis of Department of Science and Technology, Government of India with the objective to provide Government, Regulators and Industry with a scheme of laboratory accreditation through third-party assessment for formally recognising the technical competence of laboratories and the accreditation services are provided for testing and calibration of medical laboratories in accordance with International Organisation for Standardisation (ISO) Standards;
  - (f) "the technician who can enucleate cornea" means the technician with any of the following qualifications and experience who can harvest corneas (enucleate eyeballs or excise corneas), namely:-
    - (i) Ophthalmologists possessing a Doctor of Medicine (M.D) or Master of Surgery (M.S) in Ophthalmology or Diploma in Ophthalmology (D.O.); and
    - (ii) registered Doctors from all recognised systems of medicine, Nurses, Paramedical Ophthalmic Assistant, Ophthalmic Assistant, Optometrists, Refractionists, Paramedical Worker or Medical Technician with recognised qualification from all recognised systems of medicine, provided the person is duly trained to enucleate a donated cornea or eye from registered, authorised and functional eye Bank or Government medical college and, the training certificate should mention that he has acquired the required skills to independently conduct enucleation of the eye or removal of cornea from a cadaver;

- (g) words and expressions used and not defined in these rules, but defined in the Act, shall have the same meanings, respectively, assigned to them in the Act.
- **3. Authority for removal of human organs or tissues.**—Subject to the provisions of Section 3 of the Act, a living person may authorise the removal of any organ or tissue of his or her body during his or her lifetime as per prevalent medical practices, for therapeutic purposes in the manner and on such conditions as specified in Form 1, 2 and 3.
- **4.** Panel of experts for brain-stem death certification.—For the purpose of certifying the brain-stem death, the Appropriate Authority shall maintain a panel of experts, in accordance with the provisions of the Act, to ensure efficient functioning of the Board of Medical Experts and it remains fully operational.
- 5. Duties of the registered medical practitioner.— (1) The registered medical practitioner of the hospital having Intensive Care Unit facility, in consultation with transplant coordinator, if available, shall ascertain, after certification of brain stem death of the person in Intensive Care Unit, from his or her adult near relative or, if near relative is not available, then, any other person related by blood or marriage, and in case of unclaimed body, from the person in lawful possession of the body the following, namely:-
  - (a) whether the person had, in the presence of two or more witnesses (at least one of who is a near relative of such person), unequivocally authorised before his or her death as specified in Form 7 or in documents like driving license, etc. wherein the provision for donation may be incorporated after notification of these rules, the removal of his or her organ(s) or tissue(s) including eye, after his or her death, for therapeutic purposes and there is no reason to believe that the person had subsequently revoked the aforesaid authorisation;
  - (b) where the said authorisation was not made by the person to donate his or her organ(s) or tissue(s) after his or her death, then the registered medical practitioner in consultation with the transplant coordinator, if available, shall make the near relative or person in lawful possession of the body, aware of the option to authorise or decline the donation of such human organs or tissues or both (which can be used for therapeutic purposes) including eye or cornea of the deceased person and a declaration or authorisation to this effect shall be ascertained from the near relative or person in lawful possession of the body as per Form 8 to record the status of consent, and in case of an unclaimed body, authorisation shall be made in Form 9 by the authorised official as per sub-section (1) of section 5 of the Act;
  - (c) after the near relative or person in lawful possession of the body authorises removal and gives consent for donation of human organ(s) or tissue(s) of the deceased person, the registered medical practitioner through the transplant coordinator shall inform the authorised registered Human Organ Retrieval Centre through authorised coordinating organisation by available documentable mode of communication, for removal, storage or transportation of organ(s) or tissue(s).
  - (2) The above mentioned duties shall also apply to the registered medical practitioner working in an Intensive Care Unit in a hospital not registered under this Act, from the date of notification of these rules.

- (3) The registered medical practitioner shall, before removing any human organ or tissue from a living donor, shall satisfy himself –
- (a) that the donor has been explained of all possible side effects, hazards and complications and that the donor has given his or her authorisation in appropriate Form 1 for near relative donor or Form 2 for spousal donor or Form 3 for donor other than near relative;
- (b) that the physical and mental evaluation of the donor has been done, he or she is in proper state of health and it has been certified that he or she is not mentally challenged and that he or she is fit to donate the organ or tissue:
  - Provided that in case of doubt regarding mentally challenged status of the donor the registered medical practitioner may get the donor examined by a psychiatrist and the registered medical practitioner shall sign the certificate as prescribed in Form 4 for this purpose;
- (c) that the donor is a near relative of the recipient, as certified in Form 5, and that he or she has submitted an application in Form 11 jointly with the recipient and that the proposed donation has been approved by the competent authority as defined at rule 2(c) and specified in Form 19 and that the necessary documents as prescribed and medical tests, as required, to determine the factum of near relationship, have been examined to the satisfaction of the registered medical practitioner and the competent authority;
- (d) that in case the recipient is spouse of the donor, the donor has given a statement to the effect that they are so related by signing a certificate in Form 2 and has submitted an application in Form 11 jointly with the recipient and that the proposed donation has been approved by the competent authority under the provisions of sub-rule (2) of rule 7;
- (e) that in case of a donor who is other than a near relative and has signed Form 3 and submitted an application in Form 11 jointly with the recipient, the permission from the Authorisation Committee for the said donation has been obtained;
- (f) that if a donor or recipient is a foreign national, the approval of the Authorisation Committee for the said donation has been obtained;
- (g) living organ or tissue donation by minors shall not be permitted except on exceptional medical grounds to be recorded in detail with full justification and with prior approval of the Appropriate Authority and the State Government concerned.
- (4) A registered medical practitioner, before removing any organ or tissue from the body of a person after his or her death (deceased donor), in consultation with transplant coordinator, shall satisfy himself the following, namely:-
- (a) that caution has been taken to make inquiry, from near relative or person in lawful possession of the body of a person admitted in Intensive Care Unit, only after certification of Brain Stem death of the person that the donor had, in the presence of two or more witnesses (at least one of whom is a near relative of such person),unequivocally authorised before his or her death as specified in Form 7 or in documents like driving license etc. (wherein the provision for donation may be incorporated after notification of these rules), the removal of his or her organ(s) or

tissue(s) after his or her death, for therapeutic purposes and it has been ascertained that the donor has not subsequently revoked the aforesaid authorisation, and the consent of near relative or person in lawful possession of the body shall also be required notwithstanding the authorisation been made by deceased donor:

Provided that if the deceased person who had earlier given authorisation but had revoked it subsequently and if the person had given in writing that his organ should not be removed after his death, then, no organ or tissue will be removed even if consent is given by the near relative or person in lawful possession of the body;

- (b) that the near relative of the deceased person or the person lawfully in possession of the body of the deceased donor has signed the declaration as specified in Form 8.
- (c) that in the case of brain-stem death of the potential donor, a certificate as specified in Form 10 has been signed by all the members of the Board of Medical Experts referred to in sub-section (6) of section 3 of the Act:
  - Provided that where a neurologist or a neurosurgeon is not available, an anesthetist or intensivist who is not part of the transplant team nominated by the head of the hospital duly empanelled by Appropriate Authority may certify the brain stem death as a member of the said Board;
- (d) that in the case of brain-stem death of a person of less than eighteen years of age, a certificate specified in Form 10 has been signed by all the members of the Board of Medical Experts referred to in sub-section (6) of section 3 of the Act and an authority as specified in Form 8 has been signed by either of the parents of such person or any near relative authorised by the parent.
- 6. Procedure for donation of organ or tissue in medicolegal cases.— (1) After the authority for removal of organs or tissues, as also the consent to donate organs from a brain-stem dead donor are obtained, the registered medical practitioner of the hospital shall make a request to the Station House Officer or Superintendent of Police or Deputy Inspector General of the area either directly or through the police post located in the hospital to facilitate timely retrieval of organs or tissue from the donor and a copy of such a request should also be sent to the designated post mortem doctor of area simultaneously.
  - (2) It shall be ensured that, by retrieving organs, the determination of the cause of death is not jeopardised.
  - (3) The medical report in respect of the organs or tissues being retrieved shall be prepared at the time of retrieval by retrieving doctor (s) and shall be taken on record in postmortem notes by the registered medical practitioner doing postmortem.
  - (4) Wherever it is possible, attempt should be made to request the designated postmortem registered medical practitioner, even beyond office timing, to be present at the time of organ or tissue retrieval.
  - (5) In case a private retrieval hospital is not doing post mortem, they shall arrange transportation of body along with medical records, after organ or tissue retrieval, to the designated postmortem centre and the post mortem centre shall undertake the postmortem of such cases on priority, even beyond office timing, so that the body is handed over to the relatives with least inconvenience.

- 7. Authorisation Committee.—(1) The medical practitioner who will be part of the organ transplantation team for carrying out transplantation operation shall not be a member of the Authorisation Committee constituted under the provisions of clauses (a) and (b) of subsection(4) of section 9 of the Act.
  - (2) When the proposed donor or recipient or both are not Indian nationals or citizens whether near relatives or otherwise, the Authorisation Committee shall consider all such requests and the transplantation shall not be permitted if the recipient is a foreign national and donor is an Indian national unless they are near relatives.
  - (3) When the proposed donor and the recipient are not near relatives, the Authorisation Committee shall,-
    - evaluate that there is no commercial transaction between the recipient and the donor and that no payment has been made to the donor or promised to be made to the donor or any other person;
    - (ii) prepare an explanation of the link between them and the circumstances which led to the offer being made;
    - (iii) examine the reasons why the donor wishes to donate;
    - (iv) examine the documentary evidence of the link, e.g. proof that they have lived together, etc.;
    - (v) examine old photographs showing the donor and the recipient together;
    - (vi) evaluate that there is no middleman or tout involved;
    - (vii) evaluate that financial status of the donor and the recipient by asking them to give appropriate evidence of their vocation and income for the previous three financial years and any gross disparity between the status of the two must be evaluated in the backdrop of the objective of preventing commercial dealing;
    - (viii) ensure that the donor is not a drug addict;
    - (ix) ensure that the near relative or if near relative is not available, any adult person related to donor by blood or marriage of the proposed unrelated donor is interviewed regarding awareness about his or her intention to donate an organ or tissue, the authenticity of the link between the donor and the recipient, and the reasons for donation, and any strong views or disagreement or objection of such kin shall also be recorded and taken note of.
  - (4) Cases of swap donation referred to under subsection (3A) of section 9 of the Act shall be approved by Authorisation Committee of hospital or district or State in which transplantation is proposed to be done and the donation of organs shall be permissible only from near relatives of the swap recipients.
  - (5) When the recipient is in a critical condition in need of life saving organ transplantation within a week, the donor or recipient may approach hospital in-charge to expedite evaluation by the Authorisation Committee.
- **8. Removal and preservation of organs or tissues.**—The removal of the organ(s) or tissue(s) shall be permissible in any registered retrieval or transplant hospital or centre and preservation of such removed organ(s) or tissue(s) shall be ensured in registered retrieval or transplant centre or tissue bank according to current and accepted scientific methods in order to ensure viability for the purpose of transplantation.

- 9. Cost for maintenance of cadaver or retrieval or transportation or preservation of organs or tissues.—The cost for maintenance of the cadaver (brain-stem dead declared person), retrieval of organs or tissues, their transportation and preservation, shall not be borne by the donor family and may be borne by the recipient or institution or Government or non-Government organisation or society as decided by the respective State Government or Union territory Administration.
- **10. Application for living donor transplantation.** (1) The donor and the recipient shall make jointly an application to grant approval for removal and transplantation of a human organ, to the competent authority or Authorisation Committee as specified in Form 11 and the papers for approval of transplantation would be processed by the registered medical practitioner and administrative division of the Institution for transplantation.
  - (2) The competent authority or Authorisation Committee shall take a decision on such application in accordance with the rule 18.
  - (3) If some State wants to merge Form 11 with Form 1, Form 2 or Form 3, they may do so, provided the content of the recommended Forms are covered in the merged Form and the same is approved by the State Government concerned.
- **11. Composition of Authorisation Committees.—(1)** There shall be one State level Authorisation Committee.
  - (2) Additional Authorisation Committees in the districts or Institutions or hospitals may be set up as per norms given below, which may be revised from time to time by the concerned State Government or Union territory Administration by notification.
  - (3) No member from transplant team of the institution should be a member of the respective Authorisation Committee Authorisation Committee should be hospital based if the number of transplants is twenty five or more in a year at the respective transplantation centres, and if the number of organ transplants in an institution or hospital are less than twenty-five in a year, then the State or District level Authorisation Committee would grant approval(s).
- **12. Composition of hospital based Authorisation Committees.** The hospital based Authorisation Committee shall, as notified by the State Government in case of State and by the Union territory Administration in case of Union territory, consist of,—
  - (a) the Medical Director or Medical Superintendent or Head of the institution or hospital or a senior medical person officiating as Head Chairperson;
  - (b) two senior medical practitioners from the same hospital who are not part of the transplant team Member;
  - (c) two persons (preferably one woman ) of high integrity, social standing and credibility, who have served in high ranking Government positions, such as in higher judiciary, senior cadre of police service or who have served as a reader or professor in University Grants Commission approved University or are selfemployed professionals of repute such as lawyers, chartered accountants, doctors of Indian Medical Association, reputed non-Government organisation or renowned social worker - Member;
  - (d) Secretary (Health) or nominee and Director Health Services or nominee from State Government or Union territory Administration Member.

- **13. Composition of State or District Level Authorisation Committees.** The State or District Level Authorisation Committee shall, as notified by the State Government in case of State and by the Union territory Administration in case of Union territory, consist of,—
  - (a) a Medical Practitioner officiating as Chief Medical Officer or any other equivalent post in the main or major Government hospital of the District Chairperson:
  - (b) two senior registered medical practitioners to be chosen from the pool of such medical practitioners who are residing in the concerned District and who are not part of any transplant team—Member;
  - (c) two persons (preferably one woman) of high integrity, social standing and credibility, who have served in high ranking Government positions, such as in higher judiciary, senior cadre of police service or who have served as a reader or professor in University Grants Commission approved University or are selfemployed professionals of repute such as lawyers, chartered accountants, doctors of Indian Medical Association, reputed non-Government organisation or renowned social worker - Member:
  - (d) Secretary (Health) or nominee and Director Health Services or nominee from State Government or Union territory Administration—Member:

Provided that effort shall be made by the State Government concerned to have most of the members' ex-officio so that the need to change the composition of Committee is less frequent.

- 14. Verification of residential status, etc.—When the living donor is unrelated and if donor or recipient belongs to a State or Union territory, other than the State or Union territory where the transplantation is proposed to be undertaken, verification of residential status by Tehsildar or any other authorised officer for the purpose with a copy marked to the Appropriate Authority of the State or Union territory of domicile of donor or recipient for their information shall be required, as per Form 20 and in case of any doubt of organ trafficking, the Appropriate Authority of the State or Union territory of domicile or the Tehsildar or any other authorised officer shall inform police department for investigation and action as per the provisions of the Act.
- **15. Quorum of Authorisation Committee.** The quorum of the Authorisation Committee should be minimum four and the quorum shall not be complete without the participation of the Chairman, the presence of Secretary (Health) or nominee and Director of Health Services or nominee.
- **16. Format of approval of Authorisation Committee.** The format of the Authorisation Committee approval should be uniform in all the institutions in a State and the format may be notified by the respective State Government as per Form 18.
- 17. Scrutiny of applications by Authorisation Committee.— (1) Secretariat of the Authorisation Committee shall circulate copies of all applications received from the proposed donors and recipients to all members of the Committee along with all annexures, which may have been filed along with the applications.

- (2) At the time of the meeting, the Authorisation Committee should take note of all relevant contents and documents in the course of its decision making process and in the event any document or information is found to be inadequate or doubtful, explanation should be sought from the applicant and if it is considered necessary that any fact or information requires to be verified in order to confirm its veracity or correctness, the same be ascertained through the concerned officer(s) of the State Government or Union territory Administration.
- 18. Procedure in case of near relatives.— (1) Where the proposed transplant of organs is between near relatives related genetically, namely, grandmother, grandfather, mother, father, brother, sister, son, daughter, grandson and granddaughter, above the age of eighteen years, the competent authority as defined at rule 2(c) or Authorisation Committee (in case donor or recipient is a foreigner) shall evaluate;
  - (i) documentary evidence of relationship e.g. relevant birth certificates, marriage certificate, other relationship certificate from Tehsildar or Sub-divisional magistrate or Metropolitan Magistrate or
    - Sarpanch of the Panchayat, or similar other identity certificates like Electors Photo Identity Card or AADHAAR card; and
  - (ii) documentary evidence of identity and residence of the proposed donor, ration card or voters identity card or passport or driving license or PAN card or bank account and family photograph depicting the proposed donor and the proposed recipient along with another near relative, or similar other identity certificates like AADHAAR Card (issued by **Unique Identification Authority of India**).
  - (2) If in the opinion of the competent authority, the relationship is not conclusively established after evaluating the above evidence, it may in its discretion direct further medical test, namely, Deoxyribonucleic Acid (DNA) Profiling.
  - (3) The test referred to in sub-rule (2) shall be got done from a laboratory accredited with National Accreditation Board for Testing and Calibration Laboratories and certificate shall be given in Form 5.
  - (4) If the documentary evidences and test referred to in sub-rules (1) and (2), respectively do not establish a genetic relationship between the donor and the recipient, the same procedure be adopted on preferably both or at least one parent, and if parents are not available, the same procedure be adopted on such relatives of donor and recipient as are available and are willing to be tested, failing which, genetic relationship between the donor and the recipient will be deemed to have not been established.
  - (5) Where the proposed transplant is between a married couple the competent authority or Authorisation Committee (in case donor or recipient is a foreigner) must evaluate the factum and duration of marriage and ensure that documents such as marriage certificate, marriage photograph etc. are kept for records along with the information on the number and age of children and a family photograph depicting the entire family, birth certificate of children containing the particulars of parents and issue a certificate in Form 6 (for spousal donor).
  - (6) Any document with regard to the proof of residence or domicile and particulars of parentage should be relatable to the photo identity of the applicant in order to ensure

that the documents pertain to the same person, who is the proposed donor and in the event of any inadequate or doubtful information to this effect, the Competent Authority or Authorisation Committee as the case may be, may in its discretion seek such other information or evidence as may be expedient and desirable in the peculiar facts of the case.

- (7) The medical practitioner who will be part of the organ transplantation team for carrying out transplantation operation shall not be a competent authority of the transplant hospital.
- (8) The competent authority may seek the assistance of the Authorisation Committee in its decision making, if required.

#### 19. Procedure in case of transplant other than near relatives.—

Where the proposed transplant is between other than near relatives and all cases where the donor or recipient is foreign national (irrespective of them being near relative or otherwise), the approval will be granted by the Authorisation Committee of the hospital or if hospital based Authorisation Committee is not constituted, then by the District or State level Authorisation Committee.

#### 20. Procedure in case of foreigners.—

When the proposed donor or the recipient are foreigners;

- (a) a senior Embassy official of the country of origin has to certify the relationship between the donor and the recipient as per Form 21 and in case a country does not have an Embassy in India, the certificate of relationship, in the same format, shall be issued by the Government of that country;
- (b) the Authorisation Committee shall examine the cases of all Indian donors consenting to donate organs to a foreign national (who is a near relative), including a foreign national of Indian origin, with greater caution and such cases should be considered rarely on case to case basis:

Provided that the Indian living donors wanting to donate to a foreigner other than near relative shall not be considered.

- **21. Eligibility of applicant to donate.** In the course, of determining eligibility of the applicant to donate, the applicant should be personally interviewed by the Authorisation Committee which shall be videographed and minutes of the interview shall be recorded.
- **22. Precautions in case of woman donor.**—In case where the donor is a woman, greater precautions ought to be taken and her identity and independent consent should be confirmed by a person other than the recipient.
- **23. Decision of Authorisation Committee.** (1) The Authorisation Committee (which is applicable only for living organ or tissue donor)should state in writing its reason for rejecting or approving the application of the proposed living donor in the prescribed Form 18 and all such approvals should be subject to the following conditions, namely:-
  - the approved proposed donor would be subjected to all such medical tests as required at the relevant stages to determine his or her biological capacity and compatibility to donate the organ in question; the physical and mental evaluation

of the donor has been done to know whether he or she is in proper state of health and it has been certified by the registered medical practitioner in Form 4 that he or she is not mentally challenged and is fit to donate the organ or tissue: Provided that in case of doubt for mentally challenged status of the donor the registered medical practitioner or Authorisation Committee may get the donor examined by psychiatrist;

- (ii) all prescribed forms have been and would be filled up by all relevant persons involved in the process of transplantation;
- (iii) all interviews to be video recorded.
- (2) The Authorisation Committee shall expedite its decision making process and use its discretion judiciously and pragmatically in all such cases where, the patient requires transplantation on urgent basis.
- (3) Every authorised transplantation centre must have its own website and the Authorisation Committee is required to take final decision within twenty four hours of holding the meeting for grant of permission or rejection for transplant.
- (4) The decision of the Authorisation Committee should be displayed on the notice board of the hospital or Institution immediately and should reflect on the website of the hospital or Institution within twenty four hours of taking the decision, while keeping the identity of the recipient and donor hidden.
- 24. Registration of hospital or tissue bank.— (1) An application for registration shall be made to the Appropriate Authority as specified in Form 12 or Form 13 or Form 14 or Form 15, as applicable and the application shall be accompanied by fee as specified below, payable to the Appropriate Authority by means of a bank draft, which may be revised, if necessary by the Central or State Government, as the case may be:-
  - (i) for Organ or Tissue or Cornea Transplant Centre: Rupees ten thousand;
  - (ii) for Tissue or Eye Bank: Rupees ten thousand;
  - (iii) for Non-Transplant Retrieval Centre: Nil.
- (2) The Appropriate Authority shall, after holding an inquiry and after satisfying itself that the applicant has complied with all the requirements, grant a certificate of registration as specified in Form 16 and it shall be valid for a period of five years from the date of its issue and shall be renewable.
- (3) Before a hospital is registered under the provisions of this rule, it shall be mandatory for the hospital to appoint a transplant coordinator.
- 25. Renewal of registration of hospital or tissue bank.— (1) An application for the renewal of a certificate of registration shall be made to the Appropriate Authority at least three months prior to the date of expiry of the original certificate of registration and shall be accompanied by a fee as specified below, payable to the Appropriate Authority by means of a bank draft, which may be revised, if necessary by the Central or State Government, as the case may be,-
  - (i) for Organ or Tissue or Cornea Transplant Centre: Rupees five thousand;
  - (ii) for Tissue or Eye Bank: Rupees five thousand;
  - (iii) for Non-Transplant Retrieval Centre: Nil.

- (2) A renewal certificate of registration shall be as specified in Form 17 and shall be valid for a period of five years.
- (3) If, after an inquiry including inspection of the hospital or tissue bank and scrutiny of its past performance and after giving an opportunity to the applicant, the Appropriate Authority is satisfied that the applicant, since grant of certificate of registration under sub-rule (2) of rule 24 has not complied with the requirements of the Act and these rules and the conditions subject to which the certificate of registration has been granted, shall, for reasons to be recorded in writing, refuse to grant renewal of the certificate of registration.
- **26.** Conditions and standards for grant of certificate of registration for organ or tissue transplantation centres.— (1) No hospital shall be granted a certificate of registration for organ transplantation unless it fulfills the following conditions and standards, namely:-

#### A. General manpower requirement specialised services and facilities:

- (a) Twenty-four hours availability of medical and surgical, (senior and junior) staff;
- (b) twenty-four hours availability of nursing staff (general and specialty trained);
- (c) twenty-four hours availability of Intensive Care Units with adequate equipment staff and support system, including specialists in anesthesiology and intensive care;
- (d) twenty-four hours availability of blood bank (in house or access), laboratory with multiple discipline testing facilities including but not limited to -Microbiology, Bio-Chemistry, Pathology, Hematology and Radiology departments with trained staff;
- twenty-four hours availability of Operation Theater facilities (OT facilities) for planned and emergency procedures with adequate staff, support system and equipment;
- (f) twenty-four hours availability of communication system, with power backup, including but not limited to multiple line telephones, public telephone systems, fax, computers and paper photo-imaging machine;
- (g) experts (other than the experts required for the relevant transplantation) of relevant and associated specialties including but not limited to and depending upon the requirements, the experts in internal medicine, diabetology, gastroenterology, nephrology, neurology, pediatrics, gynecology, immunology and cardiology, etc., shall be available in the transplantation centre;
- (h) one medical expert for respective organ or tissue transplant shall be available in the transplantation hospital; and
- Human Leukocyte Antigen (HLA) matching facilities (in house or outsourced) shall be available.

#### B. Equipments:

Equipments as per current and expected scientific requirements specific to organ (s) or tissue (s) being transplanted and the transplant centre should ensure the availability of the accessories, spare-parts and back-up, maintenance and service support system in relation to all relevant equipments.

# C. Experts and their qualifications:

(a) Kidney Transplantation:

M.S. (Gen.) Surgery or equivalent qualification with three years post M.S. training in a recognised transplant center in India or abroad and having attended to adequate number of renal transplantation as an active member of team;

(b) Transplantation of liver and other abdominal organs:

M.S. (Gen.) Surgery or equivalent qualification with three years post M.S. experience in the speciality and having one year training in the respective organ transplantation as an active member of team in an established transplant center;

(c) Cardiac, Pulmonary, Cardio-Pulmonary Transplantation:

M.Ch. Cardio-thoracic and vascular surgery or equivalent qualification in India or abroad with at least three years' experience as an active member of the team performing an adequate number of open heart operations per year and well-versed with Coronary bypass surgery and Heart-valve surgery;

- (d) the hospital registered under Clinical Establishment (Registration and Regulation) Act, 2010 (23 of 2010) shall also follow the minimum standards prescribed in respect of manpower, equipment, etc., as prescribed under that Act;
- (e) the hospital registered shall have to maintain documentation and records including reporting of adverse events.
- (2) No hospital shall be granted a certificate of registration for tissue transplantation under the Act unless it fulfills the following conditions and standards, namely:-
  - (a) Cornea Transplantation:

M.D. or M.S. or Diploma (DO) in ophthalmology or equivalent qualification with three months post M.D. or

M.S or DO training in Corneal transplant operations in a recognised hospital or institution;

(b) Other tissues such as heart valves, skin, bone, etc.:

Post graduate degree (MD or MS) or equivalent qualification in the respective specialty with three months post M.D. or M.S training in a recognised hospital carrying out respective tissue transplant operations and for heart valve transplantation, and the qualification and experience of expert shall be MCh degree in Cardiothoracic and Vascular Surgery (CTVS) or equivalent qualification with three months post MCh training in a recognised hospital carrying out heart valve transplantation;

- (c) the Hospital registered under Clinical Establishment (Registration and Regulation) Act, 2010(23 of 2010) shall also follow the minimum standards prescribed in respect of manpower, equipment, etc., as prescribed under that Act;
- (d) the Hospital registered shall have to maintain documentation and records including reporting of adverse events.

# Conditions and standards for grant of certificate of registration for organ retrieval centres.—

- (1) The retrieval center shall be registered only for the purpose of retrieval of organ from deceased donors and the organ retrieval centre shall be a hospital having Intensive Care Unit (ICU) facilities along with manpower, infrastructure and equipment as required to diagnose and maintain the brain-stem dead person and to retrieve and transport organs and tissues including the facility for their temporary storage.
- (2) All hospitals registered as transplant centres shall automatically qualify as retrieval centres.
- (3) The retrieval centre should have linkages with nearby Government hospital designated for post-mortem, for retrieval in medico-legal cases.
- (4) Registration of hospital for surgical tissue harvesting from deceased person and for surgical tissue residues, that are routinely discarded, shall not be required.

### 28. Conditions and standards for grant of certificate of registration for tissue banks.—

#### A. Facility and premises:

- (1) Facilities must conform to the standards and guidelines laid down for the purpose and the States and Union territories may have separate registration fee and procedure to keep track of their tissue bank activities.
- (2) The respective State or Union territory Appropriate Authority may constitute an expert committee for advising on the matter related to tissue specific standards and related issues.
- (3) The tissue bank must have written guidelines and standard operating procedures for maintenance of its premises and facilities which include-
  - (a) controlled access;
  - (b) cleaning and maintenance systems;
  - (c) waste disposal;
  - (d) health and safety of staff;
  - (e) risk assessment protocol; and
  - (f) follow up protocol.
- (4) Equipments as per scientific requirements specific to tissue (s) being procured, processed, stored and distributed and the tissue bank should ensure the availability of the accessories, spare-parts and back-up, maintenance and service support for all equipments.
- (5) Air particle count and microbial colony count compliance shall be ensured for safety where necessary.
- (6) Storage area shall be designated to avoid contact with chemicals or atmospheric contamination and any known source of infection.
- (7) Storage facility shall be separate and distinguish tissues, held in quarantine, released and rejected.

#### **B.** Donor screening:

(8) Complete screening of donor must be conducted including medical or social history and serological evaluation for medical conditions or disease processes that would contraindicate the donation of tissues and the report of corneas or eyes not found suitable for transplantation and their alternate use shall be certified by a committee of two Ophthalmologists.

#### C. Laboratory tests:

(9) Facility for relevant Laboratory tests for blood and tissue samples shall be available and testing of blood and tissue samples shall begin at Donor Screening and continue during retrieval and throughout processing.

#### D. Procurement and other procedures:

- (10) Procurement of tissue must be carried out by registered health care professionals or technicians having necessary experience or special training.
- (11) Consent for the procurement shall be obtained.
- (12) Procurement records shall be maintained.
- (13) Standard operating procedure for following shall be followed, namely:-
  - (a) procurement or Retrieval and transplantation;
  - (b) processing and sterilisation;
  - (c) packaging, labeling and storage;
  - (d) distribution or allocation;
  - (e) transportation; and
  - (f) reporting of serious adverse reactions.

#### E. Documentation and Records:

(14) A log of tissue received and distributed shall be maintained to enable traceability from the donor to the tissue and the tissue to the donor and the records shall also indicate the dates and the identities of the staff performing specific steps in the removal or processing or distribution of the tissues.

### F. Data Protection and Confidentiality:

(15) A unique donor identification number shall be used for each donor, and access to donor records shall be restricted.

#### G. Quality Management:

- (16) The Quality Management System shall define quality control procedures that include the following namely:-
  - (a) environmental monitoring;
  - (b) equipment maintenance and monitoring;
  - (c) in -process controls monitoring;
  - (d) internal audits including reagent and supply monitoring;
  - (e) compliance with reference standards, local regulations, quality manuals or documented standard operating procedures; and
  - (f) monitoring work environment.

#### H. Recipient Information:

- (17) All tissue recipients shall be followed up and prompt and appropriate corrective and preventive actions taken in case of adverse events.
- **29. Qualification, role, etc., of transplant coordinator.— (1)** The transplant coordinator shall be an employee of the registered hospital having qualification such as:

- (a) graduate of any recognised system of medicine; or
- (b) Nurse; or
- (c) Bachelor's degree in any subject and preferably Master's degree in Social work or Psychiatry or Sociology or Social Science or Public Health
- (2) The concerned organisation or institute shall ensure initial induction training followed by retraining at periodic interval and the transplant coordinator shall counsel and encourage the family members or near relatives of the deceased person to donate the human organ or tissue including eye or cornea and coordinate the process of donation and transplantation.
- (3) The transplant coordinator or counselor in a hospital registered for eye banking shall also have qualification specified in sub-rule (1).
- **30.** Advisory committee of the Central or State Government to aid and advise appropriate authority.— (1) The Central Government and the State Government, as the case may be, shall constitute by notification an Advisory Committee under Chairpersonship of administrative expert not below the rank of Secretary to the State Government for a period of two years to aid and advise the Appropriate Authority and the two medical experts referred to in clause(b) of subsection(2) of section 13A of the Act shall possess a postgraduate medical degree and at least five years' experience in the field of organ or tissue transplantation.
- (2) The terms and conditions for appointment to the Advisory Committee are as under:
  - (a) the Chairperson and members of the Committee shall be appointed for a period of two years;
  - (b) the Chairperson and members of the Committee shall be entitled to the air fare and other allowances to attend the meeting of the Committee equivalent to the officer of the level of the Joint Secretary to the Government of India;
  - (c) the Central Government or State Government or Union territory Administration shall have full powers to replace or remove the Chairperson and the members in cases of charges of corruption or any other charges after giving a reasonable opportunity of being heard:
  - (d) the Chairperson and members can also resign from the Committee for personal reasons;
  - (e) there shall not be a corruption or criminal case pending against Chairperson and members at the time of appointment;
  - (f) the Chairperson or any of the members shall cease to function if charges have been framed against him or her in a corruption or criminal case after having been given a reasonable opportunity of being heard.
- 31. Manner of establishing National or Regional or State Human Organs and Tissues Removal and Storage Networks and their functions.— (1) There shall be an apex national networking organisation at the centre, as the Central Government may by notification specify.
- (2) There shall also be regional and State level networking organisations where large number of transplantation of organ(s) or tissue (s) are performed as the Central Government may by notification specify.
- (3) The State units would be linked to hospitals, organ or tissue matching laboratories and tissue banks within their area and also to regional and national networking organisations.
- (4) The broad principles of organ allocation and sharing shall be as under,—
  - (a) The website of the transplantation center shall be linked to State or Regional cum

- State or National networks through an online system for organ procurement, sharing and transplantation.
- (b) patient or recipient may get registered through any transplant centre, but only one centre of a State or region (if there is no centre in the State) and his or her details shall be made available online to the networking organisations, who shall allocate the registration number, which shall remain same even if patient changes hospital;
- (c) the allocation of the organ to be shared, is to be decided by the State networking organization and by the National networking organization in case of Delhi;
- (d) all recipients are to be listed for requests of organs from deceased donors, however priority is to be given in following order, namely:-
  - (i) those who do not have any suitable living donor among near relatives;
  - (ii) those who have a suitable living donor available among near relatives but the donor has refused in writing to donate; and
  - (iii) those who have a suitable living donor available and who has also not refused to donate in writing;
- (e) sequence of allocation of organs shall be in following order: State list----Regional List-----National List-----Person of Indian Origin Foreigner;
- (f) the online system of networking and framework and formats of national registry as mentioned under rule
  - 32 shall be developed by the apex networking organisation which shall be followed by the States Governments or Union territory Administrations and the allocation criteria may be State specific which shall be finalised and determined by the State Government, in consultation with the State level networking organisation, wherever such organisation exists:
- (5) Provided that the organ sharing and networking policy of States or locations of hospitals shall not be binding on the Armed Forces Medical Services (AFMS) and the armed forces shall be free to have their own policy of organ or tissue allocation and sharing, and the Director General Armed Forces Medical Services shall have its own networking between the Armed Forces Medical Services hospitals, who shall be permitted to accept organs when available from hospitals with in their State jurisdiction The networking organisations shall coordinate retrieval, storage, transportation, matching, allocation and transplantation of organs and tissues and shall develop norms and standard operating procedures for such activities and for tissues to the extent possible.
- (6) The networking organisations shall coordinate with respective State Government for establishing new transplant and retrieval centres and tissue banks and strengthening of existing ones.
- (7) There shall be designated organ and tissue retrieval teams in State or District or institution as per requirement, to be constituted by the State or Regional networking organisation.

- (8) For tissue retrieval, the retrieval teams shall be formed by the State Government or Union territory Administration where ever required.
- (9) Networking shall be e-enabled and accessible through dedicated website.
- (10) Reference or allocation criteria would be developed and updated regularly by networking organisations in consultation with the Central or State Government, as the case may be.
- (11) The networking organisation(s) shall undertake Information Education and Communication (IEC) Activities for promotion of deceased organ and tissue donation.
- (12) The networking organisation(s) shall maintain and update organ or tissue Donation and Transplant Registry at respective level.
- **32.** Information to be included in National Registry regarding donors and recipients of human organ and tissue.— The national registry shall be based on the following, namely:-

# **Organ Transplant Registry:**

- (1) The Organ Transplant Registry shall include demographic data about the patient, donor, hospitals, recipient and donor follow up details, transplant waiting list, etc., and the data shall be collected from all retrieval and transplant centers.
- (2) Data collection frequency, etc., will be as per the norms decided by the Advisory Committee which may preferably be through a web-based interface or paper submission and the information shall be maintained both specific organ wise and also in a consolidated format.
- (3) The hospital or Institution shall update its website regularly in respect of the total number of the transplantations done in that hospital or institution along with reasonable detail of each transplantation and the same data should be accessible for compilation, analysis and further use by authorised persons of respective State Governments and Central Government.
- (4) Yearly reports shall be published and also shared with the contributing units and other stakeholders and key events (new patients, deaths and transplants) shall be notified as soon as they occur in the hospital and this information shall be sent to the respective networking organisation, at least monthly.

#### **Organ Donation Registry:**

(5) The Organ Donation Registry shall include demographic information on donor (both living and deceased), hospital, height and weight, occupation, primary cause of death in case of deceased donor, associated medical illnesses, relevant laboratory tests, donor maintenance details, driving license or any other document of pledging donation, donation requested by whom, transplant coordinator, organs or tissue retrieved, outcome of donated organ or tissue, details of recipient, etc.

## **Tissue Registry:**

- (6) The Tissue Registry shall include demographic information on the tissue donor, site of tissue retrieval or donation, primary cause of death in case of deceased donor, donor maintenance details in case of brain stem dead donor, associated medical illnesses, relevant laboratory tests, driving license or any other document pledging donation, donation requested by whom, identity of counsellors, tissue(s) or organ(s) retrieved, demographic data about the tissue recipient, hospital conducting transplantation, transplant waiting list and priority list for critical patients, if these exist, indication(s) for transplant, outcome of transplanted tissue, etc.
- (7) Yearly reports in respect of National Registry shall be published and also shared with the contributing units and other stakeholders

#### Pledge for organ or tissue donation after death:

- (8) Those persons, who, during their lifetime have pledged to donate their organ(s) or tissue(s) after their death, shall in Form 7 deposit it in paper or electronic mode to the respective networking organisation(s) or institution where the pledge is made, who shall forward the same with the respective networking organisation and the pledger has the option to withdraw the pledge through intimation.
- (9) The Registry will be accessible on-line through dedicated website and shall be in conformation to globally maintained registry (ies), besides having national, regional and State level specificities.
- (10) National or regional registry shall be compiled based on similar registries at State level.
- (11) The identity of the people in the database shall not be put in public domain and measures shall be taken to ensure security of all collected information.
- (12) The information to be included shall be updated as per prevalent global practices from time to time.
- **33.** Appeal.— (1) Any person aggrieved by an order of the Authorisation Committee under subsection (6) of section 9 or by an order of the Appropriate Authority under sub-section (2) of section 15 or sub-section (2) of section 16 of the Act, may, within thirty days from the date of receipt of the order, prefer an appeal to the Central Government in case of the Union territories and respective State Government in case of States.

Every appeal shall be in writing and shall be accompanied by a copy of the order appealed against.

# For organ or tissue donation from identified living near related donor

(to be completed by him or her) (See rules 3 and 5(3)(a))

Му	ıll name (proposed donor) is
and	his is my photograph  To be affixed here.
	Photograph of the Donor (Attested be Notary Public across the photo after affixing)
Му	ermanent home address is
	Tel:
Му	resent address for correspondence is
Date	of birth(day/month/year)
	lose copies of the following documents: (attach attested photocopy of at least two of wing relevant documents to indicate your near relationship):
•	Ration/Consumer Card number and Date of issue and place:
	and/or
•	oter's I-Card number, date of issue, Assembly constituency
	and/or
•	Passport number and country of issue
	and/or
•	Driving License number, Date of issue, licensing authority
	and/or

•	Perman	ent Acco	unt Numbe	r (PAN)					
					and,	or/			
•	AADHAA	AR No							
					and,	or/			
•	Any	other near	valid relations	proof ship	of	identity	and	address	reflecting
 I aı	uthorise i	removal f	or therape	utic purpo	oses an	d consent to	donate r	my	
(Na bro follo	me of o ther/siste ows an	rgan/tiss: er/grand- d name	ue) to my father/grai	relative nd-mothe	er/granc	(Sp	ecify so	n/daughter r), whose ¡	/father/ mother/ particulars are as was born on
									To be affixed here.
								t ( N a	Photograph of he Recipient Attested by Notary Public across the photo offer affixing)
	-		_		-	are enclosed Ir near relati	-	attested pl	notocopy of
•	Ration/0	Consume	r Card num	ber and D		issue and pla d/ or	ice:		
•	Voter's	I-Card n	iumber, da	ate of iss		embly const	ituency		
•	Passpor	t number	and count	ry of issue	e				
					and/	or			
•	Driving	License n	umber, Dat	te of issue	e, licens	ing authority	/		
					and/	or			
•	Perman	ent Acco	unt Numbe	r (PAN)					
					and,	or			

• <u>AA</u>	DHAAR No (Issued by Unique Identification Authority of India).
	and/or
• An	y other valid proof of identity and address reflecting near relationship
I solem	nly affirm and declare that:
	s 2, 9 and 19 of The Transplantation of Human Organs Act, 1994 have been explained to I I confirm that:
1.	I understand the nature of criminal offences referred to in the sections.
2.	No payment as referred to in the sections of the Act has been made to me or will be made to me or any other person.
3.	I am giving the consent and authorisation to remove my
	my own free will without any undue pressure, inducement, influence or allurement.
4.	I have been given a full explanation of the nature of the medical procedure involved and the risks involved for me in the removal of my (name of organ)/tissue). That explanation was given by
	(name of registered medical practitioner).
5.	I understand the nature of that medical procedure and of the risks to me as explained by that practitioner.
6.	I understand that I may withdraw my consent to the removal of that organ at any time before the operation takes place.
7.	I state that particulars filled by me in the form are true and correct to the best of my knowledge and belief and nothing material has been concealed by me.
	Date Signature of the prospective donor
	(Full Name)

**Note:** To be sworn before Notary Public, who while attesting shall ensure that the person/persons swearing the affidavit(s) signs(s) on the Notary Register, as well.

# For organ or tissue donation by living spousal donor

(To be completed by him/her) (See rules 3, 5(3)(a) and 5(3)(d))

and this is my photograph	
	To be affixed here
	Photograph of the Donor (Attested by Notary Public across the photo after affixing)
My permanent home address is	
Tel My present address for correspondence is	:
Tel My present address for correspondence is	:
Tel My present address for correspondence is	:: :
My present address for correspondence is  Tel  Date of birth  I authorize removal for therapeutic purposes and	:(day/month/year)
My present address for correspondence is  Tel  Date of birth	:(day/month/year) d consent to donate my
My present address for correspondence is  Tel  Date of birth  I authorize removal for therapeutic purposes and (Name of organ) to my husba whose particulars are as follows and full name is	:(day/month/year) d consent to donate my

Photograph of the Recipient (Attested by Notary Public across the photo after affixing)

I enclose copies of the following documents (attach attested photocopy of at least two of following relevant documents to indicate the spousal relationship):

•	Ration/Consumer Card number and Date of issue and place:
	and/or
•	Voter's Identity-Card number, date of issue, Assembly constituency
	and/or
•	Passport number and country of issue
	and/or
•	Driving License number, Date of issue, licensing authority
	and/or
•	Permanent Account Number (PAN)
	and/or
•	AADHAAR No. (issued by Unique Identification Authority of India)
	and/or
•	Any other proof of identity and address establishing spousal relationship
	I submit the following as evidence of being married to the recipient:-
(a)	A certified copy of a marriage certificate
	OR
(b)	An affidavit of a 'near relative' confirming the status of marriage to be sworn before Class-I Magistrate/Notary Public.
(c)	Family photographs
(d)	Letter from Head of Gram Panchayat / Tehsildar / Block Development
	Officer/Member of Legislative Assembly/Member of Legislative Council (MLC)/Member of Parliament with seal certifying factum and status of marriage.
	OR
(e)	Other credible evidence

Organs Act, 1994 (42 of 1994), have been explained to me and I confirm that

1. I understand the nature of criminal offences referred to in the sections.

I solemnly affirm and declare that sections 2, 9 and 19 of the Transplantation of Human

2. No payment of money or money's worth as referred to in the Sections of the Act has been made to me or will be made to me or any other person.

3.	I am giving the authorisation to remove myconsent to donate the same	(organ) and			
	,of my own free will without any undue pressure, inducement, in	fluence or allurement.			
4.	I have been given a full explanation of the nature of the medical and the risks involved for me in the removal of myexplanation was given by				
	(name of registered medical practitione	r).			
5.	I understand the nature of that medical procedure and of the ris that practitioner.	ks to me as explained by			
6.					
7.	I state that particulars filled by me in the form are true and corremy knowledge and nothing material has been concealed by me.	ect to to the best of			
	re of the prospective donor Date				
(Full Na	me)				
Note:	To be sworn before Notary Public, who while attesting shall ensure person/persons swearing the affidavit(s) signs(s) on the Notary F				
FORM 3					
	For organ or tissue donation by other than near relative livi	ng donor			
	(To be completed by him/her) (See rules 3, 5(3)(a) and 5(3)(e))				
•	name is				
and this	s is my photograph				
		To be affixed			
		here			
		Photograph of the Donor (Attested by Notary Public across the			

photo after affixing)

M	My permanent home address is		
	y present address for correspondence is		
	enclose copies of the following documents: (attach attested photocopy of at least two of llowing relevant documents to prove your identity):		
•	Ration/Consumer Card number and Date of issue and place:		
	(Photocopy attached)		
	and/or		
•	Voter's I-Card number, date of issue, Assembly constituency		
	(Photocopy attached)		
	and/or		
•	Passport number and country of issue		
	(Photocopy attached)		
	and/or		
•	Driving Licence number, Date of issue, licensing authority		
	(Photocopy attached)		
	and/or		
•	PANAADHAAR No		
	and/or		
•	Other proof of identity and address		
	etails of last three years income and vocation of donor (enclose documentary evidence)		
l a	uthorize removal for therapeutic purposes and consent to donate my		
an	ame of organ/tissue) to a person whose full name is		

To be affixed here

Photograph of the Recipient (Attested by Notary Public across the Photo after affixing)

(a	ittach attested photocopy of at least two relevant documents to prove identity of recipien
•	Ration/Consumer Card number and Date of issue and place:
	(Photocopy attached)
	and/or
•	Voter's I-Card number, date of issue, Assembly constituency
	(Photocopy attached)
	and/or
•	Passport number and country of issue
	(Photocopy attached)
	and/or
•	Driving Licence number, Date of issue, licensing authority
	(Photocopy attached)
	and/or
•	PAN
	and/or
•	AADHAAR No
	and/or
•	Other proof of identity and address
	plemnly affirm and declare that sections 2, 9 and 19 of the Transplantation of Human

- 1. I understand the nature of criminal offences referred to in the Sections.
- 2. No payment of money or money's worth as referred to in the Sections of the Act has been made to me or will be made to me or any other person.

3.	I am giving the consent and authorisation to (name of organ/tissue) of	remove my	
	my own free will without any undue pressur	e, inducement, influence or allurement.	
4.	I have been given a full explanation of the name and the risks involved for me in the removal organ/tissue). That explanation was given b	of my (name of	
	(name of registered	medical practitioner).	
5.	I understand the nature of that medical produced the practitioner.	cedure and of the risks to me as explained by	
6.	6. I understand that I may withdraw my consent to the removal of that organ at any time before the operation takes place.		
7.	I state that particulars filled by me in the for knowledge and nothing material has been contained to the co	•	
Signatu (Full Na	are of the prospective donor	Date	
	- 1		

Note: To be sworn before Notary Public, who while attesting shall ensure that the person/persons swearing the affidavit(s) signs(s) on the Notary Register, as well.

# For certification of medical fitness of living donor

# (To be given by the Registered Medical Practitioner)

[See proviso to rule 5(3)(b)]

	2 1 (7,7)
I, Dr	possessing qualification of
registered as medical practit	ioner at serial no by the
Medical Council, certify that	t I have examined Shri/ Smt./ Km S/o,
D/o, W/o Shri	aged who has given informed consent for
	(Name of the organ) to Shri/Smt./Km
	is a 'near relative' of the donor/other than near relative of the donor
	ne competent authority or Authorisation Committee (as the case may
-	said donor is in proper state of health, not mentally challenged * and is
medically fit to be subjected t	o the procedure of organ or tissue removal.
Place:	
	Signature of Doctor
Date:	Seal
To be affixed	To be affixed
(pasted) here	(pasted) here
, ,	(pasted) here
Photograph of the Donor	Photograph of the
recipient (Attested by doctor)	• .

The signatures and seal should partially appear on photograph and document without disfiguring the face in photograph.

<sup>\*</sup> In case of doubt for mentally challenged status of the donor, the Registered Medical Practitioner may get the donor examined by psychiatrist.

# For certification of genetic relationship of living donor with recipient (To be filled by the head of Pathology Laboratory certifying relationship)

# [See rules 5(3)(c) and 18(3)]

2	-, (-,2
I, Dr./Mr./Mr/Miss possessing qualification of certify	working as at and that Shri/ Smt./ Km
S/o, D/o, W/o Shri/ Smt	
the prospective recipient of the organ to be donate brother/sister/mother/father/son/daughter, gra granddaughter as per their statement. The fact of established by the results of the tests for DNA profile	ndmother, grandfather, grandson and of this relationship has been established / not
	Signature
	(To be signed by the Head of the Laboratory)
	Seal
Place	
Date	

# For spousal living donor

(to be filled by competent authority\* and Authorisation Committee, of the hospital or district or state in case of foreigners)

# [See rule 18(2)]

I, D	r./Mr./Mrs/Miss possessing qualification of
	medical practitioner at serial No by the by the
	aged resident ofagedagedagedagedagedagedagedagedagedagedagedagedagedagedagedagedagedagedaged
resident of statement gi before effect	are related to each other as spouse according to the ven by them and their statement has been confirmed by means of following evidence ting the organ removal from the body of the said Shri/Smt/ (Applicable only in the considered necessary).
	OR
above is sucl documentary	h that recording of his/her statement is not practicable, reliance will be placed on the y evidence(s). (mention documentary evidence(s) here)
a.	Marriage certificate indicate date of marriage
b.	Marriage photographs
C.	Date when transplantation was advised by the hospital ( to be compared with duration of marriage): d.Number and age of children and their birth certificates
e.	Any other document
	Signature of competent authority*/
	Authorisation committee in case of
	foreigners along with Seal/Stamp
Place	
Date	
*Director	or Medical Superintendent or In Charge of the hospital or the internal committee of the

\*Director or Medical Superintendent or In Charge of the hospital or the internal committee of the hospital formed for the purpose.as defined under the rules of Transplantation of Human Organ Act, 1994(42 of 1994).

# For organ or tissue pledging

(To be filled by individual of age 18 year or above)

[See rule 5(4)(a)]

# ORGAN(S) AND TISSUE(S) DONOR FORM

(To be filled in triplicate)

Registration Number (To be allo	tted by (	Organ Donor Registry)	
l		S/o,D/o,W/oage	d
and date of birthpresence of persons mentioned below h organ(s) and/or tissue(s), from my body medical experts and consent to donate the	ereby ur after be	nequivocally authorise the removal of for eing declared brain stem dead by the b	llowing
Please tick as applicable			
		(Following tissues can also be donated after brain stem death well as cardiac death)	ı as
Heart		Corneas/Eye Balls	
Lungs		Skin	
Kidneys		Bones	
Liver		Heart Valves	
Pancreas		Blood Vessels	
Any Other Organ (Pl. specify)		Any other Tissue (Pl. specify)	
All Organs		All Tissues	
		Address for correspondence	
		Telephone No	
		Email :	
		Dated:	

My bl	ood gro	is (if known)						
one b	y the in	f online registration of pledge, one copy of the pledge will be retained by pledge tution where pledge is made and a hard copy signed by pledger and two witness the nodal networking organisation.)						
(Signa	ature of	tness 1)						
1.	Shri/Sr	/KmS/o,D/o,W/o						
	aged	agedTelephone No						
	Email:.							
(Signa	ature of	tness 2)						
2.	Shri/Sr	/KmS/o,D/o,W/o						
	aged	resident of Telephone No						
	Email:.	is a near relative to the donor as						
Dated	ł	<del></del>						
Place		<del></del>						
Note	: (i	Organ donation is a family decision. Therefore, it is important that you discurred your decision with family members and loved ones so that it will be easier them to follow through with your wishes.						
	(i	One copy of the pledge form/pledge card to be with respective networki organisation, one copy to be retained by institution where the pledge is ma and one copy to be handed over to the pledger.	_					

The person making the pledge has the option to withdraw the pledge.

(iii)

### For Declaration cum consent

(To be filled by near relative or lawful possessor of brain-stem dead person)

5(4)(b) and 5(4)(d)]

						cc				

	S/o,D/o,W/oagedagedagedagedaged
1.	I have been informed that my relative (specify relation)
	S/o,D/o,W/ohas been declared brain-stem dead / dead.
2.	To the best of my knowledge (Strike off whichever is not applicable):
	a. He/She. (Name of the deceased)
	b. He/She. (Name of the deceased) had not revoked the authority as at No. 2 (a) above ( If applicable) .
	c. There are reasons to believe that no near relative of the said deceased person has objection to any of his/her organs/tissue being used for therapeutic purposes.
3.	I have been informed that in the absence of such authorisation, I have the option to either authorise or decline donation of organ/tissue/both including eye/cornea of(Name of the deceased) for therapeutic purposes. I also understand that if corneas/eyes are not found suitable for therapeutic purpose, then may be used for education/research.
4.	I hereby authorise / do not authorize removal of his/her body organ(s) and/or tissue(s), namely (Any organ and tissue/ Kidney /Liver /Heart /Lungs /Intestine /Cornea /Skin /Bone /Heart Valves /Any other; please specify)for therapeutic purposes. I also give permission for drawing of a blood sample for serology testing and am willing to share social/behavioural and medical history to facilitate proper screening of the donor for safe transplantation of the organs/ tissues.
Date	Signature of near relative /person in lawful possession of the dead body, and address for correspondence*.

Place	2	Telephone No							
		Email:							
relat refus	ive authorised by the parent. In case	nall be signed by one of the parent of the minor or any near the near relative or person in lawful possession of the body shall be recorded in writing by the Registered Medica							
(Sign	ature of Witness 1)								
1.	Shri/Smt./Km	Shri/Smt./KmS/o,D/o,W/o							
	agedresident of	Telephone No							
	Email:								
(Sign	nature of Witness 2)								
2.	Shri/Smt./Km	S/o,D/o,W/o							
	agedresident of	Telephone No							
	Email:								

# For unclaimed body in a hospital or prison

# (To be completed by person in lawful possession of the unclaimed body)

[see rule 5(1)(b)]

	I	S/o,D/o,W/o			aged			
			having lawful possession of the dead body o					
come to be	resident of e forward to claim the body elieve that any person is like v organ(s) and/or tissue(s), na	of the deceased afterly to come to claim t	er 48 hours of death the body I hereby, a	and the	re being no rea	son		
Date	d :		_	erson in	designation lawful possess			
Place	2:		Address		corresponde			
			Telephone	No				
(Sign	ature of Witness 1)							
1.	Shri/Smt./Km	S/o,[	D/o,W/o					
	agedresident of	:	Telephone	No				
	Email:							
(Sign	ature of Witness 2)							
2.	Shri/Smt./Km	S/o,[	D/o,W/o					
	agedresident of	:	Telephone	No				
	Email:							

# For certification of brain stem death

# (To be filled by the board of medical experts certifying brain-stem death)

[See rules 5(4)(c) and 5(4)(d)]

hereby /wife of of peri	certify of / daug manent	that Shri/Smt./Km ghter of Resident ofand irreversible cessation of a	all functions of the	perts after careful personal examination						
Dated			Signati	ure						
1.		P Incharge of the Hospital I brain-stem death has occurr	2. ed.	R.M.P. nominated from the panel of In Names sent by the hospitals and approved by the Appropriate Authority.						
3.	Neuro	ologist/Neuro-Surgeon	4.	R.M.P. treating the aforesaid deceased person (where Neurologist/Neurosurgeon is not available, any Surgeon or Physician and Anaesthetist or Intensivist, nominated by Medical Administrator Incharge from the panel of names sent by the hospital and approved by the Appropriate Authority shall be included)						
(A)	DATIF	BRAIN-STI NT DETAILS	EM DEATH CERT	IFICATE						
(^)	1.	Name of the patient:	Mr./Ms							
		S.O./D.O./W.O.	Mr./Ms							
		Sex	Age							
	2.	Home Address:								
	3.	, ,								
	4.									
		responsible for the patient	t							
		(if none exists, this must be specified)								

	5.	Has	the patient o	or next of kin ag	reed
		to a	ny donation o	of organ and/o	tissue?
	6.	Is th	is a Medico-l	egal Case?	YesNo
(B)	PRE-CO	NDITI	ONS:		
	1.	Diag	gnosis:		nt suffer from any illness or accident that led to rain damage? Specify details
					of accident/onset of illness
				Date and onse	t of non-reversible coma
	2.	Find	lings of Board	d of Medical Exp	perts:
		First	: Medical Exa	mination Secor	d Medical Examination
		(1)	The following (Alcohol)	ng reversible o	auses of coma have been excluded: Intoxication
			Depress	ant Drugs	
			Relaxan	ts (Neuromuscı	ılar blocking agents) Primary Hypothermia
			Hypovol	laemic shock	
			Metabo	lic or endocrine	disorders
			Tests for	r absence of br	ain-stem functions
		(2)	Coma		
		(3)	Cessation of	f spontaneous b	preathing
		(4)	Pupillary siz	e	
		(5)	Pupillary ligh	ht reflexes	
		(6)	Doll's head	eye movement	5
		(7)	Corneal refle	exes (Both size:	s)
		(8)	Motor responding of face, limb	=	nial nerve distribution, any responses to stimulation
		(9)	Gag reflex		
		(10)	Cough (Trac	heal)	
		(11)	Eye moveme	ents on caloric	testing bilaterally.
		(12)	Apnoea test	s as specified.	
		(13)	Were any re	espiratory move	ments seen?
	Date ar	nd tim	e of first test	ing:	

	Date and time of second testing:					
	This is to certify that the patient has been carefu					
	six hours and on the basis of findings recorded above,	Mr./Ms is declared brain-stem dead.				
Date:	was of mountains of Busin Cham Dooth (BCD) Coutifying	Doord on condens				
Signat	ures of members of Brain Stem Death (BSD) Certifying	Board as under:				
1.	Medical Administrator Incharge of the hospital	2. Authorised specialist.				
3.	Neurologist/Neuro-Surgeon	4. Medical Officer treating the Patient.				
Note.						
l.	Where Neurologist/Neurosurgeon is not available Anaesthetist or Intensivist, nominated by Medical shall be the member of the board of medical experts	Administrator Incharge of the hospital				
II.	The minimum time interval between the first and second testing will be six hours in adults. In case of children 6 to 12 years of age, 1 to 5 years of age and infants, the time interval shall increase depending on the opinion of the above BSD experts.					
III.	No.2 and No.3 will be co-opted by the Administrator of experts (Nominated by the hospital and approved					
	For Declaration cum con	sent				
	(To be filled by near relative or lawful possessor	of brain-stem dead person)				
(Signa	ture of Witness 1)					
1.	Shri/Smt./KmS/o,D/o,W/o	0				
	agedresident of	Telephone No				
	Email:					
(Signa	ture of Witness 2)					
2.	Shri/Smt./KmS/o,D/o,W/o	o				
	agedresident of	Telephone No				
	Email:					

# APPLICATION FOR APPROVAL OF TRANSPLANTATION FROM LIVING DONOR

(To be completed by the proposed recipient and the proposed living donor) [See rules 5(3)(d), 5(3)(e) and 10]

To be self attested across the affixed photograph without disfiguring face To be self attested across the affixed photograph without disfiguring face

Photograph of the Donor

Photograph of the recipient

	Who	nereas IS/o, D/o, W/o, Shri/Smt	
aged		residing at have	
		my doctor that I am suffering from and	
oe bene	efited	d by transplantation of into my body.	
	And	d whereas I S/o, D/o, W/o, Shri/Smt	
aged		residing at by the following reason(	
	a)	by virtue of being a near relative i.e	
	b)	by reason of affection/attachment/other special reason as explained below :-	
	l wo	ould therefore like to donate my (name of the organ)	
o Shri	/Smt	t We We (Donor)	and
		(Recipient) hereby apply to competent authority / Authoris	ation
Commit	tee f	for permission for such transplantation to be carried out.	

We solemnly affirm that the above decision has been taken without any undue pressure, inducement, influence or allurement and that all possible consequences and options of organ transplantation have been explained to us.

#### Instructions for the applicants:-

- 1. Form 11 must be submitted along with the completed Form 1 or Form 2 or Form 3 as may be applicable.
- 2. The applicable Form i.e. Form 1 or Form 2 or Form 3 as the case may be, should be accompanied with all documents mentioned in the applicable form and all relevant queries set out in the applicable form must be adequately answered.
- 3. Completed Form 5 must be submitted along with the laboratory report.
- 4. The doctor's advice recommending transplantation must be enclosed with the application.
- 5. In addition to above, in case the proposed transplant is between unrelated persons, appropriate evidence of vocation and income of the donor as well as the recipient for the last three years must be enclosed with this application. It is clarified that the evidence of income does not necessarily mean the proof of income tax returns, keeping in view that the applicant(s) in a given case may not be filing income tax returns.
- 6. The application shall be accepted for consideration by the competent authority / Authorisation Committee only if it is complete in all respects and any omission of the documents or the information required in the forms mentioned above, shall render the application incomplete.
- 7. When the donor is unrelated and the donor and/or recipient belong to a State/Union Territory other than the State/Union Territory, where the transplant is intended to take place, then the Tehsildar or the officer authorised for the purpose of the domicile state of the donor or recipient as the case may be, would provide the verification certificate of domicile of donor/recipient as the case may be as per Form 20. The approval for transplantation would be considered by the authorisation committee of the State/District/hospital (as the case may be) where the transplantation is intended to be done. Such verification Certificate will not be required for near relatives including cases involving swapping of organs (permissible between near relatives only).

We have read and understood the above instructions.

Signature of the Prospective Donor for correspondence:	Signature of Prospective Recipient Address Address for correspondence:			
Date :	Date:			
Place:	Place :			

# APPLICATION FOR REGISTRATION OF HOSPITAL TO CARRY OUT ORGAN OR TISSUE TRANSPLANTATION OTHER THAN CORNEA

(To be filled by head of the institution)

(See rule 24(1))

То										
	The	Appropriate Authority for o	rgan transplantatio	on						
	(Sta	(State or Union territory)								
	We	hereby apply to be registere	d as an institution	to carry out organ/	tissue transplantation.					
Name	(s) of o	rgan (s) or tissue (s) for whic	h registration is re	quired						
The re	equired	data about the facilities ava	ilable in the hospit	al are as follows:-						
(A)	HOS	SPITAL:								
	1.	Name:								
	2.	Location:								
	3.	Government/Private:								
	4.	Teaching/Non-teaching:								
	5.	Approached by:								
			Road:	Yes	No					
			Rail:	Yes	No					
			Air:	Yes	No					
	6.	Total bed strength:								
	7.	Name of the disciplines in	the hospital:							
	8.	Annual budget:								
	9.	Patient turn-over/year:								
(B)	SUR	SURGICAL FACILITIES:								
	1.	No. of beds:								
	2.	No. of permanent staff m	embers with their	designation:						
	3.	No. of temporary staff wi	th their designatio	n:						
	4.	No. of operations done p	er year:							
	5.	Trained persons available	for transplantatio	n (Please specify						
		Organ for transplantation	n):							
(C)	ME	DICAL FACILITIES:								

1. No. of beds:

- 2. No. of permanent staff members with their designation:
- 3. No. of temporary staff members with their designation:
- 4. Patient turnover per year:
- 5. Trained persons available for transplantation (Please specify Organ for transplantation):
- 6. No. of potential transplant candidates admitted per year:

#### (D) ANAESTHESIOLOGY:

- 1. No. of permanent staff members with their designations:
- 2. No. of temporary staff members with their designations:
- 3. Name and No. of operations performed:
- 4. Name and No. of equipments available:
- 5. Total No. of operation theatres in the hospital:
- 6. No. of emergency operation-theatres:
- 7. No. of separate transplant operation theatre:
- (E) I.C.U./H.D.U. FACILITIES:

  - 2. No. of I.C.U. and H.D.U. beds:
  - 3. Trained:-

#### Nurses:

Technicians:

- 4. Name of equipment in I.C.U.
- (F) OTHER SUPPORTIVE FACILITIES:

Data about facilities available in the hospital:

- (F1) LABORATORY FACILITIES:
  - 1. No. of permanent staff with their-designations:
  - 2. No. of temporary staff with their designations:
  - 3. Names of the investigations carried out in the Department:
  - 4. Name and number of equipments available:
- (F2) IMAGING FACILITIES:
  - 1. No. of permanent staff with their-designations:
  - 2. No. of temporary staff with their designations:
  - 3. Names of the investigations carried out in the Department:
  - 4. Name and number of equipments available:

(F3)	HAEMATOLOGY FACILITIES:					
	1.	No. of permanent staff with their-designations:				
	2.	No. of temporary staff with their designations:				
	3.	Names of the investigations carried out in the Depa	rtment:			
	4.	Name and number of equipments available:				
(F4)	BLOC	DD BANK FACILITIES (Inhouse or access): Yes	No			
(F5)	DIAL	YSIS FACILITIES : Yes No No				
(F 6)	Trans	splant coordinators (Eye Donation Counselors, in case	of Cornea Transplantaion):			
	Yes	No				
	Num	ber Posted :				
	Num	ber Trained				
(F 7)	OTHE	ER SUPPORTIVE EXPERT PERSONNEL:				
	1.	Nephrologist	Yes/No			
	2.	Neurologist	Yes/No			
	3.	Neuro-Surgeon	Yes/No			
	4.	Urologist	Yes/No			
	5.	G.I. Surgeon	Yes/No			
	6.	Paediatrician	Yes/No			
	7.	Physiotherapist	Yes/No			
	8.	Social Worker	Yes/No			
	9.	Immunologists	Yes/No			
	10.	Cardiologist	Yes/No			
	11.	Respiratory physician	Yes /No			
	12.	Others	Yes / No			

The above said information is true to the best of my knowledge and I have no objection to any scrutiny of our facility by authorised personnel. A Bank Draft/cheque of Rs. 10000/ (for new registration) and Rs. 5000 (for renewal) in favour of is enclosed.

# APPLICATION FOR REGISTRATION OF HOSPITAL TO CARRY OUT ORGAN/TISSUE RETRIEVAL OTHER THAN EYE/CORNEA RETRIEVAL

(To be filled by head of the institution)

(See rule 24(1))

Note:	Retrieval Hospitals may also be identified based on pre-defined criteria and registered as retrieval hospital by the appropriate authority.
То	

We hereby apply to be registered as an institution to carry out organ/tissue retrieval.

The required data about the facilities available in the hospital are as follows:-

The Appropriate Authority for organ transplantation......

(	A	١	Н	O	SF	רוי	ГΑ	1:

- 1. Name:
- 2. Location:
- 3. Government/Private:

(State or Union territory)

- 4. Teaching/Non-teaching:
- 5. Approached by:

Road:	Yes	No
Rail:	Yes	No
Air:	Yes	No

- 6. Total bed strength:
- 7. Name of the disciplines in the hospital:
- 8. Annual budget:
- 9. Patient turn-over/year:

## (B) SURGICAL FACILITIES:

- 1. No. of beds:
- 2. No. of permanent staff members with their designation:
- 3. No. of temporary staff with their designation:
- 4. No. of operations done per year:
- Trained persons available for retrieval (Please specify Organ and/or tissue for retrieval):

#### (C) MEDICAL FACILITIES: 1. No. of beds: 2. No. of permanent staff members with their designation: 3. No. of temporary staff members with their designation: 4. Patient turnover per year: 5. Trained persons available for retrieval (Please specify Organ and/or tissue for retrieval): 6. No. of critical trauma cases admitted per year. 7. No. of brain stem death declared per year. (D) ANAESTHESIOLOGY: 1. No. of permanent staff members with their designations: 2. No. of temporary staff members with their designations: 3. Name and No. of operations performed: 4. Name and No. of equipments available: 5. Total No. of operation theatres in the hospital: 6. No. of emergency operation-theatres: 7. No. of separate retrieval operation theatre: (E) I.C.U./H.D.U. FACILITIES: 1. I.C.U./H.D.U. facilities: Present...... Not present..... 2. No. of I.C.U. and H.D.U. beds: Technicians: 3. Name of equipment in I.C.U. (F) OTHER SUPPORTIVE FACILITIES: Data about facilities available in the hospital: (F1) LABORATORY FACILITIES: 1. No. of permanent staff with their-designations:

- 2. No. of temporary staff with their designations:
- 3. Names of the investigations carried out in the Deptt.:
- 4. Name and number of equipments available:

### (F2) IMAGING FACILITIES:

- 1. No. of permanent staff with their-designations:
- 2. No. of temporary staff with their designations:
- 3. Names of the investigations carried out in the Deptt.:

			_		
1	Mama and	numbar	of c	equipments	available.
4.	Maille allu	Hulliber	OI 6	duibilielits	avallable.

- (F3) HAEMATOLOGY FACILITIES:
  - 1. No. of permanent staff with their-designations:
  - 2. No. of temporary staff with their designations:
  - 3. Names of the investigations carried out in the Deptt.:
  - 4. Name and number of equipments available:

(F4) BLOOD BANKFACILITIES: (in house or access) Yes
---

(F5) Transplant coordinators: Yes No

Number Posted: Number Trained

The above said information is true to the best of my knowledge and I have no objection to any scrutiny of our facility by authorised personnel. I hereby give an undertaking that we shall make the facilities of the hospital including the retrieval team of the hospital available for retrieval of the organ/tissue as and when needed.

Sd/-

**HEAD OF THE INSTITUTION** 

### APPLICATION FOR REGISTRATION OF TISSUE BANKS OTHER THAN EYE BANKS

(To be filled by head of the institution)

		(10	be filled by fledd of the f	nstitution					
			(See rule 24(1))						
То									
	The	The Appropriate Authority for organ transplantation							
	(Sta	te or Union Territory)							
	We	hereby apply to be reg	istered as Tissue bank ,	Name :					
		ne(s) of tissue (s)(Bo uired	ne, heart valves, skin	cornea etc) for w	hich Registration is				
	The	required data about th	ne facilities available in t	he institution are as f	follows:-				
A.	Gen	eral Information :							
	1.	Name							
	2.	Address	Address						
	3.	Government/Privat	Government/Private/NGO						
	4.	Teaching /Non-tead	Teaching /Non- teaching						
	5.	Approached by:							
		Rail:	Yes	No					
		Road:	Yes	No					
		Air:	Yes	No					
	6.	Information Educati bank: Auto Logons /	ion and Communication /Allograph/Both	( IEC) for Tissue Dona	ation 6.Type of tissue				
B.	DOI	NOR SCREENING REMO	VAL OF TISSUE AND STO	RAGE:					
	1.	Availability of adequ	Yes/No						
		removal Tissue (annex detail).							
	2.	Names, qualification who will be doing re	Yes/No						
	3.	Facilities for remova	Yes/No						
	4.	Whether register of	Yes/No						
	5.	Telephone arranger	ment available. (Telepho	one Number)	Yes/No				
	6.	Availability of ambu collecting tissue fro	Yes/No						

Yes/No

Sets of instruments for removal of tissue

7.

	8.	Facilities for processing of tissue	Yes/No
	9.	Refrigerator for preservation of tissue	Yes/No
	10.	Special containers for preservation of tissue during transit.	Yes/No
	11.	Suitable preservation media	Yes/No
	12.	Any other specific requirement as per tissue	Yes/No
C.	PRES	ERVATIONS OF TISSUE	
	Arrai	ngement of preservation of Tissue	Yes/No

### D. R ECORDS

Arrangement for maintaining the records

Arrangement for registration of cases, donors and follow up of cases.

### E. EQUIPMENT:

Instruments specific for the tissue Yes/No

- F. LABORATORY FACILITIES (If the information is exhaustive please annex it)
  - a. Names of the investigations carried out in the department.
  - b. Facility for testing for :
    - i. Human Immunodeficiency Virus Type I and II Yes/No
    - ii. Hepatitis B Virus HBc and HBs
    - iii. Hepatitis C Virus HCV
    - iv. Syphilis VDRL
  - c. If no where do you avail it? Please mention name and address of institute.
  - d. Facility for culture and sensitivity of tissue

### G. OTHER PERSONNEL

- 1. No. of permanent staff member with their designation.
- 2. No. of temporary staff with their designation
- 3. No. of trained persons

### ANY OTHER INFORMATION

The above said information is true to the best of my knowledge and I have no objection to any scrutiny of our facility by authorised personnel. A Bank Daft/cheque of Rs. 10000/ (for new registration) and Rs. 5000 (for renewal) in favour of is enclosed.

Sd/-

**HEAD OF THE INSTITUTION** 

Yes/No

### APPLICATION FOR REGISTRATION OF EYE BANK, CORNEAL TRANSPLANTATION CENTRE, EYE RETRIEVAL CENTRE UNDER TRANSPLANTATION OF HUMAN ORGANS ACT

[See rule 24(1)]

### I. EYE BANKING:

A.	EYE BANK and institution affiliated Ophthalmic / General Hospital					
	1.	Name				
	2.	Address				
	3.	Government/Private/Voluntary				
	4.	Teaching /Non- teaching				
	5.	IEC for Eye Donation				
B.	REMOVAL OF EYE BALLS AND STORAGE:					
1.	Availability of adequate trained and qualified personnel for removal of whole globe or corneal (annex detail)					
2.	Names, qualification and address of the designated staff who will be doing removal of whole globe / cornea retrieval. (annex details)					
3.	Avai	ability of following as per requirement:				
	a.	Whether register maintained for tissue request received from surgeon of corneal transplant centre.	Yes/No			
	b.	Telephone arrangement available. (Dedicated Telephone Number)	Yes/No			
	c.	Transport facility for collecting Eyeballs from outside:	Yes/No			
	d.	Sets of instruments for removal of whole globe / cornea as per requirement	Yes/No			
	e.	Special bottles with stands for preservation of Eye balls/cornea during transit.	Yes/No			
	f.	Suitable preservation media	Yes/No			
	g.	Biomedical Waste Management.	Yes/No			
	h.	Uninterrupted Power supply.	Yes/No			
Manp	ower					

### C Manpower

- 1. Incharge / Director (Ophthalmologist) -1
- 2. Eye Bank Technician- 2

- 3. Eye Donation Counselors (EDC)-2 per attached HCRP (Hospital Cornea Retrieval Cornea Programme) Hospital, who will be posted at eye Bank.
- 4. Multi task Staff(MTS) -2
- D. Space requirement for eye Banks

(400sqft minimum)

### E. RECORDS

- 1. Arrangement for maintaining the records
- 2. Arrangement for registration of pledges,/ donors and maintenance of utilization report
- 3. Computer with internet facility and Printer

### F. EQUIPMENT:

- 1. Slit Lamp Biomicroscope-1
- 2. Specular Microscope for Eye Bank-1
- 3. Laminar flow(Class II)-1
- 4. Sterilization facility (In-house or outsourced)
- 5. Refrigerator with temperature monitoring for preservation of eye balls/Cornea-1

### G LABORATORY FACILITIES

- 1. Facility for HIV, Hepatitis B and C testing.
- 2. If no where do you avail it? Please mention Name and address of institute.
- 3. Facility for culture and sensitivity of Corneoscleral ring.

### H RENEWAL OF REGISTRATION:

Period of renewal 5 years after last registration.

Minimum of 500 corneas to be collected in 5 years.

Maintenance of eye bank standards( as per Guidelines)

### II. EYE RETRIEVAL CENTRE (ERC):

- A. RETRIEVAL CENTRE— A Centre affiliated to an Eye Bank
  - 1. Name
  - 2. Address
  - 3. Government/Private/Voluntary
  - 4. Teaching /Non-teaching
  - 5. Information, Education and Communication Activities for Eye Donation
  - 6. Name of Eye Bank to which ERC is affiliated.
- B REMOVAL OF EYE BALLS AND STORAGE:

- 1. Manpower: Adequate trained and qualified personnel for removal of eye balls/cornea (annex detail):
  - a. Incharge / Director) -1
  - b. Technician -1
  - c. MTS (Multi task Staff) -1
- 2. Transport facility( or outsource) with storage medium
- C Names, qualification and address of the personnel who will be doing enucleation/ removal of cornea. (annex details)
- D AVAILABILITY OF FOLLOWING:
  - 1. Telephone (Number)
  - 2. Ambulance/ vehicle or funds to pay taxi for collecting eyeballs from outside:
  - 3. Sets of instruments for removal of Eye Balls/cornea
  - 4. Special bottles with stands for preservation of
  - 5. Eve balls/ cornea during transit:
  - 6. Suitable preservation media
  - 7. Waste Disposal (Biomedical waste Management)
  - 8. Space requirement: Designated area
- E RECORDS
  - 1. Arrangement for maintaining the records
- F EQUIPMENT:
  - 1. Sterilization facility
  - 2. Refrigerator temperature control 24 hrs for preservation of Eye balls/Cornea. (power back up) 1
  - 3. The retrieval centre is affiliated with an Eye bank and Eye Bank is only authorised to distribute corneas.

### III. CORNEAL TRANSPLANTATION CENTRE

- A 1. Name of the Transplant Centre /hospital:
  - 2. Address:
  - 3. Government/Private/Voluntary:
  - 4. Teaching /Non- teaching:
  - 5. IEC for Eye Donation:

Yes/No

- 6. Name of the registered Eye Bank for procuring tissue:
- B Staff details:
  - 1. No. of permanent staff member with their designation.

(Note: Eye Surgeon's Experience: 3 month post MD/MS/DNB/DO)

- 2. No. of temporary staff with their designation
- 3. Trained persons for Keratoplasty and Corneal Transplantation with their names and qualifications: 2 (one Corneal Transplant surgeon should be on the pay roll of the Institute)
- C Equipment : Slit lamp, Clinical Specular, Keratoplasty or intraocular instruments
- D OT facilities
- E Safe Storage facility
- F Records Registration and follow up
- G Any other information

The above said information is true to the best of my knowledge and I have no objection to any scrutiny of our facility by authorised personnel. A Bank draft/cheque of Rs. 10000- for new registration and Rs 5000/ for renewal of registration drawn in favour of is enclosed.

Head of the Institute (Name and designation)

### CERTIFICATE OF REGISTRATION FOR PERFORMING ORGAN/TISSUE TRANSPLANTATION/ RETRIEVAL AND/OR TISSUE BANKING

(See rule 24(2))

Thi	s is to certify that Hospital/Tissue Bank located at has been inspected
and certifica	ate of registration is granted for performing the organ/tissue retrieval/transplantation
banking of t	he following organ(s)/tissue(s) (mention the names) under the Transplantation of Humar
Organs Act,	1994 (42 of 1994):-
1.	
2.	
3.	
4.	
Thi	s certificate of registration is valid for a period of five years from the date of issue.
application	s permission is being given with the current facilities and staff shown in the presen form. Any reduction in the staff and/or facility must be brought to the notice of the
undersigned	).
Place	Signature of Appropriate Authority
Date	Seal:

### **Certificate of Renewal of Registration**

### (To be given by the appropriated authority on the letter head)

[See rule 25(2)]

(Name of the hospital/tissue bar	nk) for renewal of certifi	cate of registration for performing Transplantation of Human Organs
<del>.</del>		f the above-said hospital/tissue bank egistration of the said hospital/tissue
		ties and staff shown in the present nust be brought to the notice of the
Place	Signature	of Appropriate Authority
Date	S	eal:

Certificate by the Authorisation Committee of Hospital (If Hospital Authorisation committee is not available then the Authorisation Committee of the district/State) where the transplantation has to take place

### (To be issued on the letter head)

[See rules 16 and 23]

This is to certify that as per application in form-10 for transplantation of (Name of Organ/tissue) from living donor, other than near relative/ swap donation cases/ all foreigner under the Transplantation of Human Organs Act,1994 (42 of 1994) submitted on by the donor and recipient, whose details and

photographs are given below, along with their identifications and verification documents, the case was considered after the personal interview of donor and recipient (if medically fit to be interviewed) and their relatives as applicable by the Authorisation Committee in the meeting held on dated......

Details of Recipient	Details of Donor
Name	Name:
Age	Age
Sex	Sex
Father / Husband Name	Father / Husband name
Adddress:	Address:
Hospital Reg. No	Hospital Reg. No
Relation of donor with Recipient	
Pacinient	Donor

(Photo of recipient and donor must be signed and stamped across the photo after affixing)

Permission is granted, as to the best of knowledge of the members of the committee, donation is out of love and affection and there is no financial transaction between recipient and donor and there is no pressure on / coercion of the donor.

Permission	is withheld pending s	wing documents	
for the following r	easons		Permission is not granted
(Member)	(Member)	(Member)	(Member) Name and Designation
Health Secretary	DHS or Nominee	Name and De	signatio or Nominee Name
Date and place			(Signature and stamp of

Certificate by competent authority [as defined at rule 2(c)] For Indian near relative, other than spouse, cases (In case of spousal donor, Form 6 will be applicable)

[See rule 5(3)(c)]

(Format for the decision of Competent Authority)

This is to certify that as per application in Form-11 for transplantation of (Name of Organ or Tissue) from living donor who is a near relative of the recipient under the Transplantation of Human Organs Act, 1994(42 of 1994), submitted on by the donor and recipient, whose details and photographs are given below, along with their identifications and verifications documents, the case was considered after the personal interview of donor and recipient (if medically fit to be interviewed) by the competent authority in the meeting held on

Details of Recipient	Details of Donor
Name	Name:
Age	Age
Sex	Sex
Father or Husband Name	Father or Husband name
Adddress:	Address:
Hospital Reg. No	Hospital Reg. No
Relation of donor with Recipient	
Paciniont	Danar
Recipient	Donor

(Photo of recipient and donor must be signed and stamped across the photo after affixing)

Permission is granted, as to the best of knowledge of the members of the committee, donation is out of their being near relative and there is no financial transaction between recipient and donor and there is no pressure on / coercion of the donor.

Permission is withheld pending submission of	of following documents
	Permission is not granted for
the following reasons	
	(Signature and stamp of competent authority)
Date and place	

### Verification certificate in respect of domicile status of recipient or donor

[To be issued by tehsildar or any other authorised officer for the purpose (required only for the donor - other than near relative or recipient if they do not belong to the state where transplant hospital identified for operation is located)]

[See rule 14]

Part I (To be filled by applicant donor or recipient separately in triplicate)
In reference to application for verification of domicile status for donation of
(Name of organ/Tissue) from living donor (other than near relative) or recipient under Transplantation of Human Organ Act, 1994 (42 of 1994), submitted on (date) by the applicant donor or recipient, with following details and photograph, along with his or her identification and domicile status for verification
Details of Applicant Recipient or Donor Name
Age
Sex
Father or Husband Name
Address:
Hospital Reg. No
(Recent Photo of Applicant must be signed by him or her across the photo after affixing it)
The detail of my donor or recipient are as under and I have enclosed his or her self-signed recent photograph :
Name
Age
Sex
Father or Husband Name
Address:

Hospital R	Reg. No	
------------	---------	--

### **Signature of Applicant**

Enclosure: Self signed copy of the donor or recipient for the applicant (to be enclosed)

### Part II (To be filled by the certificate issuing authority):

The above request has been examined and it is certified that the domicile status of the applicant donor or recipient mentioned as above has been verified as under:

Name	Son or Daughter or V	Vife of
resident of village or ward	,Tehsil or Taluka	District State or
UT and found	d correct or incorrect	
Date		Authorised Signatory
Place		Name and Designation
Reference No		Office Stamp

- 2. The authorised signatory will hand over this verification certificate to the applicant or his or her representative for submission to the Chairperson of the Authorisation Committee of the hospital or district or state (as the case may be), where transplantation has to take place.
- 3. The authorised signatory shall keep one copy of the above verification certificate for his records and send a copy to the Secretary, Health and Family Welfare of the State Government (Attention Appropriate authority for organ transplant) for information.
- 4. In case of any suspicion of organ trading, the authorised signatory mentioned above or Appropriate Authority of the state may inform police for making enquiry and taking necessary action as per the Transplantation of Human Organs Act, 1994 (42 of 1994).

Certificate of relationship between donor and recipient in case of foreigners (To be issued by the Embassy concerned)

[See rule 20(a)] The embassy of \_\_\_\_\_\_ (Name of Country) in India, is in receipt of an application received from (Name of Organ donor and recipient) on \_\_\_\_\_ (Date) recommended by (Name of Government Department of country of origin) for facilitation of donation of (Name of Organ or Tissue) from living donor (Name of donor) to the recipient (Name of recipient) for therapeutic purposes under the Transplantation of Human Organ Act, 1994(42 of 1994). The details of donor and recipient and photographs are as given below. **Details of Donor Details of Recipient** Name..... Name:..... Age..... Age ..... Sex ..... Sex ...... Father or Husband Name ...... Father or Husband name..... ..... ..... Adddress: Address: ..... ..... Recipient Donor (Photo of recipient and donor must be signed and stamped across the photo after affixing) 1. This is to certify that relationship between donor and Recipient is..... 2. The authenticity of following enclosed identification and verification documents is certified

a. b. 'No objection certificate' is granted, as to the best of my knowledge, the donor is donating out of love and affection or affection and attachment towards the recipient, and there is no financial transaction between recipient and donor and there is no pressure on or coercion of the donor.

	· -
Date:	Name:
Place:	Designation
	[No. S.12011/28/2012-MG/MS]

i New Delhi-110064 and

ARUN K. PANDA,

Jt. Secy.

(Signature of Senior Embassy Official)

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064 and Published by the Controller of Publications, Delhi-110054.

### Annexure H



### हरियाणा सरकार

Subject: Proposed revised guidelines for purchase at District level.

The guidelines for purchase at District level are proposed to be revised as follows.

### 1.0 BACKGROUND:

The funds for medicines, medical consumables and equipment and others are available under various budget heads. All these budget heads provide different guidelines for utilization of these funds. Need is felt to issue clarifications of guidelines issued for consolidated user fee and MMIY funds so as to mitigate the confusion of multiple guidelines.

### 2.0 SCOPE:

These guidelines will supersede all the previous guidelines issued by the Department vide Endst. no. MO/MA/MMIY/1-26 dated 30.12.2013 and other letters on this subject. The points over which these guidelines are silent, the previous guidelines will continue. And, the points on which there is contradiction with guidelines of Finance Department, State Finance Department Guidelines will prevail.

- 3.0 LIST OF FUNDS FOR WHICH CLARIFICATIONS ARE BEING ISSUED:
- 3.1 State Fund for Medicines 2210 (110-79)
- State Fund for medicines for SC/ST 2210 (789-97).
- 3.3 State Fund 2210 (110-96)
- 3.4 Mukhyamantri Muft Ilaj Yojna (MMIY)
- 3.5 Various Heads of National Health Mission (NHM) funds
- 3.6 Consolidated User Fee Fund

### 4. PROCEDURE OF FUND UTILIZATION:

4.1 The State funds at 3.1, 3.2 and 3.3 will be kept at State Headquarters for purchase via HMSCL. Funds up to Rupees 500 lakhs can be disbursed to Districts for local purchase of minor equipment out of fund for purchase of Medical Equipment. Minor equipment is defined as single instance of purchase of equipment of value less than Rupees 50,000.



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### हरियाणा सरकार

### 7. REVISION OF POWERS:

Civil Surgeon and District Health and Family Welfare Society will be overall responsible for proper utilization of funds.

s, No.	Level Of Institution	Authority to whom power delegated	Amount	Remarks
	District Hospitals of 200 bedded and above.	Chairperson District Health and Family welfare society	Up to 20,00,000/- per month	On the recommendations of Purchase committee of Hospitals
2	District Hospitals of 200 bedded and above including Panchkula	Chairperson SKS Hospital	Up to 5,00,000/- per month	-do-
3	District Hospitals of 100 but below 200 bedded.	Chairperson District Health and Family welfare society	Up to 10,00,000/- per month	-do-
	District Hospitals of 100 but below 200.		Up to 3,00,000/- per month	-do-
\$	Other Hospitals	Chairperson District Health and Family welfare society	Up to 7,00,000/- per month	-do-
6	Other Hospitals	Chairperson SKS(Hospital)	Up to 1,00,000/- per month	-do-
1	CHC/UHC/Polyclin ic	Chairperson District Health and Family welfare society	Up to 5,00,000/- per month	-do-
8	CHC/UHC/Polyclin	Chairperson SKS (CHC)/ UHC/Polyclinic	Up to 1,00,000/- per month	-do-
QI.	PHC/Dispensary	Chairperson District Health and Family welfare society	Up to 2,00,000/- per month	-do-
10	PHC/Dispensary	Chairperson SKS (PHC)& SKS Dispensary	Up to 25,000/- per month	-do-

\*CHC: Community Health Center, \*UHC: Urban Health Center,

\*PHC: Primary Health Center,

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### 'हरियाणा सरकार

- stock as buffer stock at all the times and one month stock should be procured from warehouses or purchased.
- 8.7.2 It is compulsory to enter all the items of Essential Medicine List on Online portal.
- 8.7.3 In case of emergency post-facto approval tan also be taken from appropriate level.
- 8.7.4 The Medicines not in Essential medicine List (EML) but are mentioned Standard Treatment Guidelines can be purchased without NAC. If the purchase is more than 1 lash rupees per annum the case should be sent to MSD wing of DGHS and HMSCL for inclusion of the item in EML for future procurement.
- 8.7.5 Endeavour should be made to procure only quality medicines and consumables at competitive rates.

### 9. REPORTING OF EXPENDITURE:

- 9.1For Consolidated user fee: Etch District Accounts Manager should consolidate the monthly receipt and expenditure district-wise and submit to MD NRHM and DGHS by 15<sup>th</sup> of next month.
- 9.2For MMIY: The utilization certificate and next demand should be sent to O/o DGHS. DGHS will release the budget to Civil Surgeons in two instalments of 50% each in April and September. The first instalment will be issued as per the demand and previous expenditure the second instalment will be issued after submission of utilization of 75% of previously released budget.

### 10.MODE OF PURCHASE:

S No.	Mode	Existing powers	Revised Powers
1	Without quotation	Maximum up to Rs 2500/- per occasion  In case of ortho implants Maximum up to Rs 10,000/- per occasion	1. Civil Hospitals – 10,000/- per instance. 2. CHCs and equivalent - 5000/- per instance 3. PHCs and equivalent – 2500/- per instance
2	With . Quotation	Maximum up to Rs 1,00,000/- per occasion	Same
3	Tender	Above Rs 1,00,000/- per occasion	Same

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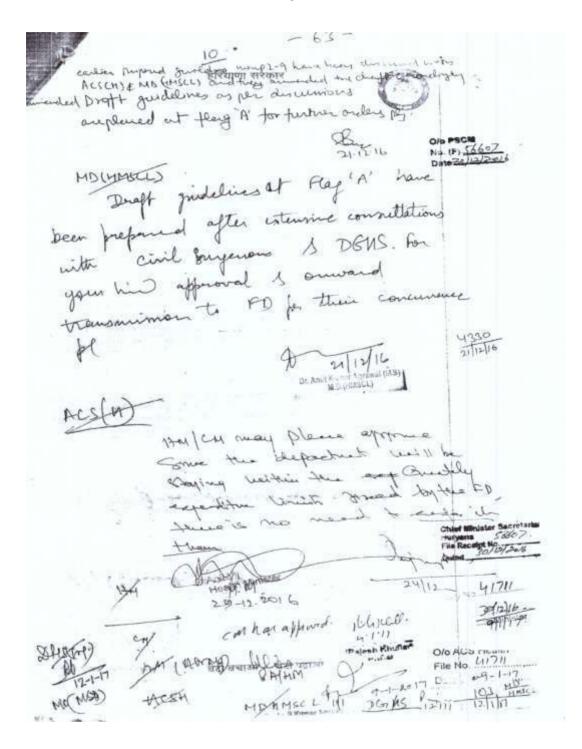
budget will be released every April and September depending on demand and utilization certificate of 75% of previous budget,

- 14. For Condemnation of goods & auction of condemned goods, hiring of manpower in districts, AMC, CMC and repair of already installed machinery and equipment financial powers of DGHS are delegated to Civil Surgeons.
- 15. For repair & maintenance of medical equipment the state budget must be consumed first before using consolidated user charges similarly for non-medical building related equipment the state budget of building repair fund must be consumed first before using user charges.
- 16. For hiring of manpower on contract or outsourcing the relevant State/ NHM budget must be consumed before using the consolidated user charges funds.

### ANNEXURE A

Activity/ Item	Remarks
Lab Articles	Including reagents and kits
POP Bandages for Emergency	menoming reagents and kits
Ortho Implants	The implants must be 53.
Dental Articles	The implants must be of Indian make
X Ray/ USG Films	
THE PERSON OF TH	like printing of OPD cards, Indoor
tems required in Mortuary	ance exten
Medical Gases	
tems required for Sanitation	If not covered by service provider
medical, nonmedical building related equipment (like Air Conditioners, Lift, Gas pipelines, EPBAX, Chiller Plants, Laundry etc.) and IT related equipment	Should only be done if funds are not available from regular sources of State budget like
inen, mattress, beds and Blankers	
Purchases under SPP	
A CONTRACTOR OF THE CONTRACTOR	-
Drugs and consumables As	Por use of all patients visiting State Health facilities, Lyderer, Outdoor & Euro
Water/ electricity/ Landline selephone Bills	In case of non-availability of funds under state budget.
Contractual Remuneration to Specialist Doctors where found deficient	Only with prior approved on HO this
mprovement of Boarding lodging	
	Lab Articles POP Bandages for Emergency Ortho Implants Dental Articles X Ray/ USG Films Printing & Stationary items Items required in Mortuary Medical Gases Items required for Sanitation Maintenance/ Repair/AMC/CMC of medical, nonmedical building related equipment (like Air Conditioners, Lift, Gas pipelines, EPBAX, Chiller Plants, Laundry etc.) and IT related equipment Linen, mattress, beds and Blankets Purchases under SPP Purchases under SPP Purchases under SPP Drugs and consumables. Mater/ electricity/ Landline elephone Bills Contractual Remuneration to Specialist Doctors where found

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_					Α	nnexur	e I					
	ø		٧,		A	w	-1//	N				No.
	Namaul		Kaithal	HOUSEN I	Kurukshetra	Faridabad-I		Bhiwani			Ambala-I	District
	HGN-06/2016 dated 28:01:2017	HGN-59/2016 dated 08:12:2016	SD-KTL-GH-02/17 dt 19:01:2017	SD-KTL-GH-01/17 dt 19:01:2017	SD-KKR-GH-03/17 dt 23.01.2017	RKCF-17/3 dated 20-01-2017	RKCF-17/123, dated 27-10-17	SHB-17/5 dated 20.01.2017	SHB-17/4 dated 20.01.2017	DKNA/17/03	DANA/16/109	Sample no
	Medicine Store Civil Hospital, Narnaul	Main Store (SMO) Sub Divisional Hospital. Mehendergarh	Regional Drug Ware House, Kaithal	Regional Drug Ware House, Kaithal	Medical Store LNJP Civil Hospital, Kurukshetra	RCH Hospital, FRU-J, Sector-30, Faridabad	Medicine Store, ESI Hospital, Sector-8, Fanidabad	Regional Drug Ware house Bhiwani	Regional Drug Ware house Bhiwani	Regional Drugs Ware House, Indl Area, Ambala cantt	M/s Vasundhra Enterprises, Ambala cantt	Sample taken from
Constant S	Paracetamol Paediatric Oral Suspension Le. Deservices (7/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, 07/18 mfg by M/s Kwality Pharmacedicals Ltd., Nag Kalan, Majitha Rood, Nag Kalan,		Paracetamul Suspension samples fails in Assay of Paracetamul Suspension samples fails in Assay of Paracetamul Suspension for Para	Paracetarnol Suspension samples tails in Assay of Paracetarnol Suspension samples tails in Assay	Substandad Paracetamole Paediatrici Oral Suspension I.P. 60 ml	Paracetamol Paediatric Oral Suspension IP, B. No. 2146, Exp. 07/18, Mg. by: Kwality Pharmaceuticals LM. Amritsar	Aminosec-V Tabe, Batch No. CNL-015, Exp. 04/18, Mfg. by: Coronet Labs Pvt. Ltd, Amribar	Paracetamol Paeliatric Oral Suspension LP. Barch No. 5-2129 M/D 08/16, E/D 07/18 mfg by M/s Kwality Pharmaceuticals Ltd., Nag Kalan, Majitha Road, Amritsar	Paediatric Paracetamol Suspension LP 60ml mfg by Mg Kwality Pharmaceutivals Ltd., Nag Kalao, Majitha Road, Amritsar	Pamoetamol Paedistric Oral Suspension LP. Basch No. S-2129 M/D 08/16, E/D 07/18 mfg by M/s Kwality Pharmaceuticals Ltd., Nag Kalan, Majitha Road, Amritsar	Tak in eye drop 10ml mid by Axa perentral Kishanpur Jalampur, Rookee, U.K.	Detail of Sample

COLOMING amount samples are a	Sharma Sales Agency, Narwana, Jind	MAK-JND-17/35 dated 05.06.2017	Jind	10
Table comes falls in Ascay of Cefixime Nil against claim 200mg		CONTRACTOR OF THE PROPERTY OF		
Cefixime Tablet sample tails in Assay or Continue Congress	C.N. Pharma, Narwana, Jind	MAK-JND-17/33 dated 05.06/2017		
The state of Cafevine No against claim 200mg	Yamunanagar			
Nos Astrian Jain Propicum - Completions of Article EPD 69/17 mfg by Aurichem Laboratories India Pvt. Ltd., 333.  person M/s Aadi Enterprises, Yamuna Nagar 04/16, EPD 69/17 mfg by Aurichem Laboratories India Pvt. Ltd., 333.  person M/s Aadi Enterprises, Yamuna Nagar 04/16, EPD 69/17 mfg by Aurichem Laboratories India Pvt. Ltd., 333.  cooperative house building society.  Macroine South Sikkim	MS Ashish Jain Proprentin Compension person M/s Aadi Enterprises, Yamuna Nagar cooperative house building society.	LSD/RDTL/ 277/16-17 dated 18:04-2017. Wis Astista Jain Proposition Compensation (A): 2-1/2016- SS/CC-156/2728 dated person M/s Aadi Enterprises, Yemuna No. 11.10.2017.	Yamuna Nagar	10
Skinlir Cream (Hydroquinone + Tertinoin + Mometasone Furcate Cream) MD	MAS SHIRE INCOMES COMES	HGR-70/2017-R dt 05/06/2017		-
P-Mox Tablets, Batch No. T-17017	All Cincia Madical City	TICK-CONSTRUCTOR OF STRUCTOR	Rewari	10
Zalnioxi- C 60/2 Tables, pasci two Circusts.	M/s Chand Medical Agency, Rewart	HCB 71/2017-8 dt 05 06 2017		
CANCE TAKE DANK DARROST	Panchkuit			
Paracetamol Pecediatricaso Isophetion with doi:10, the wave unit of most Kwalify Pharmaceuticals Ltd., Nag Kalan, Majitha Road, Amritaar	Central Drugs Store, G.H., Sector-6.	SKC-97 dated 02:12:2016		
123. HPSIDC Baddi, District Solan	Sector-12-A, Panchkula	SKC-69 dated 04.10.2010	Panchkula	4
EZO Drug Syrp AHB-1577 M/D04/16, E/D 03/18 mtg by M/s Alive Healthcare,	HEA Healthouse One Tithe Well Bally	200000000000000000000000000000000000000		8
	12A, Panchkula			
517, Industrial Area, Phase-IX, SAS Nagar (PB)	Doux Pharma, Plot No. 61, Shop No. 10, Dashmesh Complex, Village Rally, Sector-	SKC-03 dated 30.05.2016		

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### Medical Neg

### oard, Gurugram

Medical Negligence Board was constituted as per Principal Secretary Health Department Haryana letter no. 25/10/2017-6HB1 dated 31/5/2017

Tot	Total No. of Complaints received in year 2017 - 20	20
Name of Hospital	No. of Complaints received	Negligence Found
		0
Artemis Hospital, Gurugram	-	o
1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	2	2
Fortis Hospital, Gurugram		
Medanta Hospital, Gurugram	2	0
To	Total No. of Complaints received in year 2018 = 83	83
Name of Hospital	No. of Complaints received	Negligence Found
Artemis Hospital, Gurugram		
The second of th	S	1
Fortic Hospital Gurueram	v v	0
Fortis Hospital, Gurugram	V V	0

What of the state of the state

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### Annexure J

Medical Negligence Board was constituted as per Principal Secretary Health Department Haryana letter no. 25/10/2017-6HB1 dated 31/5/2017 Complaints referred to Medical Negligence Board, Gurugram in year 2017 against Artemis Hospital, Gurugram

Omwati Complainant Name of Hospital Hospital, Artemis Gurugram Name of 15,09,2017 received on Complaint Court, Complaint Gurugram Consumer District Received From **Board Members** Dr. Kajal Kumud, Specialist Dr. Naveen, Specialist Dr. Sanjay Narula Dr. Naresh Sharma report submitted to CS on 11.12.17 Completed and Status of Inquiry No Negligence Remarks

Dr. Renu Saroha

Total no. of complaints received against Artemis Hospital, Gurugram in year 2017 = 1

Total no. of cases in which negligence was found = 0 out of 1

75

A calcolin

## Complaints referred to Medical Negligence Board, Gurugram in year 2017 against Medanta Hospital, Gurugram

Medical Negligence Board was constituted as per Principal Secretary Health Department Haryana letter no. 25/10/2017-6HB1 dated 31/5/2017

No.	324	2
Name of Complainant	Bishan Singh	Manish Pant
Name of Hospital	Medanta Hospital, Gurugram	Medanta Hospital, Gurugram
Complaint received on	09.08.2017	15.09.2017
Received From	Session Judge, Gurugram	Additional PS to Minister of Civil Aviation, govt. of India
Boa	म् प्रम्	44444
Board Members	Dr. Näveen Kumar, Specialist Dr. P.N. Gupta, Expert, Nephrologist, Paras Hospital, Gurugram Dr. Naresh Sharma Dr. Sanjay Narula Dr. S.S. Saroha	Dr. Kajal Kumud, Specialist Dr. Naveen, Specialist Dr. Naresh Sharma Dr. Sanjay Narula Dr. Renu Saroha
Status of Inquiry	Completed and report submitted to CS on 06.10.17	Completed and report submitted to CS on 21.11.17
Remarks	No Negligence	No negligence

Total no. of complaints received against Medanta Hospital, Gurugram in year 2017 = 2

# Complaints referred to Medical Negligence Board, Gurugram in year 2017 against Fortis Hospital, Gurugram

Medical Negligence Board was constituted as per Principal Secretary Health Department Haryana letter no. 25/10/2017-6HB1 dated 31/5/2017

4. Dr. Sanjay Narula 5. Dr. Renu Saroha 5. Dr. Radhesh Pathak, Spe 1. Dr. D.S. Yadav, Specialist 2. Dr. D.S. Yadav, Specialist	Dr. Renu Saroha  Dr. Radhesh Pathak, Specialist Completed and Pr. D.S. Yadav, Specialist report submitted to CS on 08.01.18
Received From  1 Dr. Naveen Kumar, Specialist 2 Dr. KajalKumud, Specialist 3 Dr. Naresh Sharma	Kumar, Specialist Completed and nud, Specialist report submitted to CS on 11.09.17

Total no. of complaints received against Fortis Hospital, Gurugram in year  $2017 \approx 2$ 

Total no. of cases in which negligence was found = 2 out of 2

10

### Annexure K

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दिनांक 7-9-2017

Dist Medical Board · Gurgram

सेवा में

सिविल सर्जन, गुरुग्राम ।

विषय:-

Unprofessional and casual approach of Doctorof Fotis Gurgaon leading to death of my wife Seema Ghai on 12-05-17.

उपरावत विषय पर आपको अनुरोधपूर्वक सूचित किया जाता है कि श्री मुगंश घई पति श्रीमति सीमा घई बी 5 604, पालम ग्रूवी हाईक्स आरठडी०सिटी, सैक्ट्र-52 गुरुग्राम द्वारा फोटिंस हस्पताल के बिरूद्ध शिकायत की गई थी । जिसकी जॉय हेर्नु Disti Medical Board Gurgram गठित किया गया ।

ज़बत केंस की जॉच दिनांक 20-7-17 को परमानेंट मैम्बरों के साथ दो स्पेशितरट डाठ: काजल कुमुद व डाठ नवीन कुमार फिजिशियन को जोड़ा गया । दिनांक 29-8-2017 को दोनों पक्षों को बुलाया गया । शिकायतकर्ता श्री मुक्तेश घई ने अपना व्यान वर्ज कराया परन्तु फोर्टिस हरप्ताल द्वारा लिखित जवाब जमा कराने के लिये एक राप्ताह का समय माँगा ।

दिनाक 5-9-17 को फोर्टिस हस्पताल के डाक्टर अपने लिखित ब्यान के साथ उपस्थित हुये तथा बोर्ड द्वारा उनसे कुछ प्रश्न पूछे गये । सभी ब्यान व ईलाज के कागज व फोर्टिस हस्प्ताल हारा लिखित जवाब के आधार पर बोर्ड द्वारा यह राय बनाई गई

शिकायतकर्ता अपनी पत्नी श्रीमति सीमा घई उम्र 51 वर्ष को दिनाव 12-5-17 को रात को लगभग एक-बेढ़ बजे बीच फोर्टिस हस्पताल की इमरजैसी में लेकर गया मरीज को छाती में दर्द व घबराहट हो रही थी ।

इमरजिसी में इयूटी कर रहें डाक्टर द्वारा मरीज की ई०सी०जी० की गई और Gastritis की दवाई दी गई शिकायतकर्ता के अनुसार मरीज का दर्द ठीक नहीं हुआ वह दवे रो कराहती रही । मरीज को ऐसे मरीजों में दिये जाने वाली आपातकालीन दवाईया Antiplade

Treatment नहीं दिया गया ।

मरीज को सीनियर हार्ट के डाक्टर द्वारा देखा गया कुछ जींच की सलाह दी

मरीज को सीनियर हार्ट के डाक्टर द्वारा देखा गया कुछ जींच की सलाह दी
गई और मरीज के Cardiac Enzymes के टैस्ट 2.23 बजे, मेजे गये और इसकी रिपोर्ट 54 गिनद

में आई । हस्पताल के अनुसार दोबारा ई0सी0जी0 3.22 बजे पर की गई थीं जो Normal

ECG थी । परन्तु Cardiac Enzymes की हाई रिपोर्ट आने पर कार्डियोलोजी के डाक्टर में हार्ट
अटैक में दी जाने वाली दवाईया देने बारे कहा । यह दवाईया सुबंद 4.00 बजे दी गई है

उसके बाद 4.30 बजे मरीज को Cardiac Arrest हुआ और उसको इलीवेट्क शांक दिया गया ।

The standard Control Controls Control Contr

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मा ाहेको 6.00 बजे कैथलैंब में ले जाकर एंजोग्राफी की गई जिसमें LAD का 100 प्रतिशत ब्लाक आया । मरीज को दोबारा 9.00 बजे Cardiac Arrest हुआ तथा 9.48 बजे मृत घोषित किया गया ।

आपातकालीन डाक्टर से पूछे गये प्रश्नों में उन्होंने माना है कि उसने हार्ट अटैक में दी जाने वाली मैडीसन दाखिले के समय नहीं दी थी जिसके ना देने के कारण में उसने कहा कि मरीज की उस समय की की गई ECG एक जैसी थी, उसका विवरण कही भी फाईल में नहीं है उसने यह भी माना है कि यह वजह होने के बावजूद भी मरीज को दवाई ना देने की कोई वजह नहीं थी। जब सीनियर डा० मूर्ति से यह प्रश्न पूछा, गया कि मरीज को यह दवाई देने का क्या कोई नुकसान था उन्होंने कहा नहीं। उन्होंने लगभग सवा दो बजे टेलीफोन द्वारा डा० देवेन्द्र कार्डियोलोजी रेंजीडेंस को बता दिया था मरीज को सारा दीटमेंट दे दिया जाये। परन्तु रिकार्ड के अनुसार मरीज को यह दीटमेंट नहीं दिया गया।

शिकायतकर्ता द्वारा स्वयं फोर्टिस हस्पताल की वैबसाईखं से डाउनलोड किया पेपर दिया जिसमें फोर्टिस हस्पताल द्वारा लिखा हुआ हार्ट अटैक का नेवाज जब हस्पताल में आयेगा तो उसे Ecosprin व अन्य दवाये किसी भी टैस्ट से पहले दे दी जायेगी ।

राय — हमारे बोर्ड की यह राय है कि एक मरीज जो रात के समय इतने बड़े हस्पताल में छाती के दर्द के साथ पहुँची जैसा कि डाक्टर ने स्वयं लिखा है मरीज को हार्ट अटैक का अंदेशा था में समय पर आपातकालीन दवाईखां ना देना लापरवाही है । उसके बाद सीनियर डाक्टर द्वारा वहीं दवाई देने बारे बता देने के बाद भी लगभग एक घुण्टे तक इमरजैसी लाईफ सेविंग दवाई ना देना लापरवाही है ।

Dr Kajar Numud M.D. Physician C.H.Gurugram

Dr. Naveer Kumar M.D. Physician C.H.Gurugram.

Dr. Naresh Sharma M.S.
'IMA President
Member Distt Medical Board
Gurgram

Dr Renu Saroha For Chairperson 3 Civil Surgeon Gurugram. Dr. Sanjay Pardia For Member Secty. P.M.O. C.H. Gurugram.

CIVIL SURGEON

### जॉच रिपोर्ट

### विषय:- मा0 वंश पुत्र श्री संजीव शर्मा मकान म0 3081 / 1 गली म0 6 रमजीत मगर नई दिल्ली-जिसका ईलाज फोर्टिस इस्प्रताल में हुआ ।

उपरोक्त विषय पर श्री संजीय शर्मा मकान न0 3081/1 गली न0 8 रनजीत नगर नई दिल्ली द्वारा फोर्टिस हस्पताल गुरूग्राम के विरूद्ध शिकायत की गई जोकि दिनांक 6-9-2017 को प्राप्त हुई थी । इस शिकायत की जॉच हेतु दिनांक 13-9-2017 को Medical Negligence Board

1- डा० एस०एस० सरोहा, उप सिविल सर्जन, गुरुग्राम-

फाए व्ययसम्म

2- डा० संजय नरुला, प्रवर चिकित्सा अधिकारी-

फार मैम्बर सैक्टरी

3- डा० राधेश पाठक, शिशु रोग विशेषज्ञ ना०ह० गुरूग्राम-

4- डा० डी०एस०यादव शिशु रोग विशेषज्ञ ना०ह० सैक्टर-10 गुरुग्राम । मैम्बर

5- डा० नरेश शर्मा, प्रेजीडेंट आई०एम०ए० जिला गुरूग्राम । गठित करके दिनांक 19-9-2017 को जाँच करने की तिथि निश्चित जी गई ।

दिनाक 19-9-2017 को शिकायतकर्ता श्री संजीव शर्मा मेंबईचे न0 3081/1 गली न0 6 रनजीत नगर मई दिल्ली जॉच में उपस्थित नहीं हुये । फोर्टिस हस्पताल के खेंक्टर उपस्थित हुये, उन्होंने मरीज के ईलाज से सम्बन्धित फाईल की फोटो कापी जमा कराई सथा एक सप्ताह का समय माँगा । उसी दिन दिनांक 19-9-2017 को अगलाँ तिथि दिनांक 26-9-2017 को रखी गई । बोर्ड द्वारा यह निर्णय लिया गया है कि इस केस की जॉच के लिये Pediatric hematoncologist and Bone Transplant Physician की आवश्यकता है जोकि नागरिक हरपताल में यह स्पेशलिस्ट कार्यरत नहीं है और Medical Negligence Board के नियम अनुसार में एक स्पेशलिस्ट प्राईवेट हस्पताल से ले सकते हैं । जिसके लिये विनांक 19-9-2017 को चिकित्सा अधीक्षक, मैदान्ता हस्पताल को पञ्च लिखा गया कि आप डा० सत्य प्रकार Pediatric hematoneologist and Bone Transplant Physician स्पेशलिस्ट को उक्त परिवादकी जॉच करने हेत् दिनांक 26-9-2017 को प्रात: 10.00 बजे भेजने की कृपा करें ।

दिनांक 26-9-2017 को शिकायतकर्ता उपस्थित हुआ तथा उसने दिनांक 10 अक्तूबर-2017 तक का समय माँगा तथा फोर्टिस हस्पताल के डा० विकास दुआ उपस्थित हुये । डा० विकास दुआ से बोर्ड द्वारा कुछ प्रश्न पूछे गये, बाо सत्य प्रकाश Pediatric hematoncologist and Bone Transplant Physician स्पेशलिस्ट द्वारा भी प्रश्न पूछे गये तथा शिकायतकर्ता द्वारा भी प्रश्न पूछे गये । दिनांक 26-9-2017 को डाo सत्य प्रकाश Pediatric hematoncologist and Bone Transplant

Physician स्पेशलिस्ट द्वारा रिकार्ड के आधार पर तिखित में अपनी राय दी ।

दिनांक 28-9-2017 को फोर्टिस हस्पताल गुरुग्राम द्वारा लिखित में जवाब दिया गया ।

दिनांक 9-10-2017 को शिकायतकर्ता द्वारा सुछ लिखित में शिकायत भेजी गई उसे दिनांक 10-10-2017 फोर्टिस हस्पताल, गुरूयाम को जवाब देने के लिये मेल द्वारा भेज दिया गया । इस पत्र के

जंवाब में दिनाक 23-10-2017 फोर्टिस हस्पताल, गुरुग्राम द्वारा जवाब भेज दिया गया ।

दिनाक 7-11-2017 को शिकायतकर्ता द्वारा एक पत्र भेजकर कुछ सूचना मॉगी गई जिसे फोर्टिस हरपताल मुक्तग्राम को जवाब देने के लिये दिनांक 22-11-2017 को मेल द्वारा भेजी गई तथा दिनांक 1-12-2017 को भी दोबारा स्मरण पत्र नेल द्वारा मेजा गया । ज़िसके जवाब में Medical Negligence Board को दिनांक 11-12-2017 को कुछ दस्तावेज प्राप्त हुये ।

दिनांक 12-12-2017 को Medical Negligence Board की मीटिंग सिविल सर्जन कार्यालय में हुई । बोर्ड द्वारा सभी दरसादेजों का दोनों ही पक्षों द्वारा दिये गये व्यानों का भी अवलोकन किया गया । डाo सत्य प्रकाश Pediatric hematologist and Bone Transplant Physician मैदान्ता हस्पताल के स्पेशलिस्ट की राय भी पढ़ी गई ।

दरतावेजों के अनुसार मरीज वंश पुत्र श्री संजीव शर्मा मकान न0 3081/1 गली न0 8 रनजीत नगर नई दिल्ली एक जेनेटिक बीमार hunters disease से मीड़ित था जिसके ईलाज के लिये Bone Marrow Transplant करवाने के लिये मरीज के रिश्तेदार ने मरीज को दिनांक 24-4-2017 को फोर्टिस हस्पताल गुरुग्राम में भर्ती कराया जहाँ उसे hematology की BMT टीम के under भर्ती किया गया । दिनांक 1-5-2017 को उसका Bone Marrow Transplant हुआ Transplant होने केबाद मरीज को बुखार हुआ तथा उसके लिये antibiotic दिये गये ।

उसके बाद मरीज को दिमांक 15-5-2017 को PICU में रखा गया जहां उसे ब्रेन्टीलेटर पर रखा गया तथा वह दिमांक 17-5-2017 कोLAMAहों गया । सभी तथ्यों को मध्य नजर रखने के बाद बोर्ड की यह राय है ।

1- मरीज जिस वीमारी से पीडित था उसका ईलाज BMT था ज़ीकि इस केस में किया गया ।

2- BMT करने वाली टीम की शेक्षणिक योग्याता प्रमाण-पद्ध पूर्वेच करने पर सही पाये गये हैं ।
3- BMT होने के पश्चात मरीज को युखार हुआ जिसका कि कारण इंफैक्शन था जिस बारे युलाये गये एक्सपर्ट डा० सत्य प्रकार यादव Pediatric hematologist and Bone Transplant Physician ने भी अपनी लिखा है पियेर्ट में भी अपनी सहमति जाताई है । उसके साथ में उन्होंने यह भी लिखा है कि BMT केसिज में 30प्रतिशत मृत्युदर है ।

हमारी राय में मरीज को होने वाली Complications, BMT.के बाद इंफीक्शन की वजह से हुई

है । हमारी राय में BMT करने वाली टीम शैक्षणिक योग्यता प्रमाण-पन्न के अनुसार सक्षम थी तथा सुपर स्पेशलिस्ट डाक्टर की राय में मरीज का ईलाज ठींक दिशा में हुआ था परन्तु मरीज को हस्पताल में रहते हुये यह इन्फेंक्शन हुई जिसके लिये फोर्टिस हस्पताल जिम्मेवार है ।

इस तरह के मरीजों को infection free Enviorement देना इस्पताल की जिम्मेवारी थी जिसके लिये मरीज को BMT Room दिया गया जिसे इस्पताल की ओर सबसे infection free Room बताया गया जिसके लिये मरीज से Payment भी ली गई । परन्तु फोर्टिस इस्पताल मरीज को infection free Enviorement मही दे पाया । जिस कारण मरीज को इन्कैयरन हुई जिसके कारण मरीज को आगे की Complications हुई ।

बोर्ड की राय में मरीज को होने वाली इन्फैक्शन की जिम्मेवारी फोर्टिस हस्पताल

की भी ।

Dear Rathal

Dr Radesh Pathak Pediatrician C.H.Gurugram BrD.S.Yadav Pediatrician C.H.Sec.10 Gurugram. Dr. Naresh IMA President Member Distt. Medical Board Gurgram

Dr S.S. Sarona For Chairperson Civil Surgeon Gurugram. Dr. Sanjay Narula For Member Secty. P.M.O. C.H. Gurugram.

CIVIL SURGEON

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## Complaints referred to Medical Negligence Board, Gurugram in year 2018 against Artem's Hospital, Gurugram

Medical Negligence Board was constituted as per Principal Secretary Health Department Haryana letter no. 25/10/2017-6HB1 dated 31/5/2017

No. Complai	1. Mr. Isl Chand	2. Mrs Tull	3. Mr. Rai Kumar	4. Mr. Vi Yadav	5. Mr. An Deswal
Complainant	Mr. Ishwar Chand	Mrs. Sakshi Tuli	Mr. Rakesh Kumar	Mr. Virender Yadav	Mr. Anii Deswal
Hospital	Artemis Hospital, Gurugram	Artemis Hospital, Gurugram	Artemis Hospital, Gurugram	Artemis Hospital, Gurugram	Artemis Hospital, Gurugram
received on	15.01.2018	29.01.2018	17.05.2018	09:10:2018	09.10.2018
Received From	Police	CM: Window	C.M. Window	DC, Gurugiam	DCP, Gurugram
	Dr. Amandeep, Specialist     Dr. Naveen Kurnar, Specialist     Dr. Naresh Sharma     Dr. Pradeep Sharma     Dr. Renu Saroha	Dr. Kajal Kumud, Specialist     Dr. Naveen Ghanghas,     Specialist     Dr. Naresh Sharma     Dr. Pradeep Sharma     Dr. Sunita Rathi	Dr. Naveen Kumar, Specialist     Dr. Kajal Kumud, Specialist     Dr. Dinesh Hans     Dr. Pradeep Sharma     Dr. Vijay Kumar	Dr. Virender Baswana, Specialst     Dr. Seema Kamal, Specialist     Dr. Lal Singh, NIMA Member     Dr. Dinesh Hans, President IMA     Dr. Pankaj Agarwal, Mem. Sec.     Dr. Vijay Kumar, Chairperson	Dr. Naveen Kumar, Specialist     Dr. Balwinder, Specialist     Dr. Lal Singh, NIMA Member     Or. Dinesh Hans, President IMA     PMD-cum-Member Secretary     Dr. Sunita Rathi, Chairperson
Auraban or malana	Completed, report sent to CS vide letter np. 1193 dated 26.03.18	Completed, report sent to C5 vide letter no. 800 dated 28.02.18	Report sent to CS vide letter no. 2897 dated 05.07.18,3570 dated 10.09.18 & 4989 dated 25.11.18	inquiry conducted on 13.11.2018, report sent to CS vide letter no. 5074 dated 30.11.18	inquiry conducted on 15.11.2018 & 11.12.2018, report sent to CS vide letter no. 6154 dated 13.12.18
	Complainant took back his complaint	No negligence	No Negligence	Partial Negligence	No Negligence

Total no. of complaints received against Artemis Hospital, Gurugram in year 2018 = 5

Total no. of cases in which negligence was found = 1 out of 5



Dated: 27.11.2018

### Inquiry Report regarding complaint of Mr. Virender Yadav against Artemis Hospital, <u>Gurugram</u>

To inquire into the above complaint Medical Negligence Board was constituted by Civil Surgeon, Gurugram, having following members:

- 1. Dr. Vijay Kumar, Dy. Civil Surgeon-cum-Representative of Civil Surgeon
- 2. Dr. Pankaj Agarwal, SMO-cum-Member Secretary
- 3. Dr. Dinesh Hans, President IMA
- 4. Dr. Virender Baswana, Orthopaedician, District Civil Hospital, Gurugram
- 5. Dr. Seema Kamal, Anaesthetist, District Civil Hospital, Gurugram
- 6. Dr. Lal Singh, Member NIMA

The inquiry was conducted on 13.11.2018. Medical records were examined, and statements of complainant and all the doctors were recorded.

### Brief facts of the case:

Patient named Savitri Devi, 61 years old female was admitted at Artemis Hospital, Gurugram on 24.01.2018 with diagnosis of spondylodiscitis C-4, C-5 with D-6, 7 with cord compression with loss of power in lower limb with co-morbid condition of COPD, Hypertension, Uro-sepsis and deranged liver function test.

She was operated for spinal lesion (Posterior Cervical Spine – Lateral Mass Screw Fixation (C3-C4) + Posterior Dorsal Spine Decompression and Fixation (D4-D8).

Post operatively patient developed multiple complications like Renal shutdown, Persistent Cervical Spinal Cord Edema and Neurological deterioration for which patient was managed with frequent Dialysis and ICU Ventilatory support. Ultimately patient deteriorated further and developed cardiac arrest on 28.02.2018.

The biopsy report from the spine was negative for tuberculosis and malignancy,

### Observations:

 Patient named Smt. Savitri Devi, 61 years old female, was admitted with multiple complaints as per treatment record on dated 24.01.2018 at Artemis Hospital, Gurugram.
 Patient had power in upper limb – normal and power in both lower limbs – 4/5.

Patient had pre-existing co-morbid conditions mainly – COPD (On inhaler since 15 years), Hypertension and urinary tract infection (Uro-sepsis).

as Other or Sports' Hughly Services.

- 3. On dated 28.01.2018, patient had an acute attack of disorientation, increased chest pain and decrease in oxygen saturation; for which urgent medical consultation was taken and patient was admitted in ICU.
- 4. Due to poor medical condition the spinal surgery was postponed and higher antibiotics, continue oxygen therapy and supportive measures were given to stabilize the patient in the ICU. On 30.01.2018, patient was shifted to the room.
- 5. On dated 31.01.2018, Patient was operated after taking High Risk Consent. Patient was operated for dorsal spine as well as cervical spine as a single operative procedure. Postoperatively patient was shifted to ICU.
- 6. Post-operatively patient developed multiple complications like deranged kidney functions, deterioration in neurological status as well as sepsis; for which continuous ICU support as well as time to time multiple consultations of the specialists was given, but due to deteriorating neurological status and multiple organ failure patient died on 28.02.2018.
- 7. During the treatment all possible measures were taken to combat the complication, however, there was a judgemental error on part of the operating team (Orthopaedician) to undertake an aggressive surgical approach for an old patient with multiple co-morbid conditions.

### Conclusion:

Patient named Smt. Savitri Devi, 61 years old female received treatment from well qualified doctors in a tertiary care centre. During the treatment all possible measures were taken to combat the complication, however, there was a Judgemental error on part of the operating team (Orthopaedician) to undertake an aggressive surgical approach for an old patient with multiple co-morbid conditions. Due consent and proper communication to the patient's attendants was done at regular intervals. As all possible measures to combat complication were taken time to time by all the specialists involved in the treatment of the patient, hence no evidence of medical negligence has been found in the case by the board of doctors.

Dr. Virender Baswana Orthopaedician

Dr. Dinesh Hans President IMA

Dr. Seema Kamal Anaesthetist

Member Secretary

Member NIMA

Dr. Lal Singh

Dr. Vijay Kumar Representative of CS Total no. of complaints received against Fortis Hospital, Gurugram in year 2018 = 5

### Complaints referred to Medical Negligence Board, Gurugram in year 2018 against Fortis Hospital, Gurugram

Medical Negligence Board was constituted as per Principal Secretary Health Department Haryana letter no. 25/10/2017-6HB1 dated 31/5/2017

2010 UI 031	geon, Gurugram	inquiry cancelled as the matter has already been inquired into in 2010, setter no. 49 dated 02 01.19 sent to Civil Surgeon, Gurugram	PM Window	19.12.2018	Fortis Hospital, Gurugram	Mrs. Kirti Patel	.50
No. of the Control of	on 20.12.18, report sent to CS vide letter no. 87 dated 4.1.19	Dr. Naveen Kurnar, Specialist     Dr. Kajal Kurnud, Specialist     Dr. Ital Singh, NIMA Member     Dr. Dinesh Hans, President IMA     Dr. Dinesh Hans, President IMA     Dr. Dankaj Agarwal, Rep. of PMO     Dr. Sanjay Narula, Rep. of CS	Haryana Government Grievance Portal	10.12.18	Fortis Hospital, Gerugram	Mr. Chirag	
No negligence		Dr. Sourabh Deswal, Specialist     Dr. Arvind Jindal, Specialist     Dr. Dinesh Hans     A. Dr. flaman Shukla     Dr. Pradeep Sharma	District Consumer Disputes Redressal Forum, Gurugram	05 04 2018	Fortis Hospital, Gurugram	Smt Sharmila Gogoi	ju
No Negligence		Dr. Pankaj Agarwal, Specialist     Dr. Arvind Jindal, Specialist     Dr. Dittesh Harts     Dr. Pradeep Sharma     Dr. Vijay Kumar	DC Police East	05.04.2018	Fortis Hospital, Gurugram	Mr. Hari Singh Tomar	2
STATES OF THE ST	Completed, report sent to CS vide letter no. 1813 dated 30.04.18	Dr. Kajał Kumud, Specialist     Dr. Naveen Kumar, Speadalist     Dr. Dinesh Haris     Dr. Pradeep Sharma     Dr. Vijay Kumar	Gurugram	30.01.2018	Fortis Hospital, Gurugram	Sh. Darshan Rathee	<b>+</b>
Kemaris			Received From	Complaint received on	Name of Hospital	Name of Complainant	Sr.

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| Neighgence Board was constituted as per Principal Secretary Health Department Haryana letter no. 25/10/2017-6HB1 dated 31/5/2017

	9			4	ω	2	No.
	Sh. Adesh Bansal	Chander	Sh Sabbash	Sh Birbai	Smt. Anita	Singh  Dr. R.K. Jain	Complainant
العالماء	Medanta Hospital, Gurugram	Hospital, Gurugram	Hospital, Gurogram	Hospital, Gurugram	Hospital, Gurugram	Medanta Modanta	Hospital
MARCH CONTRACTOR	03.05,2018	03.05.2018	6705.2018	100000000000000000000000000000000000000	ONDO-10031	15.01.2018	received on
200	Haryana Medical Council	Haryans Medical Council	Consumer Disputes Redressal Forum, GGM	and Police	CM Window	Registrar, Haryana Medical Council	Received From
	20 P III N II	nbhhh	Nambh	百五百十二十	4444	4446	Bo
in the second	Dr. Naveen Kumar, Specialist Dr. Anuj Bishnoi, Specialist Dr. Dinesh Hans Dr. Pradeep Sharma Dr. Sunita Rathi	Dr. Naveen Kumar, Specialist Dr. Anuj Bishnoi, Specialist Dr. Dinesh Hans Dr. Pradeep Sharma Dr. S.S. Saroha	Or. Neeraj Mehta, Specialist Dr. Pankaj Agarwal, Specialist Dr. Dinesh Hans Dr. Pradsep Sharma Dr. Saryu Sharma	Dr. Naveen Kumar, Specialist Dr. Kajat, Specialist Dr. Naresh Sharma Dr. Pradeep Sharma Dr. Sunita Rathi	Dr. Naveen Kumar, Specialist Dr. Shivani Jindali, Specialist Dr. Naresh Sharma Dr. Pradeep Sharma Dr. Vijay Kumar	Or. D.S. Yadav, Specialist Dr. Beena Singh, Specialist Sh. Sandeep Gehlan, DCO Dr. Naresh Sharma Dr. Pradeep Sharma Dr. Vijay Kurnar	Board Members
	Inquiry Completed, report sent to CS vide letter no. 3146 dated 19/7/18	Inquiry Completed, report sent to CS vide letter no. 3145 dated 19/7/18	Completed, report sent to CS vide letter no. 1877 dated 03.05 2018	Completed, report sent to CS vide letter no. 2367 dated 04.06.18	inquiry done	Completed, report sent to CS vide letter no. 742 dated 23.02.18	Status of Inquiry
	No Regligence	No Negligence	No Negligence	Negligence found on part of the hospital	Clarification awaited from PGIMS Rohtak	No Negligence in treatment, hospital over charging for blood products	Remarks

	t	15			İt		
80-1	Singh	Malik	Saini	Mr. Om Prakash Nagwani	WIS 3 Settly	Mr. Vishwanath Singh	
	Hospital, Gurugram	Medanta Hospital, Gurugram	Hospital, Gurugram	Medanta Hospital, Gurugram	Medanta Hospital, Gurugram	Medanta Hospital, Gurugram	Institute of Digestive & Hepatobilary Sciences, Gurugram
	810201.60	27.09.2018	8107.6077	09.07.2018	09.07.2018	17.05.2018	
	C.S. Gurugram	C.M. Window	C.M. Window	Haryana Medical Council	Haryana Medical Council	DGHS Haryana	
200	Complain complain 13.11.18)	6 5 4 8 D D	2 D D D D D D D D D D D D D D D D D D D	5 5 4 5 2 7	44444	9 2 4 2 4 4 4	54921
	Complaint returned back to Civil Surgeon as the complainant did not complaint of medical negligence by Medanta Hospital, Gurugram (4707 dated 13:11.18)	Dr. Jai Singh Malik, Specialist     Dr. Naveen, Specialist     Dr. Laf Singh, NIMA Member     Dr. Dinesh Hans, President IMA     Dr. Sanjay Narula, Mem. Sec.     Dr. Chitranjan, Chairperson	Or. Kajal, Specialist     Or. Anuj Bishnot, Specialist     Or. Lal Singh, NIMA Member     Or. Dinesh Hans, President IMA     Or. Pankaj Agarwal, Member Sec     Or. Vijay Kumar, Chairperson     Or. Rajiv Vadehra	Dr. Suman Kharb, Specialist Dr. Naveen Kumar, Specialist Dr. Balwinder, Specialist Dr. Dinesh Harts Dr. Dinesh Harts PMO-cum-Member Secretary Dr. Neelam Thapar	Dr. Naveen Kumar, Specialist Dr. Ravi Bala, Specialist Dr. Dinesh Hans PMO-cum-Member Secretary Dr. Saryu Sharma	DCO Dr. Seema Kamal, Specialist Dr. Naveen Kumar, Specialist Dr. Dinesh Hans Dr. Brahmdeep Dr. Neelam Thapar	Dr. Balwinder, Specialist Dr. Dinesh Hans Dr. Pradeep Sharma Dr. Pradeep Sharma Dr. Raman Shukla
	eon as the complainan fedanta Hospital, Guru	Report sent to Civil Surgeon vide letter no. 4398 dated 30.10.2018	Report sent to Civil Surgeon vide letter no. 4391 dated 30.10.2018	inquiry Completed, report sent to CS vide letter no. 4068 dated 11/10/18	Inquiry Completed, report sent to CS vide letter no. 3957 dated 5/10/18	Inquiry Completed, report sent to CS vide letter no. 4150 dated 15/10/18	vide letter no. 2898 dated 05.07.18
	it did not gram (4707 dates	No Negligence	No Negligence	No Negligence	No Negligence	No Negligence	No negligence

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100	5		16.	A CONTRACTOR OF THE CONTRACTOR	1100	
Mr. Sudhir	Sagar Sharma	Shukla	Mr. Sumit Dhall	ev Singh	-	
Modane		Medanta Hospital, Gurugram	Medanta Hospital	Gurugram Gurugram	Medanta	Gurugram
- Short Call	19.12.18	19.12.18	20.12.18	27.13.18	27.12.18	
	Hon'ble Health Minister	PMOPG Portal	Haryana	Medical Council	ACS Health	
	9 10 4 10 10	4444	- 50 4	200000		
170	Dr. Virender Baswana, Specialist Dr. Pankaj Agarwal, Specialist Dr. Lal Singh, NIMA Member Dr. Dinesh Hans, President IMA Representative of PMO Representative of CS	Street Street Street Street Street	Representative of PMO Representative of CS Virender Baswana Socration	Or. Balwinder, Specialist Or. Balwinder, Specialist Or. Manoj Sharma, Specialist Or. Lial Singh, NIMA Member Or. Dinesh Hans, President IMA Representative of PMO Representative of CS	Dr. Viranday B	Dr. Balwinder, Specialist Dr. Balwinder, Specialist Dr. Lai Singh, NIMA Member Dr. Dillesh Hans, President IMA Dr. Maneesh Rathee, Rep. of PMO Dr. Vijay Kumar, Rep. of CS
	Inquiry conducted on 03.01.19, report sent to CS vide letter no. 163 dated 08.01.19	inquiry conducted on 29.01.19, report to be made		Inquiry conducted on 17.01.19, report submitted vide letter no. 382 dated 23.01.2019		Inquiry conducted on 10.01.19, report sent to CS vide letter no. 378 dated 22.01.19
	d No Negligence			RIO with request that this inquiry should be got done from a Medical College where Meurosurgery	Neurosurgery Dep. Exist	No Negligence

Total no. of cases in which negligence was found = 2 out of 17

### equiry report in case of complaint of Mr. Gopendra against Medanta-The Medicity Hospital

The inquiry committee was constituted by Civil Surgeon on 06.02.18 comprising of following members

- 1 Or Vijay Kumar, Dy. Civil Surgeon, Chairman for Civil Surgeon, Gurugram
- 2 Dr. Pradeep Sharma, Principal Medical Officer,-cum-Member Secretary
- 3. Dr. Naresh Sharma, President, I.M.A. Gurugram
- 4. Dr. D.S. Yadav, Paediatrician, Civil Hospital Sector 10, Gurugram
- 5. Dr. Beena Singh, Paediatrician, Civil Hospital, Gurugram.
- 6. Sh. Sandeep Gehlan, D.C.O. Gurugram

Inquiry was conducted an dated 15 02 18 and 16 02 18 by the inquiry committee in the presence of both the complainant (Mr. Gopendra Singh) and respondents (Dr. A.K. Dubey (Medical Superintendent), Dr. Sunit Singhi (Chairman of Department of Paediatrics), Dr. Maninder Singh Dhaliwal (PICU team) and Dr. Veena Raghunathan (PICU team) and Ms. Richa (General Administration))

Written statements of all were taken and cross questions along with answers were done

following observations of the committee members are there

- 1 The child was brought in a critically ill condition, on oxygen support when he came to Medanta Hospital. The patient was diagnosed a case of Dengue Shock Syndrome with involvement of kidney and lungs. He was admitted in PICU on 29:10:17 at 12:20 a.m.
- 2. The patient was treated at per the paediatric protocol at Medanta Hospital.
- 3. The complications arising during the course of stay in Medanta Hospital DIC with Nosocomial Sepsis-Candida, Acenetobacter in ventilated patients are known complications with this medical condition (DSS with MODS) and they have been managed appropriately as per the paediatric protocol.
- 4 Patient attendants (both parents Father and Mother) have been counselled about their child condition, prognosis, investigations and treatment required from time to time by the treating doctors in written and verbal as per standard protocols.
- 5. The patient condition was with stable vitals but on ventilator during the hospital stay but the father wanted to get the child treated in Government hospital because of financial constraints. For this father was regularly in consultation with RML Hospital, New Delhi for availability of a ventilator bed in PICU so that he can get his child shifted there. He has also contained the treatment summary of the child three times during the stay which was provided by the treating doctors when requested
- 6. Patient was discharged from the hospital as LAMA as duly consented by father after he had arranged ventilator bed in PICU of RML hospital in Delhi, Father had to arrange his own private ambulance with the doctor (as stated by the father) for transportation. Child reached RML Hospital in the same stable condition and almost with same vitals with which he was transferred from Medanta Hospital. At RML Hospital the patient was declared dead after two days of admission in RMI. Hospital on 22:11:17 at 5:50 p.m. after having massive upper GI bleed with continued oral bleed.

- As regards the allegation of the father of delayed initiation of treatment at Medical Hospital The child was kept in emergency on oxygen till the father decided and gave his consent to get his son admitted and treated at Medanta Hospital.
- 8. For allegations of the father about delay in MRI done on 14.11.17 instead of 6/7.11.17 As per record the MRI was advised for the first time by the Director Paediatric Neurologist on 14.11.17 to rule out CIN, Microbleeds and Hypoxic Brain Damage and MRI was done on the late night of 14.11.17. Thereafter neurosurgery team and paediatric neurology team also examined the patient and opined to continue medical management in form of any epileptic and steroids. No urgent intervention was suggested. As per record no Neurologist has examined or advised MRI on 6/7.11.17 as alleged by the father. Furthermore it was not required at that time.
- As alleged by the father about decreasing the treatment of the patient before discharge.
   As per record there was no decrease in the treatment given to the patient before discharge. Appropriate treatment was given to the patient till the time of discharge from Medanta Hospital.
- 10. As alleged by the father about not providing Medanta Hospital ambulance The Medanta did not provide ambulance for transportation of patient to RML and the complainant was made to arrange a private ambulance by himself as per his statement. However, it is a matter of further investigation regarding hiring of ambulance by the complainant by appropriate agency.
- 11. The Blood Bank was found charged in excess of the prescribed charges in case of RDPs supplied to patient Mast. Shaurya Pratap @Rs. 1950/- in place of Rs. 400/- in spite of directions received from HSBTC vide letter memo no. HSBTC/No. 2015/117-238 dated 06/07/2015 & Worthy Civil Surgeon, Gurgaon vide letter memo no. IDSP/2017/63 dated 20.04.17 in this regard.
- 12. The firm has submitted the list of dengue patients (total 155 patients) admitted in hospital since 01/11/2017 to till date. The Authorised Signatory of Blood Bank stated that they were issuing RDP to the patients admitted in Govt. Hospita @ Rs. 400/- & the patient admitted in their own hospital i.e. Medanta were charged @ Rs. 1950/- till 31" January, 2018. But, after that, the blood bank has created a new code to issue RDPs to the Dengue patients at Medanta & other hospital @ Rs. 400/-
- 13. Ouring investigation, it was observed that the patient was not issued/provided with the detailed invoice/bill wirit, the drugs dispensed/sold to him, only a bill with name, quantity and rate charged was found issued/provided to the patients as well as Master Shaurya Pratap.
- (4) On comparison of MRPs printed on the drugs used and charged from the patient Shaurya with the MRPs available on "Pharma Sahi Daam" at NPPA website, three drugs were observed with MRPs higher than the MRPs available on "Pharma Sahi Daam" at NPPA website which are as follows:
  - Heparin Injection IP (5000IU/5ml), MRPs as per NPPA: Rs. 41.14/5000IU/ml, whereas
    the charge amount is Rs. 77.70/- and now the MRP printed on the current stock is Rs.
    82.00/-
  - b Dexamethisone Injection IP (4mg/ml) 2ml, MRPs as per NPPA: Rs. 5.78/2ml, whereas the charge amount is Rs. 9.59/- and now the MRP printed on the current stock is also Rs. 9.59/-



- Metronisazole Injection 500mg/100ml, MRPs as per NPPA: Rs. 12.32/-, whereas the charge amount is Rs. 12.89/- and now the MRP printed on the current stock is also Rs.
- 15 On perusal of bill issued in the name of patient Master Shaurya Pratap, it was also observed that different brands of same [generic] drugs with different MRPs were issued/used, but the firm could not give any satisfactory explanantion in this regard. E.g.
  - a. Meropenem Inj. 1 gm:
    - Merocrit 1 gm Rs. 3112.5/-
    - ii. Meronem 1 gm Rs. 2733/-
    - Hi. Meroza 1 gm - Rs. 3242/-
    - IV. Treonam 1 gm - Rs. 3333/-
  - b. Meropenem Inj. 500 gm:
    - Merocrit 500 mg Rs. 1716.5/-
    - II. Meronem 500 mg - Rs. 1475/-
    - Treonam 500 mg Rs. 1800/-

in case of Linoplus Infusion 600 mg (Linezolid) inj., even same brand with different batch no. was found issued having different MRP as per below mentioned details:

a. B.No. AXCDO11: Rs. 518.00/-

b. B.No. AXB0047 : Rs. 472.00/-

### Conclusion:

After going through the relevant records, statements and cross questions the committee is of the view that there is no medical negligence done in the treatment and care of the patient by the doctors at Medanta Hospital. However, it was found that hospital has charged Rs. 1950/- per unit against supply of RDPs to patient instead of Rs. 400/- per unit fixed for dengue patients as per Government guidelines. Further, violation of DPCO Order 2013 was also observed with respect to MRP of 3 drugs namely - Inj. Heparin, Inj. Dexamethasone and Inj. Metronidazole as

Dr. Beena Singh Paediatrician

Beendes

C.H. Gurugram

Paediatrician

Dr. D.S. Yadav

Drug Control Officer C.H. Sec-10, Gurugram FDA, Gurugram

Dr. Nafesh Sharma President I.M.A. Gurugram

PMO

Member Secretary

Dr. Vijay Kumar

Sh. Sandeep Gehlan

Dy. Civil Surgeon

Chairman for Civil Surgeon

Dated: 30.03.18

# Inquiry Report regarding complaint of Smt. Anita against Medanta The Medicity Hospital, Gurugram

To inquire into above matter Medical Negligence Board was constituted by Civil Surgeon, Gurugram which had following members:

- Dr. Sunita Rathi, Dy. Civil Surgeon-cum-Chairperson for Civil Surgeon, Gurugram
- Dr. Pradeep Sharma, PMO-cum-Member Secretary
- · Dr. Naresh Sharma, President I.M.A., Gurugram
- · Dr. Naveen Kumar, Physician, Civil Hospital, Gurugram
- Dr. Kajal Kumud, Physician, Civil Hospital, Gurugram

The date of inquiry was fixed on 09.03.18 at 10 AM, 80th the complainant and Medanta Hospital were informed to present with all the relevant records and their witnesses. The statements of complainant and respondents from Medanta Hospital — Dr. A.K. Dubey and Dr. Prayeen Chandra were recorded.

### Case Summary:

Mr. Hawa Singh, 72 years old male patient was brought to Medanta Hospital with complaint of ongoing chest pain since 1 hour. Initial evaluation done. Blood pressure was 90/60 mmHg, Heart Rate was 120bpm. ECG done s/o acute posterior wall myocardial infarction, was started on Noradrenaline. 2D Echo done suggestive of hypokinetic posterior and lateral wall with myocardial stunning, LVEF was 20%. Patient was in cardiogenic shock, was shifted to Cath Lab. IABP was inserted through left femoral artery and Coronary Angiography was done which showed Triple Vessel Disease. Patient desaturated, was immediately intubated and ventilated. Patient suddenly had cardiac arrest. CPR was started as per ACLS protocol, was given Inj. Atropine, Noradrenaline and Adrenaline. CPR was given for 1 hour but patient could not saved and was declared dead on 22.08.2017 at 8 PM.

### Observations:

- On the perusal of record and the statements it is true that Dr. Praveen Chandra was informed before the patient was received at Medanta Hospital on 22.08.17 and it has been accepted by the concerned doctor that he got prior information about arrival of this patient in Medicity from one of his doctor friend.
- As per the statement of the complainant the patient was not immediately taken into the
  patient area of Arrival and Emergency and the patient had to walt in the waiting area of
  Medanta Hospital as she had reached Medanta Hospital at 3:45 PM. She was asked to

Mary Mary Contractor

complete the formalities for examination and admission of the patient. As the CCTV footage of Medanta Hospital on 22.08.2017 is not available as the hospital is having a policy of keeping a maximum of 30 days of record only and in the medical record the patient was registered at 4:05 PM. However, the record provided by Medanta Hospital the entry record is not based on the arrival time but based on the time of entry, we find that serial numbers of the entry are not matching with the times of entry. Hence the exact time of arrival of patient cannot be determined.

- As per record the patient was having acute chest pain for 1 hour duration and was received at 4:05 PM and a provisional diagnosis of CAD-ACS-NSTEMI and initial drug in the form of Ecosprin, Clopitab, Atorva, Inj. Pan, Inj. Antigen, Inj. Heparine, Inj. Imosac was advised by the doctor on duty and the same treatment was given to the patient at 4:10 PM as per the medication administration record. This treatment was appropriate for the condition of the patient. However, as per record there are no examination notes or any other entry by Dr. Praveen Chadra under whom the patient was admitted. The board also finds that according to Dr. Chandra a team of 3 cardiologists attached to him examined the patient in emergency. However the perusal of medical record showed that these doctors have not signed any records in the file. Dr. Praveen Chandra has admitted that decision to do angiography and shift the patient to Cath lab was taken in consultation with him on telephone. As per the statements and the records, Dr. Praveen Chandra had examine the patient physically for the first time at 6 PM when the patient was shifted to Cath Lab. However, this is not mentioned in the case file.
- The CD of angiography was examined and complete blockage of left circumflax and LAD was found and the patient was in cardiogenic shock.
- The patient had cardiac arrest at 7:15 PM and CPR was started at that time and Dr. Praveen Chandra informed the complainant at 7:15 PM that the patient's heart was not beating and the patient was finally declared dead at 8 PM. It is true that the deteriorating condition of the patient was not conveyed to the complainant as the condition of the patient became so critical that the whole team was busy in resuscitation of the patient as the patient had to be put on cardio resuscitation measures. Hence, Dr. Praveen Chandra and his team had no time or opportunity to inform & discuss the further plan of revascularization.
- As per the case file of the patient the first progress note was written at 4 PM and after that at 6:50 PM by Cardiac Anaesthetist followed by Cardiologist again at 6:50 PM. There is no entry between 4 PM and 6:50 PM.

The board is of the opinion that:

The exact time of arrival of the patient to Medanta Hospital cannot be ascertained as there
is no CCTV footage and entry into the register in emergency is not according to time of
arrival, but it is reasonable enough to believe the patient must have reached hospital before
4 PM.



- The board finds that whatever treatment has been given as per record was appropriate for the condition of the patient.
- Board finds that allegation of the complainant that admitting consultant Dr. Praveen Chandra had not examined the patient physically in emergency is true as he examined patient only after patient was shifted for angiography at 6 PM. In spite of prior information to Dr. Praveen Chandra he examined the patient after about 2 hours in the Cath Lab.
- The Board also finds that there is no entry in doctors progress notes between 4 PM and 6:50 PM. Hence, it is not possible to know that who was actually treating and taking care of the patient during that period.

In the opinion of board the consultant under whom this patient was admitted should have physically examined the patient in emergency within reasonable time. The entry register in the emergency should be in serial order of time of arrival of patient. In absence of Dr. Praveen Chandra as per record there is a period of two and a half hour between 4 PM to 6:50 PM there are no recordings in the patient case file.

### Conclusion:

Considering the very critical condition of the patient with acute coronary syndrome and cardiogenic shock the patient should have been physically examined by Dr. Praveen Chandra on urgent basis which was not done in this case and also in his absence since there are no records of any cardiologists examining this patient from 4 PM to 6:50 PM hence it is presumed that the patient was not under direct care of any cardiologist for which the

Dr. Naveen Kumar Physician pa (4) 8

Dr. Kajark Physician Dr. Naresh Sharma President IMA

Dr. Pradeep Sharma PMO-cum-Member Secretary

Dr. Sunita-Rathi Dy. C.S.-cum-Chairman

HAMAN DEBOYLE

### Annexure L

12 Nuh 13 Narnaul 14 Palwal 15 Panchkula 16 Panipat 16 Panipat 17 Rewari 18 Rohtak 19 Sirsa 20 Sonepat	# 東京								12 Nuh	The latest designation of the	11 Kurukshetra	10 Karnal	9 Kaithal	o Jima		6 Hisar	5 Gurugram	4 Fatehabad	3 Faridabad	Bhiwani & Charkhi     Dadri	1 Ambala		Sr. No. Name of District	Reply: The table below illustrates the Care Facilities in all the district for the years of 2017 and 2018	SCQ 10(a):- How many persons have been employed on Out Source Policy/Contractual Services in the Health Department in various categories from the last two years and what is the amount of money deposited in EPF/ESI for contractual services?
302 117 368	302	302	302	100	160	62	303	313	293	207	215	215	330	08	387	112	350	102	135	178	459+C4:C24	Total No. persons engaged		lustrates the r Il the districts 17 and 2018.	ons have been
3054998.01	305499801	The state of the s	3496388	5692635	3280968	19643489.67	6867224	6284627	5033365	3536815	1063753	1063753	2408065	(except sweepers)	4971555	179490	12036230	1879248	4111963	2455889	4876681.88	of Amount of El deposited	Year 2017	umber of persons of the State, along	employed on Out at is the amount o
	1120000011	1098659.1	900580	2094408	859550	507462.54	2157384	1871536	1298930	869308	294932	294932	786060	(except sweepers)	1213825	65584	2399602	639715	1060527	88672	1782632,52	F Amount of deposited	7	employed under 0 ; with the details of	Source Policy/Con f money deposited
0.00		375	294	325	208	171	396	313	293	207	215	215	309	358	430	136	456	328	260	589	469	ESI Total No. of Amount persons engaged deposited		The table below illustrates the number of persons employed under Out Source Policy/Contractual Services at various Health Care Facilities in all the districts of the State, along with the details of EPF and ESI amounts deposited by the private contractors for the years of 2017 and 2018.	tractual Services in the in EPF/ESI for contra
THE PARTY OF	361/6/3/	52172737	6552967	6599268	49888888	5039292	7083184	7718588	7246914	6949662	3675700	3675700	5285198	(except sweepers)	9845755	16847813.66	10910475	3005412	6521436	3449650	9374298.6	of.	Year 2018	tractual Services at deposited by the p	ne Health Departme
	11/101/101	18716171	1698351	2434983	1222785	1304753.36	2994636	2305449	2671651	1627247	1226210	1226210	1620461	(except sweepers)	2162346	6105503.58	2825054	757158	1686625	1455939	3121883,12	EPF Amount of ESI deposited		various Health rivate contractors	nt in various

Sc. No.	Name of District	tabulated below: Year 2017	Year 2018
St. Dett.	Name of District.	Service Providers engaged	Service Providers engaged
1	Ambula	M/s Premier Security & Manpower	M/s Friends Associate B.O-640 Sec-9
*.	Account	Services. Sonipat	Panciskula
		M/S Oscar Security Services Panchkula	M/s Premier Security & Manpower Services Sonipat
		M/s Marshal Securites Services. Faridabad	M/s Orrion Stars Innovates Pvt. Ltd., Panipat
		M/s Friends Associate B.C-640 Sec-9 Panchitula	M/s Sharp Global Group Faridabed
		M/s Sona Enterprises	M/s Balaji Security & Manpower Services, Kaithal
		M/s Shin Sind Security	M/s S.M Enterprisses, Kaithal
			M/s B.R. & Company, 167/2 Gautam Nagar, Rowari
- 2	Bhiwani & Charkhi Dadri	M/s Sharp Global Group Paridabad	M/s Sharp Global Group Faridabad
			M/s 5.M Enterprieses, Kaithal
3	Faridabad	M/s Morpheus Security Pvt. Ltd	M/s Marshal Securitas Services
		M/s Marshal Securitas Services	M/s Shree Shyam Enterprises
	1 3	M/s Shree Shyam Enterprises	M/s Goldern Ray Services
	1	M/s Goldern Ray Services	M/s K C Security Agency
	-	M/s Chhochi Co.op Society	M/s B.R. and Company
•	Fatehabad	M/s Sai Ram Security & Placement Services Hisar	M/s Sai Ram Security & Placement Services Hisar
			M/s Sharp Global Group Faridabad
5	Gurugram	M/s Franks Services (Regd), Kataria Market, OPP, Fire Station, New railway Road, Gurugram	M/s Franks Services (Regd). Kataria Marke OPP. Fire Station, New railway Road, Gurugtam
		M/s Friends Detective Security Services No. 104 A, Pitampura, Delhi-110088	M/s Priends Detective Security Services No 104 A, Pitampura, Delhi-110089
		M/s Marshal Securitas Services J- 147, 2nd Floor, Sector- 10, DLF 9 & 10, Deviding Road Faridabad	M/s Marshal Securities Services J- 147, 2nd Floor, Sector- 10, DLF 9 & 10, Dividing Rose Faridabad
		M/s Om Jai Sai Contractor Kataria Market, Opp. Fire Station, New Railway Road, Gurugram	M/s Om Jai Sai Contractor Kataria Market, Opp. Fire Station, New Railway Road, Gurugram
			M/s B. R. & Company, Bewari
6	Hisar	M/s Sharp Global Group Faridabad M/s Radha Krishan Co.op Society	M/s Sharp Global Group Faridabad
		Kurukshetra	
F)	Dagiar	M/s S. Ram Manpower Services, Manesar, Gurugram	M/s S. Ram Manpower Services, Manesar, Gurugram
		M/s A.P. Security Services, Rolttak	M/s Friends Detective Security Services No 104 A, Pitampura, Delhi-110088
		M/s Priends Detective Security Services No. 104 A, Pitampura, Delhi-110088	M/s A.P. Security Services, Robtak
0	Jind.	M/s Sharp Global Group Faridabad	M/s Sharp Global Group Facidabad M/s S.M. Enterprises, Kalthal
9	Kaithal	M/s Shri Balaji Security Services Gurugram	M/s Shri Balaji Security Services Gunagrum
	1-4	M/s Ram Niwas Contractor Labour	M/s Ding Manpower & Security Services Sirsa
			M/s Rain Niwas Contractor Labour
			M/s Premier Security & Manpower Service Sonipat
10	Karnal	M/s Premier Security & Manpower	M/s Prumier Security & Manpower Service
	11/11/21	Services, Sonipat	Sonipat

St. No.	Name of District	Year 2017	Year 2018
		Service Providers engaged	Service Providers engaged
11	Kurukshetra	M/s Ram Niwas Contractor Labour	M/s Ding Manpower & Security Services Sirsa
		M/s Premier Security & Manpower Services, Sonipat	M/s Group Enterprises Services, Kaithal
12	Nuh at Mandikbera (Mewat)	M/s B. R. & Company, Rewari	M/s B. R. & Company, Rewari
		M/s Sharp Global Group Faridabad	M/s Sharp Global Group Faridabad
		Try a star p arount at out the talenta	M/s Balaji Manpower Services, Faridabad
13	Narnaul	M/s Om Jai Sai Contractor Kataria Market, Opp. Fire Station, New Railway Road, Gurugram	M/s Om Jai Sai Contractor Kataria Market, Opp. Fire Station, New Railway Road, Gurugram
		M/s Marshal Securitas Services J- 147, 2nd Floor, Sector- 10, DLF 9 & 10, Dividing Road Faridabad	M/s Marshal Securities Services J- 147, 2nd Floor, Sector- 10, DLF 9 & 10, Dividing Road Faridabad
		M/s Sai Ram Security & Placement Services Hisar	M/s Sai Ram Security & Placement Services Hisar
		M/s B. R. & Company, Rewari	M/s B. R. & Company, Rewari
14	Palwal	M/s B. R. & Company, Rewari	M/s B. R. & Company, Rewari
		M/s Marshal Securitis Services J- 147, 2nd Floor, Sector- 10, DLF 9 & 10, Dividing Road Faridabad	M/s Sharp Global Group Faridabad
		M/s K.C Security (Security)	M/s K.C Security (Security)
15	Panchkula	M/s Radha Krishan Co.op Society Kurukshetra	M/s Sona Enterprises
		M/s Sona Enterprises	M/s Sharp Global Group Faridabad
		M/s Sharp Global Group Faridabad	M/s Premier Security & Manpower Services Sonipat
16	Panipat	M/s Franks Services (Regd). Kataria Market, OPP. Fire Station, New railway Road, Gurugram	M/s Franks Services (Regd). Kataria Market OPP. Fire Station, New railway Road, Gurugram
17	Rewari	M/s Alfa Enterprises	M/s Alfa Enterprises
	100000000	M/s Shadi Ram Contractor	M/s Shadi Ram Contractor
		M/s Om Jai Sai Contractor Kataria Market, Opp. Fire Station, New Railway Road, Gurugram	M/s Om Jai Sai Contractor Kataria Market, Opp. Fire Station, New Railway Road, Gurugram
18	Rohtak	M/s Shree Shayam Enterprieses, H. No. B- 207 Mal Hatan, Sector-20 A, Faridabad	M/s Shree Shayam Enterprieses, H. No. B- 207 Mai Hatan, Sector-20 A, Faridabad
		M/s Sai Ram Security & Placement Services Hisar	M/s Sai Ram Security & Placement Services Hisar
		M/s The Chhochhi Go-Operative Society VPO_Chhochhi, Jhajjar	M/s S. Ram Security & Placment Services, LG-4 Sunrise Tower, Near PNB Bank Hisar
19	Sirsa	M/s Public Security & Placement Services	
20	Sonepat	M/s Premier Security & Manpower Services, Sonipat	M/s Premier Security & Manpower Services Sonipat
		M/s Marshal Securitas Services J- 147, 2nd Floor, Sector- 10, DLF 9 & 10, Dividing Road Faridabad	M/s A.P. Security Services, Rohtak
		M/s A.P. Security Services, Rohtak	M/s Osaka Security and Housekeeping Servivces Pvt. Ltd. Sonepat
			M/s Shivalik Housekeeping Services Delhi
21	Yamunanagar	M/s Nuvision Commercial Escort Services	M/s Nuvision Commercial Escort Services M/s Sai Ram Security & Placement Services Hisar
			M/s Sharp Global Group Faridabad

### Observations/Recommendations of the Committee -

1. The Committee observed lack in meeting of the medical negligence board to review the complaints in the State.

Therefore, the Committee recommended that regular meetings of the Medical Negligence Board should be held quarterly to review the complaints and directed the department to make the provision in their rules/act so that a strict action against the concerned Doctor/Hospital/clinic will be taken by the Medical Negligence Board in case of adverse report against them.

- 2. The Committee observed that the condition of the fogging machines is not upto the mark and due to that a regular fogging is not been done in the state which causes the Dengue and Malaria disease. The Committee further observed that multiple stack holders also involved in fogging. Therefore the Committee recommended that a Committee in the chairmanship of CMO will be constituted with all the stack holders/responsible officers/officials of the various departments review the condition of the fogging machines and the area covered by each health department worker for the fogging in every season.
- 3 The Committee observed that the Government Hospitals faces great shortage of Medicines/injections supply especially in case of Rabies and Jaundices diseases the patients have to wait even for six months.

Therefore, Committee recommended that the Health Department should take a necessary action in this regard so that poor persons can get their treatment in Government Hospitals. The Department must be adopted mechanism system to provide proper supply of the Medicines.

# The Committee framed the following questionnaires for Haryana Sheri Vikas Pardhikaran (HSVP) Department:-

- 1. a.) The reason for not holding the quarterly meetings for the monitoring the Government polices/guidelines in private hospitals in the state be supplied to the Committee.
  - b.) What action has been taken by the department against the officers who is responsible for not holding the meetings as per the policy schedule?
  - c.) What are the findings/violations by the monitoring Committee in its meeting held in past three years, the case wise action taken report be supplied to the Committee?
- 2. a.) After the allotment of the subsidized land, will it be further leased/ sale or transferred to any other party/person?
  - b.) The detailed inspection report about land allotted to the Medicity, Fortis and Artemis hospitals and its current usage by these hospitals be supplied to the Committee.

### Reply received from the Haryana Sheri Vikas Pradhikaran (HSVP) Department -



हरियाणा शहरी विकास प्राधिकरण

Tel:-

0172-2564048

E-mail id:-Address:-

Website: www.huda.gov.in Toll Free No. 1800-180-3030 adohuda3@gmall.com C-3 HUDA HQ, Sector-6

Panchkula

To

The Secretary, Haryana Vidhan Sabha Secretariat, Chandigarh.

Memo No. A-1-UB-2019/ 45/41

Dated: 27 /5/201

Subject:- Meeting of the Subject Committee on Education, Technical Education , Vocational Education, Medication Education & Health Services.

Kindly refer to your office memo no. HVS/E&H/3/2019-20/7761-71 dated 22.05,2019 on the subject cited above.

The reply of the questionnaire asked by the Committee is furnished as under:-

Point no	Questionnaire asked by the Subject Committee	Re	ply of the Adminis Gurugra	
a)	The reason for not holding the quarterly meetings be supplied to the committee.	quarte ensuri and c intima letter then E memo	s regard, it is in rily meetings wer ing the implementa onditions of allotmated that in reference has already been estate Officers, HSV no. 561, 562, 563 (ure-A1).	re convened for tion of the terms tent. Further it is se to the same, a forwarded to the (P, Gurugram vide
		Sr. No.	Name of officer	Incumbency period
		1.	Sh. Tarun Kumar	30.11.2014 to 13.12.2016
		2.	Sh. Sanjiy Kumar	13.12.2016 to 17.04.2017
		3.	Sh. Vivek Kalia	18.04.2017 to 02.04.2018
		in the this n 29.01.2 23.08.2 present	heless, as per the r record the previous egard 'were held 2015, 16.09.201 2017, 20.02.2018, tly has been held or g is to be held quart	on 10.06.2014, 6, 07.12.2016, 16.05.2018 and 1 06.08.2018. The
b)	What action has been taken by the department against the officer who is responsible for not holding the meetings as per policy schedule ?	not ber in the meetin & 2018 mentio EO's, Kumar	fact that the quarten held but it has be year 2014, 2015 g has been held and by 2-3 meetings havened here that explaint SVP Sh. Tarun & Sh. Vivek Kallifor to explain the	een observed that and 2017, single in the year 2016 to been held. It is nation of the then Kumar, Sanjeev a, HCS has been



### हरियाणा शहरी विकास प्राधिकरण

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adohuda3@gmail.com C-3 HUDA HQ, Sector-6,

Panchkula

		27.05.2019 (co EO-II, HSVP, of the meeting will	quarterly basi ppy enclosed at Gurugram has o I be held quarter	s on dated (F/C). Now ensured that ly.
c)	What are the findings/violations noticed by the monitoring committee in its meetings held in past three years, the case wise action taken report be supplied to the committee?	issued by EO-II no. 230 date 05.05.2010, memo no. 012/ HSVP/2018/EO-	PA dated 14.01.	e vide memo 5520 dated 11.11.2013,
2.	A) After the allotment of subsidized land will it be further leased/ sale or transferred to another person / party ?	After the allotment lease deed approved by HSVP vide its memo no. 2858 dated 06.04.2012 with specific approval from HSVP, Global Health Private Limited (GHPL) has entered into lease deed for the support area as per site plan, lease deed with third parties on the attached performa	After the allotment letter no lease permission granted to Artemis Hospital.	permission
	B) The detailed inspection report about land allotted to the Medicity, Forties and Artemis Hospital and its current usage by these hospitals be supplied to the committee.	As per condition of allotment letter shops shall not be allowed to be constructed except these specifically provided in the zoning plan. There is no sub lease deed approved by HSVP except support area. But inspection report submitted by SDE (Survey)	shall not be allowed to be constructed except these specifically provided in the zoning plan. There is no provision to sublease. But inspection report submitted by SDE (Survey) as on date,	specifically provided in the zoning plan. There is no provision to sublease. But inspection



### हरियाणा शहरी विकास प्राधिकरण

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Address:- C-3 HUDA HQ, SectorPanchkula

		convening the meeting of Monitor Committee on quarterly basis on of 27.05.2019 (copy enclosed at (F/C). EO-II, HSVP, Gurugram has ensured the meeting will be held quarterly.	lated Now
c)	What are the findings/violations noticed by the monitoring committee in its meetings held in past three years, the case wise action taken report be supplied to the committee?	Notices to the three Hospitals have issued by EO-II, Gurugram office vide m no. 230 dated 02.04.2010, 5520 d 05.05.2010, 10401 dated 11.11.2 memo no. 012/PA dated 14.01.2018 an	emo lated 013,
2.	A) After the allotment of subsidized land will it be further leased/ sale or transferred to another person / party ?	After the After the allotment allotment allotment allotment lease deed letter no approved by lease HSVP vide its permission permission memo no. granted to	no sion I to
	B) The detailed inspection report about land allotted to the Medicity, Forties and Artemis Hospital and its current usage by these hospitals be supplied to the committee.	As per condition of allotment allotm	nt hops bt be I to cted ally d in oning There no on to se.



### हरियाणा शहरी विकास प्राधिकरण

Tel:-

0172-2564048

Website:-E-mail id:-

www.huda.gov.in Toll Free No. 1800-180-3030 adohuda3@gmail.com

Address:-

C-3 HUDA HQ, Sector-6,

Panchkula

as on date, commercial activities are (Survey) as some commercial functioning at on date, activities are site. Pictures some functioning at enclosed for commercial site. Pictures activities ready enclosed for reference. No are ready permission functioning reference. No for sub lease site. permission for been Pictures has sub lease has granted by enclosed ready HSVP. been granted for Show by HSVP. The reference. The Show Cause Notice Cause Notice for violation permission for violation of of terms and for sub and terms conditions of lease has conditions of allotment/ been allotment/dire directions/ granted by ctions/policy policy HSVP. The Show guidelines has guidelines been issued has been Cause issued by EO-EO-II, Notice for HSVP, II, HSVP, violation of Gurugram to Gurugram to terms and the Hospital the Hospital conditions of allotment on on 27.05.2019 27.05.2019 has been issued (F/D). (F/D). by EO-II, HSVP. Gurugram to the Hospital on 27.05.2019

25 copies of above information are sent herewith.

DA/As above.

Administrator, (HQ) HSVP, Parichkula

(F/D).

### **Annexure A**

From

Estate Officer-II

HUDA, Gurgaon

To

M/s. Global Health Pvt. Ltd.

Th. Dr. Naresh Trehan

B-4, Maharani Bagh

New Delhi

Memo No. 230

Dated: 2/4/10

Sub:- Regarding free treatment to the poor persons or patients.

You are requested to ensure and report this office whether free treatment to poor persons or patients are reserved and implementing as per terms and conditions of allotment letter. You are requested to submit the record regarding the same reserved, instructions issued by Chief Administrator, HUDA Panchkula at the earliest as the same is to be submitted to Head Office.

Estate Officer-II

Endst No. 23/

Dated: 2/4/10

A copy of the above is forwarded to Administrator, HUDA, Gurgaon for information and necessary action please.

Estate Officer-II



Estate Officer-II HUOA, Gurgaon

M/s Global Health Pvt. Ltd. Th. Dr. Naresh Trehan 5-4, Maharani Bagh, Chew Delhi.

Memo no.

55 20

Dated:

5/5/10

- Regarding free treatment to the poor persons or patients.
- at. This office Memo No. 230, dated 2.4.2010.

You are hereby again requested to ensure and report this office whether free treatment to poor patients are reserved and implementing as per terms and conditions of allotment letter. You are requested to submit the record regarding the same within three days positively as the same is to be submitted to Head Office.

die Ma

223/

Dated: 5/

HUDA, Gurgaon

Acc. of above is forwarded to Administrator, HUDA, Gurgaon for information and necessary to please.

Estate Officer-II HUDA, Gurgaon From

Estate Officer-II

HUDA, Gurgaon

To

M/s. Global Health Pvt. Ltd.

Th. Dr. Naresh Trehan

B-4, Maharani Bagh

New Delhi

Memo No. 230

Dated: 2/4/10

Sub:- Regarding free treatment to the poor persons or patients.

You are requested to ensure and report this office whether free treatment to poor persons or patients are reserved and implementing as per terms and conditions of allotment letter. You are requested to submit the record regarding the same reserved, instructions issued by Chief Administrator, HUDA Panchkula at the earliest as the same is to be submitted to Head Office.

Estate Officer-II

Endst No. 23/

Dated: 2/4/10

A copy of the above is forwarded to Administrator, HUDA, Gurgaon for information and necessary action please.

Estate Officer-II
HUDA, Gurguona



Estate Officer-II HUDA, Gurgaon

sams Heart & Multi Speciality Hospital Sector-44, Gurgaon

Memo No.

11273

Dated:

show Cause Notice under section 17(3) of the HUDA Act. 1977 in respect of Fortis Heart & Multi Speciality Hospital, Sector-44,

Whereas you were allotted Hospital site vide this office memo No. goldated 17.12.2004 on free hold basis with the stipulation that the allotment spel dates the governed by the provisions of the HUDA Act. 1977 and the terms paditions contained in the allotment letter, It has been reported to me that have furned a portion of hospital site into a non-medical multi level remaining and spa and as such violated the terms and conditions of the general it was very much made clear in clause No. 3 & 9 of the allotment letter, the site shall not be used for the purpose other than the one for which the land salotted. If you do not use the land for the specified purpose it will revert to gra alongwith the structure, if any". Now it has been reported to me that you gennning gymnasium and spa on the Hospital site, which is not permissible and as such you have committed a breach of terms and conditions of the

Now, in exercise of the powers vested in me under section 17(3) of the HUDA Act. 1977, you are hereby called upon to show cause within a period of 30 days of the issue of this notice, as to why an order of resumption of the site/building and forfeiture of whole or any part of the money, paid in respect thereof should not be made. You may, if you so wish, produce any evidence in support of your cause. In case, you fail to show cause within the stipulated period, it shall be assumed that you have nothing to say in the matter and an ex-parte decision shall be taken.

indst. No.

11274

Estate Officer-II HUDA, Gurgaop

A copy of the above is forwarded to the SDE(Survey) O/o Estat Micer-II, HUDA, Gurgaon for information and taking necessary action.

Estate Officer-II



# Estate Officer-II, HSVP, Gurugram Plot No. C-1, Tower-2, GTPL Building Infocity, Sector 34, Gurugram Phone: 0124-2371346,



email: eoggnhuda2@gmail.com

To

- Artemis Medicare Services Pvt Ltd. Sector-51, Gurugram.
- Fortis Heart & Multi Specialty Hospital Sector-44, Gurugram
- The Medicity
   Sector 38, Gurugram

No. HSVP/2018/EO-II/ 145 147 Dated: 4 01- 3019

Sub: To Provide the Detail of Staff Employed in your Hospital (Medical, Para Medical and other Class IV).

The detail of staff employed in your hospital as per list provided by you is incomplete. You are requested to provide the complete detail of staff employed in your hospital (Medical, Para Medical and other Class IV staff) to comply the condition contained in the allotment letter regarding preference is to be given to domicile of Haryana in the recruitment of medical, para-medical and other class-IV staff while filling the various posts.

It is requested to supply the same within 3 days positively from the date of receipt of this letter.



# Estate Officer-II, HSVP, Gurugram Plot No. C-1, Tower-2, GTPL Building Infocity, Sector 34, Gurugram Phone: 0124-2371346, email: eoggnhuda2@gmail.com



To

- Artemis Medicare Services Pvt Ltd. Sector-51, Gurugram.
- Fortis Heart & Multi Specialty Hospital Sector-44, Gurugram
- The Medicity Sector 38, Gurugram

No. HSVP/2018/EO-II/ /45-/47 Dated: 6-0/- 30/9

Sub: To Provide the Detail of Staff Employed in your Hospital (Medical, Para Medical and other Class IV).

The detail of staff employed in your hospital as per list provided by you is incomplete. You are requested to provide the complete detail of staff employed in your hospital (Medical, Para Medical and other Class IV staff) to comply the condition contained in the allotment letter regarding preference is to be given to domicile of Haryana in the recruitment of medical, para-medical and other class-IV staff while filling the various posts.

It is requested to supply the same within 3 days positively from the date of receipt of this letter.



## Plot No. C-1, Tower-2, GTPL Building Infocity, Sector 34, Gurugram Phone: 0124-2371346,



email: eoggnhuda2@gmail.com

To

- Artemis Medicare Services Pvt Ltd. Sector-51, Gurugram.
- Fortis Heart & Multi Specialty Hospital Sector-44, Gurugram
- The Medicity Sector 38, Gurugram

No. HSVP/2018/EO-II/ /48 - 150 Dated: 4-0/ /2/9

Sub: To Provide the Detail of BPL/EWS from 01 Jan 2018 to 31 Dec 2018.

The detail of BPL/EWS as supplied by you is insufficient. You are requested to provide the complete detail of BPL/EWS from 01 Jan 2018 to 31 Dec 2018 (month wise) on the following proforma to comply with the specific terms and conditions contained in the allotment letter for providing free treatment to poor persons or patients in consonance with the guidelines issued on the subject from time to time :

Sr. No.	Month	Total Patient	EWS Patient	%age	Full details of EWS/BPL
1	Jan-2018		-	-	Patient
2	Feb-2018	-		-	
3	March-2018			1	
4	April-2018				
5	May-2018				
6	June-2018				
7	July-2018				
8	Aug-2018				
9	Sept-2018				
10	Oct-2018	-			the state of the s
11	Nov-2018			11-	
12	Dec-2018				

It is requested to supply the above information within 3 days positively from the date of receipt of this letter.





From

Estate Officer-II

To

MIS Chiobal Health Private Ltd. The Medicity- Medanta Hospital Sector-38, Gurugram

Sr.Nc. 012/PA

Dated: 14.01.2018

Sub: Show Cause for non compliance of the directions/guidelines

Whereas, the allotment for setting or if a variety enderty insector-sa durgaon was done in condition that you shall abide by the Govt. Policies as applicable from time to time.

Wherear, the mouther was subject to the procession with the procession with the policy dated to conclude that the policy dated to conclude that the policy Policy Guidelines for ensuring implementation of terms conditions of allocament regarding free treatment to the persons or patients and making it manually the best treatment to the persons of persons and making it manually the best treatments.

Whereas the undersigned upon inspection of the real record/report by his service duta of the his billion your Hospital lawe observed that the his like ratatended to by you are mostly from outside har, and a domiciled of Haryana as mandated. Additionally the number of

such patients attended to were also less than what you are

Whereas, the issue was brought to the notice of the representatives of your Hospital in the Review menting of the Monitoring Committee held on Philosophy and am convinced that the interior of this regard already stand issued for taking correction measures.

Thus, I hereby call upon you to show cause within a week of receipt of this notice, as to why action shall not be initiated against you for non compliance of the directions/pulicies/guidelines as aforementioned.

Malia -

Eliand Illiano. HUDA, Paradiam





# Estate Officer-II, HSVP, Gurugram Plot No. C-1, Tower-2, GTPL Building Infocity, Sector 34, Gurugram Phone: 0124-2371346, email: eoggnhuda2@gmail.com



To

- Artemis Medicare Services Pvt Ltd. Sector-51, Gurugram.
- Fortis Heart & Multi Specialty Hospital Sector-44, Gurugram
- The Medicity Sector 38, Gurugram

No. HSVP/2018/EO-II/ 145-147 Dated: 4-01-3419

Sub: To Provide the Detail of Staff Employed in your Hospital (Medical, Para Medical and other Class IV).

The detail of staff employed in your hospital as per list provided by you is incomplete. You are requested to provide the complete detail of staff employed in your hospital (Medical, Para Medical and other Class IV staff) to comply the condition contained in the allotment letter regarding preference is to be given to domicile of Haryana in the recruitment of medical, para-medical and other class-IV staff while filling the various posts.

It is requested to supply the same within 3 days positively from the date of receipt of this letter.



# Estate Officer-II, HSVP, Gurugram Plot No. C-1, Tower-2, GTPL Building Infocity, Sector 34, Gurugram Phone: 0124-2371346, email: eoggnhuda2@gmail.com



To

- Artemis Medicare Services Pvt Ltd. Sector-51, Gurugram.
- Fortis Heart & Multi Specialty Hospital Sector-44, Gurugram
- The Medicity Sector 38, Gurugram

No. HSVP/2018/EO-II/ /48 - /50 Dated: 4-0/ 7-/9

Sub: To Provide the Detail of BPL/EWS from 01 Jan 2018 to 31 Dec 2019.

The detail of BPL/EWS as supplied by you is insufficient. You are requested to provide the complete detail of BPL/EWS from 01 Jan 2018 to 31 Dec 2018 (month wise) on the following proforma to comply with the specific terms and conditions contained in the allotment letter for providing free treatment to poor persons or patients in consonance with the guidelines issued on the subject from time to time:

Sr. No.	Month	Total Patient	EWS Patient	%age	Full details o EWS/BPL
2	Jan-2018	-			Patient
2	Feb-2018	-			The state of the s
3 4 5	March-2018	-		A CONTRACTOR OF THE PARTY OF TH	
4	April-2018				
	May-2018				
6	June-2018				
7	July-2018			Control of the contro	
3	Aug-2018				
	Sept-2018	-			-
0	Oct-2018			* ++	
1	Nov-2018	-			
	Dec-2018	-			

It is requested to supply the above information within 3 days positively from the date of receipt of this letter.

The Estate Officer-II, HUDA, Gurgaon.

M/s Global Health Private Ltd., B-4, Maharani Bagh. New Delhi-110065.

Memo.No.

dated

16.03.12

Permission to lease out building constructed over 43 Acre of land in Sector 38 Medicity, Gurgaon.

Your application dated 14.3.2012 and CA HUDA Panchkula endst. No. 2916 dated

As requested by you in your letter given under reference, permission is hereby granted to you for leasing and renting upto 75 % portion of the building constructed over the allotted land in Sector 38, Medicity, Gurgaon and Occuptation Certificates issued vide this office memo.No.SDE(S)1361 dated 4.11.2009 having covered area of 149228.03 Sqm. and No.SDE(S))203 dated 9.3.2011 having area of 20235.11 Sqm. for the purposes as defined in the zoning plan bearing Drg.No.DTP(G)1339/2004 dated 28.12.2004. You are, therefore, requested to deposit the requisite leasing fee within 7 days from the

Further you may enter into the lease agreement for the permissible activities and inform this office alongwith the date of commencement of lease, particulars of lessee, leased out area alongwith the applicable fee and necessary charges as per HUDA policy.

For every subsequent lease or change in lessee, the allottee will be required to inform the office about such change, preferably 15 days in advance of signing the lease agreement but not later than 15 lays of execution of lease deed alongwith requisite details.

Endst.No.

dated

Copy of the above is forwarded to the following for information and necessary action;-

Chief Administrator, HUDA, Panchkula.

Administrator, HUDA, Gurgaon.

## **Annexure B**

10 / · · · · · · · · · · · · · · · · · ·		0-			
S.A.S. INFOTECH PRIVATE LIMITED, a company duly incorporated under the Companies agents and permitted assigns) being Party of the FIRST PART;  AND  S.A.S. INFOTECH PRIVATE LIMITED, a company duly incorporated under the Companies acting through its signatory Mr. Rakesh Area, duly authorized vide Board Resolution dated 23-03-2012 (hereinafter referred to as the 'GHPL'/'Owner'/Lessor', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Party of the FIRST PART;  AND  S.A.S. INFOTECH PRIVATE LIMITED, a company duly incorporated under the Companies Act, 1956 having its registered office at A-1016, Vinant-Vinar, New Delhi acting through its signatory Mr. Rakesh Area, duly authorized vide Board Resolution dated 23-03-2011 (hereinafter referred to as the 'SAS', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Second Party of the FIRST PART;  Estate Officer - II		1500	T DEED		N .
Global Health Private Limited, a company duly incorporated under the Companies  Act, 1956 having its registered office at E-18, Defence Colony, New Delhi-110024, acting through its signatory Mr. Saring Sacingus, duly authorized vide Board Resolution dated 23-03-2012 (hereinafter referred to as the 'GHPL'/Owner/'Lessor', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Party of the FIRST PART;  AND  S.A.S. INFOTECH PRIVATE LIMITED, a company duly incorporated under the Companies Act, 1956 having its registered office at A-1016 Masant Villar, New Delhi acting through its signatory Mr. Rakesh Arcea, duly authorized vide Board Resolution dated 23-03-201 (hereinafter referred to as the 'SAS', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Second Party of the FIRST PART;  Estate Officer - II	Dr.	LEAS	E DEED	a contract of	
Global Health Private Limited, a company duly incorporated under the Companies  Act, 1956 having its registered office at E-18, Defence Colony, New Delhi-110024, acting through its signatory Mr. Saring Sacingus, duly authorized vide Board Resolution dated 23-03-2012 (hereinafter referred to as the 'GHPL'/Owner/'Lessor', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Party of the FIRST PART;  AND  S.A.S. INFOTECH PRIVATE LIMITED, a company duly incorporated under the Companies Act, 1956 having its registered office at A-1016 Masant Villar, New Delhi acting through its signatory Mr. Rakesh Arcea, duly authorized vide Board Resolution dated 23-03-201 (hereinafter referred to as the 'SAS', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Second Party of the FIRST PART;  Estate Officer - II	Entract.				
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Global Health Private Limited, a company duly incorporated under the Companies  Act, 1956 having its registered office at E-18, Defence Colony, New Delhi-110024, acting through its signatory Ms. Caring Sachdon, duly authorized vide Board Resolution dated 23-03-2212. (hereinafter referred to as the 'GHPL'/'Owner/'Lessor', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Party of the FIRST PART;  AND  S.A.S. INFOTECH PRIVATE LIMITED, a company duly incorporated under the Companies Act, 1956 having its registered office at A-1016-13-anant-Visian, New Delhi acting through its signatory Mr. Rokesh Archa, duly authorized vide Board Resolution dated 23-03-2016 (hereinafter referred to as the 'SAS', which expression shall include its successors-in-interest, representatives, executors, agents and DELHI permitted assigns) being Second Party of the FIRST PART;  Estate Officer - II	D 40		M- Bando la accesta		
Global Health Private Limited, a company duly incorporated under the Companies  Act, 1956 having its registered office at E-18, Defence Colony, New Delhi-110024, acting through its signatory Mg. Caring Section, duly authorized vide Board Resolution dated 23-63-2212. (hereinafter referred to as the 'GHPL'/'Owner'/'Lessor', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Party of the FIRST PART;  AND  S.A.S. INFOTECH PRIVATE LIMITED, a company duly incorporated under the Companies Act, 1956 having its registered office at A 1076, JANA PARTI  Companies Act, 1956 having its registered office at A 1076, JANA PARTI  Companies Act, 1956 having its registered office at A 1076, JANA PARTI  Resolution dated 23-03-2011 (hereinafter referred to as the SAS', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Second Party of the FIRST PART;  Estate Officer - II	The state of the s			a at on the	8
Act, 1956 having its registered office at E-18, Defence Colony, New Delhi-110024, acting through its signatory Mr. Carina Section. duly authorized vide Board Resolution dated 23-03-2012 (hereinafter referred to as the 'GHPL'/'Owner/'Lessor', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Party of the FIRST PART;  AND  S.A.S. INFOTECH PRIVATE LIMITED, a company duly incorporated under the Companies Act, 1956 having its registered office at A-1006 Nasant-Vibar, New Delhi acting through its signatory Mr. Rokesh Araba, duly authorized vide Board Resolution dated 23-03-2012 (hereinafter referred to as the 'SAS', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Second Party of the FIRST PART;  Estate Officer - II	y of	, 20 by and between	een:		
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Resolution dated 23-03-2012 (hereinafter referred to as the 'GHPL'/Owner/'Lessor', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Party of the FIRST PART;  AND  S.A.S. INFOTECH PRIVATE LIMITED, a company duly incorporated under the Companies Act, 1956 having its registered office at A 1016, Vasant Villar, New Delhi acting through its signatory Mr. Rokesh Archa, duly authorized vide Board Resolution dated 23-03-201 (hereinafter referred to as the 'SAS', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Second Party of the FIRST PART;  Estate Officer - II		T1			
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Companies Act, 1956 having its registered office at A-1076, vasant viriar, New Deini acting through its signatory Mr. Rokesh Archa, duly authorized vide Board Resolution dated 23-03-2011 (hereinafter referred to as the 'SAS', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Second Party of the FIRST PART;  Estate Officer - II	CAC TH	FOTECH DENIATE LIMI	TED a company duly	incorporated under the	Garde
acting through its signatory Mr. Rokesh Arcea, duly authorized vide Board  Resolution dated 23-03-2011 (hereinafter referred to as the 'SAS', which expression shall include its successors-in-interest, representatives, executors, agents and permitted assigns) being Second Party of the FIRST PART;  DELHI  STECHOLINI  Estate Officer - II	5.A.5. IN	FOIECH PROVATE CAPIT	21-A	JAN A9TH Vacant Viber New Delhi	1/_
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### [DETAILS OF LESSEE(S)]

(hereinafter singly/jointly, as the case may be, referred to as the 'Lessee' which expression shall unless repugnant to the context or meaning thereof, be deemed to include his/her/lits/their heirs, executors, administrators, legal representatives, successors and prinitted assigns) of the SECOND PART.

### PART-I

## DEFINITIONS, INTERPRETATIONS AND RECITALS

### DEFINITIONS

- In this Deed each of the following expressions, unless repugnant to the 1. context, shall have the meaning hereinafter suggested:
  - "Complex" shall mean the mega size project known as 'Medicity' in 1.1 Sector-38, Gurgaon covering an area of 43 acres comprising of the Hospital Area, Residential Area, Support Area and Guest House Area along with various Common Areas, Facilities and Amenities.
  - "Common Areas, Facilities and Amenities" shall mean and 1.2 include, corridors, lobbies, stairways, lifts, passage-ways, space for AHUs, driveways, common lavatories, lifts, lift rooms, machine rooms, security rooms, any area meant or allocated for common services, escalators, pumps, lighting for common spaces, plant rooms, pump rooms, tube-well, overhead water tanks, water pump and motor, water / sewage treatment plants, basement car parking / stilts (not specifically allotted), open air car parking (not specifically allotted), communication equipments / towers and landscaping laying of lawns, parks and greens in the Development Area and any and every other facility or service provided for common use.
    - "Support Area" shall mean the land site admeasuring 5 (five) Acres 1.3 being part of the Land and marked as "Support Area" in the Zoning Plan of Medicity and show in Red color on a copy of the said Zoning

Plan:

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- 1.4 "Effective Date" shall mean the date of execution of this Deed.
- "Governmental Approval" shall mean any consent, permissions sanctions as may be required with respect to any of the matter covered by this Deed from or by Governmental Authority.
- 1.6 "Governmental Authority" shall mean any central, state provincial or local government or other political subdivision therecany entity, authority or body exercising executive, legislative, judicial regulatory or administrative functions of any such government of political subdivision, and any supranational organization of sovereign states exercising such functions for such sovereign states.
- 1.7 "Governmental Order" shall mean any judgement, order, writ, injunction, decree, stipulation, determination or award issued by any Governmental Authority.
- 1.8 "Land" shall mean all that piece and parcel of land admeasuring 43 (forty three) acres situated in Sector 38, Gurgaon, Haryana on which Complex has been constructed and developed as per sanctions and Government Approvals.
- 1.9 "Law" shall mean any applicable Governmental Order or any applicable provision under any law (including principles of the common law), legally binding directive, treaty, statute, rule, regulation or order of any Governmental Authority.
- 1.10 "Liabilities" shall mean any and all laibilities and obligations of every kind and description whatsover, whether such liabilities or obligations are know or unknow, disclosed or undisclosed, matured or unmatured, accrued, absolute, contingent or otherwise.
- \*1.11 "Maintenance Agency" shall mean the SAS or any agency / corporation appointed by SAS or any other nominee(s) as SAS in its sole discretion may deem fit / nominate for carrying out the maintenance of the Support Area.
- 1.12 "Maintenance Agreement" shall mean the Agreement, which shall be entered by Lessee with Maintenance Agency for the purposes of providing the maintenance services to it.
- 1.13 "Occupation Certificate" shall mean with respect to the Complex a certificate issued as referred to in Recital 3.11.

1.14 "Party" means eitherthe Lessor, SAS or the Lessee when referred to

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individually and "Parties" shall mean Lessor and Lessee or SAS and Lessee collectively, as the context may require.

- 1.15 "Person" shall mean any individual, partnership, firm, corporation, association, trust, unincorporated organization, joint venture, limited liability company, Governmental Authority or other entity.
- 1.16 "Said Premises" shall have the meaning as referred to in Recital 3.16.
- 1.17 "Super Area" of the said Premises within the Building shall be the sum of the Specific Area / Carpet Area of said Premises and Its prorata of Common Areas, Facilities and Amenities in the Building.

Where the Specific Area / Carpet Area of said Premises shall mean the entire area enclosed by its periphery walls including area under walls, columns, half the area of walls common with other premises etc.

It is specifically made clear that the computation of Super Area of the said Premises does not include:-

- Roof Terrace above top floor;
- ii) Car parking.

### INTERPRETATIONS

Except where the context requires otherwise, this Deed will be interpreted as follows:

Headings are for convenience only and shall not affect the construction or interpretation of any provision of this Deed.

Where a word or phrase is defined, other parts of speech and grammatical forms and the cognate variations of that word or phrase shall have corresponding meanings.

Words importing the singular shall include plural and vice versa.

Reference to Recitals, Clauses, Schedules and Annexures are to recitals, clauses, schedules and Annexures of this Deed.

All words (whether gender-specific or gender neutral) shall be deemed to include each of the masculine, feminine and neuter genders.

Any reference in this Deed to a statutory provision includes that

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provision and any regulation made in pursuance thereof, as from time to time modified or re-enacted, whether before or after the date of this Deed.

The ejusdem generis (of the same kind) rule will not apply to the interpretation of this Deed. Accordingly, 'include' and 'including' will be read without limitation.

A reference to any document (Including this Deed) is to that document as amended, consolidated, supplemented, novated or replaced from time to time.

A reference to a statute or statutory provision includes, to the extent applicable at any relevant time.

References to writing include any mode of reproducing words in a legible and non-transitory form.

### RECITALS

### WHEREAS:

- 3.1 Pursuant to an application made by Dr. Naresh Trehan, resident of B-4, Maharani Bagh, New Deihi 110065 Haryana Urban Development Authority (hereafter HUDA) vide Letter of Allotment dated 10.08.2004 informed him of its intention to allot to him land admeasuring 43 (forty three) acres, situated in Sector 38, Gurgaon, Haryana (hereinafter the "Land") for setting up a mega size, multi-speciality hospital project known as "MediCity", comprising of the Hospital Area, Residential Area, Support Area and Guest House Area along with various Common Areas, Facilities and Amenities (hereinafter referred to as "Complex").
- 3.2 HUDA issued to Dr. Naresh Trehan, the letter of allotment, No. 1704 and dated 29.10.2004, confirming to him the allotment of the said Land relating to the MediCity project, subject to the provisions of the HUDA Act, 1977 and the Rules and Regulations framed thereunder;
- 3.3 HUDA issued Memo No. 1704 dated 29.10.2004 allotting the Land to Dr. Naresh Trehan wherein it allowed Dr. Naresh Trehan to float a Company with himself as major promoter for the implementation of the Project and the ownership of the Project would be allowed to be transferred in favour of the Company;

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- 3.4 Dr. Naresh Trehan duly Incorporated, acting as a major promoter, Global Health Private Limited, on 13.08.2004 for the purpose and with the object of acquiring from HUDA, the Land allotted to Dr. Naresh Trehan and for the purpose of developing and establishing MediCity;
- 3.5 HUDA, through it's Estate Officer, confirmed, vide Memo bearing No. 706 and dated 27.04.2005, that the Land allotted in the name of Dr. Naresh Trehan stood transferred in the name of GHPL but was subject to the condition that Dr. Naresh Trehan shall remain a major promoter of GHPL;
- Pursuant to the allotment and on payment of the entire consideration by GHPL, HUDA executed in its favour a Conveyance Deed dated 06.01.2005, which was duly registered in the Office of Sub-Registrar, Gurgaon as Document No.19958, in Additional Book No. I, Volume No.7597 at Page No.60 (hereinafter referred to as "HUDA Conveyance Deed").
  - GHPL took possession of the Land vide Possession Certificate bearing No. SDE(S) 77 dated 06.01.2005;
  - 3.8 GHPL vide its letter dated 16<sup>th</sup> March, 2007 requested HUDA to clarify and confirm inter alia that it may from time to time create mortgage charges over the Medicity site and in response thereto HUDA vide its letter No. 427 dated 26<sup>th</sup> March, 2007 confirmed that "In terms of the allotment letter issued vide letter No. 1704 dated 29-10-2004 and Conveyance Deed executed on 6-1-2005 you can mortgage the site or any part of it in favour of security trustee/bank/ financial institution as security for your creditors/investors etc.;
  - 3.9 In consideration of moneys advanced to it for the construction and development of the Hospital buildings and equipments, GHPL created on 5<sup>th</sup> August, 2009 a mortgage by deposit of Title Deeds in favour IDBI Trusteship Service Limited. The said mortgage however does not cover the Support Area or the land forming part thereof or the buildings constructed thereon;
  - To fulfil its obligations under the Allotment and the Conveyance Deed with respect to the development of the Support Area, GHPL permitted and authorised SAS to develop and construct at its own cost and responsibility, the buildings comprising of Towers A,B,& C which are located in the Support Area and in consideration thereof GHPL had agreed that, subject to the approval of HUDA and as permitted by HUDA, SAS would be entitled to a Title Deed by way of a Conveyance or a Lease of the buildings in the Support Area and to the benefit of all incomes and benefits arising therefrom including the premium if any paid by the lessees/tenants/ occupants/

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licensees to whom the premises in the buildings in the Support area are given on Lease or otherwise. GHPL further agreed that SAS shall be further entitled at its own cost and responsibility to manage and maintain the Support Area and buildings constructed thereon.

- 3.11 The Sanctioned Plans for the development and construction on the Support Area were duly obtained from the Competent Authority-HUDA vide \_\_\_\_\_ dated \_\_\_\_ and SAS at its own cost developed the land covered by the Support Area and constructed the buildings thereon (hereinafter referred to as the "Building") pursuant to the sanctions, approvals, permissions and licenses granted by the Governmental Authorities / HUDA including and not limited to prescribed zoning plans.
- 3.12 The Lessee advanced to SAS various amounts aggregating to Rs. to finance the development of the Support Area and the construction thereon of the buildings on the assurance that , subject to the approval of HUDA and as permitted by it, sq. feet of the office space in Tower shall be transferred to it under a Deed of Conveyance or Lease;
- 3.13 SAS acting upon the assurances given to it, SAS constructed with its own funds and with the help of funds advanced to it by others including the Lessee herein the three Towers known as Towers A, B, and C in the Support Area and upon the completion of construction and development of the Buildings, HUDA issued and thereby granted a Full Occupation Certificate bearing Memo No. SDE(S) 203, dated 09.03.2011 and the said Certificate is effective from 29.07.2010.
- 3.14 Vide a letter dated 21<sup>st</sup> June, 2011 addressed by GHPL informed HUDA that it had completed the Support Area and obtained the Completeion Certificate and further that it had paid the full price of the land as per Clause 25 of Form C- Allotment Letter and requested for the Issue of a NOC to enable it to execute Title Deeds for the Support Area. HUDA by its Memo No. 4560 dated 28-6-2011 confirmed that nothing is due from GHPL in relation to the allotment and Conveyance to it of Medicity, Sector 38, Gurgaon as on 27-06-2011 but did not clarify the issue requested for;
- 3.15 GHPL therefore vide its letter dated 11.02.2012 again sought clarification / permission from the Chief Administrator, HUDA, Panchkula and the confirmation that GHPL may for purposes of putting to use the buildings in the Support Area in terms of and as permitted in the Zoning Plan execute Title Deeds in favour of allottee(s) by way of Conveyance or Lease. In response to the said letter the Chief Administrator, vide Memo 2915, dated

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14.03.2012 informed GHPL that the execution of any kind of Title deeds for any portion of plot / land allotted by HUDA or any building constructed over it is not permissible. The Chief Administrator further directed that policy pertaining to Lease / renting of the Institutional Plots allotted by HUDA stands circulated vide Chief Administrator HUDA Office Memo No. A -1 2001/27097 dated 4-10-2001 and that GHPL may in this regard approach the Competent Authority I.e. the office of concerned Estate Officer, HUDA.

- 3.16 GHPL vide its letter dated 14.03.2012 to the Estate Officer II, HUDA sought permission to lease and rent the areas constructed in buildings on the land in the Medicity and on a long term basis. GHPL also sought approval to the format of the long term lease to be executed based upon which this deed is made.
- 3.17 Pursuant to GHPL's aforesald request, the Estate Officer vide its Memo No.2252 dated 16.03.2012 granted permission for leasing and renting upto 75 % portion of the building constructed on the allotted land of 43 acres for the purposes defined in the Zoning plan dated 28-12-2004 and requested GHPL to deposit the requisite leasing fee within 7 days (hereinafter referred to as "HUDA Communication"). GHPL accordingly deposited and paid the requisite fee to HUDA vide receipt No. \_\_\_\_\_\_ dated \_\_\_\_\_ to Lease and Rent.
  - 3.18 Pending the review by the Chief Administrator of its decision dated as requested for by GHPL vide its letter dated 14 Mach, 20012 the Lessee has agreed to take on lease an office area admeasuring \_\_\_\_\_ square feet Super Area bearing no.\_\_\_\_ situated on \_\_\_\_\_ floor in the Tower \_\_\_\_ located in the Support Area and which is more specifically described in Schedule-II attached herewith and shown in the layout plan attached herewith as Schedule-II (hereinafter referred to as the "said Premises").
  - 3.19 The Lessee has represented and undertaken that it has duly inspected the sanctioned building plans, the Completion Certificate, the ownership records and the documents relating to the title of the Land, , HUDA Communications and other documents relating to the authority and competency of the Lessor to execute this Deed and being satisfied in all respects has requested that this deed be executed in its fayour.
  - 3.20 The Lessee further confirmed that it is entering into this Deed with full knowledge of all the Laws applicable to the Land, the Building and the said Premises and in particular the terms and conditions contained in the HUDA

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paid by the Lessee.

### RENT & PREMIUM

The Lessee has from time to time advanced to SAS and SAS acknowledges the receipt of the aggregate sum of Rs.\_\_\_\_\_\_ (Rupees \_\_\_\_\_\_\_). The said amount has been used by SAS towards the cost of development and construction of the building in which the said Premises is located. The said amount is treated herein as the one time Construction Premium paid by the Lessee to SAS which SAS shall in consideration hereof be entitled to hold and the same shall be non refundable.

- 3.1. Further, in consideration of this Lease, the Lessee shall pay to GHPL as and by way of an Annual Rent Rs.1.00 (Rupees One only) per square foot of Super Area of the said Premises. The Annual Lease Rent shall be payable by the Lessee to the Lessor for every year in advance by the 30<sup>th</sup> day of commencement of each year.
- 3.2. It is hereby clarified that the Premises of which this Lease has been granted to the Lessee is a bare shell, it cannot be used in its present incomplete state and it does not have any internal fittings or fixtures including electric wiring, switches, fittings, fans, geysers, electric and water meters and/ or connections etc., all of which shall be installed by the Lessee at its own costs and expenses.

### TAXES

- 4.1. The Lessee agrees to pay directly or if paid by the Lessor, then reimburse on demand, Government rates, property taxes, wealth tax, service tax in relation to the said Premises and / or execution of this Deed, taxes, fee and levies of all and any kind by whatever name called, whether levied or leviable now or in future in respect of the lease, Annual Lease Rent, Construction Premium for said Premises and/or in relation to its usage. On default in making such payment within time, all the demands due including the penalties, penal interest or any other charges as may be imposed / levied thereon shall also be payable by the Lessee. The Lessee shall be liable to pay interest @ 2% per month compounded monthly for all amounts that are paid by Lessor on behalf of the Lessee.
- 4.2. The Lessee further agrees that till such time the above mentioned taxes are not separately assessed in relation to the said Premises, same shall be paid

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this Deed. The Lessee undertakes to duly comply with and observe the terms and conditions of the Maintenance Agreement and to promptly make the due payments to the Maintenance Agency of the maintenance charges and other sums payable under the Maintenance Agreement as per the terms and conditions of the Maintenance Agreement.

- 5.3. The Lessor shall have no objection to the Lessee sub-letting, mortgage or assigning its rights under this Deed subject to the same being strictly in terms hereof and to the provisions of the Conveyance Deed, the HUDA Regulations and approval where required. In the event of the Lessee sub-letting or assigning its rights to any Third Party,
  - 5.3.1. the Lessee shall not bifurcate or sub divide the said Premises by any sub-letting or assignment to any Person and the Premises may be sub-let or the rights hereunder may be assigned in relation to the

Premises as a whole.

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- 5.3.2. the Lessee shall be required to obtain a NOC (No objection certificate) from the Maintenance Agency prior to such assignment. The Maintenance Agency shall grant the NOC only if there are no outstanding dues against the Lessee under the Maintenance Agreement;
- 5.3.3. the Lessee agrees and undertakes that prior to any assignment or sub-letting it shall comply with all applicable HUDA Rules and regulations and it shall do nothing that may be in breach of HUDA Rules and Regulations. It shall then by a written notice inform the Lessor of the proposed assignment as the case may be along with a copy of the deed of assignment and with full details of the assignee and request the Lessor to execute a fresh lease in favour of the assignee and the Lessor agrees to do so on the same terms and conditions but all costs and charges in respect thereof shall be borne by the Lessee and / or its assignee. The Lessor shall be obligated to execute fresh lease within 30 (thirty) days of receipt of NOC obtained by the Lessee / assignee from Maintenance Agency as referred hereinabove;
- 5.3.4. the assignee shall be bound by the terms and conditions of this deed, the Maintenance Agreement, the HUDA Conveyance Deed and HUDA Communications and Regulations.
- 5.4. The Lessee shall be entitled to permit any third party to use the said Premises on rent / license basis subject to the terms and conditions of this Deed and further subject to a written notice to the Lessor. However the Lessee shall continue to be responsible for the due observance and performance of all terms and conditions of this Deed..

# PERMITTED USAGE AND INTERIOR / FITOUTS IN THE SAID PREMISES

6.1. The Lessee shall use and / or permit the use of the said office Premises for the purposes only as specified / prescribed in the Zoning Plan dated 28th December, 2004. In the event, the Lessee mis-uses/ or permits the mis-use of said Premises for any other purposes, the same shall constitute a material breach of this Lease and the Lessee shall liable and responsible for the consequences at its own costs and expenses and the Lessee agrees and undertakes to keep the Lessor and SAS fully free and indemnified from all losses, claims, demands, damages including consequential damages and

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Estate Officer - II HUDA, GURGAONA other consequences arising therefrom and in respect thereof. Further, and without prejudice to the aforesaid, in the event the Lessee uses or permits use of the said Premises for any purposes other than those specified in the Zoning Plan, the Lessor and or SAS shall be entitled at the Lessee's cost to take action in accordance with the applicable law including to injunct / prevent the Lessee and persons claiming through it from misusing the said Premises and / or from the use and or enjoyment of the common areas and facilities of the said Building.

- 6.2. The Lessee shall not use or permit use of the said Premises for purposes or in a manner which may or is likely to cause nuisance, annoyance, distrubance or interference with the peaceful use by occupants or tenants of other premises in the said Building. The Lessee shall also not use the Premises for any immoral or illegal purposes. The Lessee shall neither demolish the said Premises or any part thereof nor shall do any such act which affects the structure of the said Building in any manner. The Lessee shall not store any goods of hazardous or combustible / inflammable nature or which is likely to affect the construction or the structure of the said Building or any part thereof in any manner whatsoever.
- 6.3. The Lessee shall not do or suffer anything to be done in or about the said Premises which may tend to cause damage to any flooring or ceiling of the said Premises or any other premises over, below, or adjacent to the said Premises or in any manner interferes with spaces, passages, amenities available for common use. The Lessee agrees to indemnify Lessor and SAS against any actions, damages or losses arising out of such misuse for which the Lessee shall be solely responsible. The Lessee shall not install any wiring, television antenna, machineries etc. on the exterior parts of the said Premises or in common areas.
- 6.4. The Lessee shall be responsible for obtaining all licenses and permissions, if any, required from the Governmental Authorities including HUDA with respect to the operating of its business from the said Premises.
- 6.5. The Interior/fitout work in the said Premises shall be carried out by the Lessee itself/through its agency/contractors subject to the condition that the work so undertaken by the Lessee shall not damage or weaken or otherwise obstruct or affect the structure of the Building or of the said Premises or the use or work being carried out by the other occupants of other premises or cause any nuisance of any kind to anyone or which may be objectionable to the Lessor / SAS or other occupants of the Building.

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## 7. REPRESENTATIONS, WARRANTIES AND COVENANTS OF THE PARTIES

- 7.1. The Lessee hereby represents, covenants and warrants as under:
  - 7.1.1. That it is duly permitted to and has full authority to sign, deliver and perform this Deed and it has complied with all applicable laws, Rules & Regulations including its internal regulations.
  - 7.1.2. That the Lessee is not precluded by the terms of any contract, agreement or other instrument by which the Lessee is bound, from entering into this Deed and executing the documents and agreements provided for herein or the consummation of the transaction contemplated in this Deed.
  - 7.1.3. That the Lessee shall make timely payment of all charges as stipulated hereunder such as including and not limited to the Premium, the Annual Rent, Maintenance Charges etc.
  - 7.1.4. That the Lessee shall not alienate, encumber or otherwise assign or deal with the said Premises except as herein provided.
  - 7.1.5. That the Lessee shall at all times use the said Premises in accordance with the terms of this Deed and applicable Laws and HUDA's Regulations.
  - 7.1.6. That the Lessee shall at all times abide by the terms and conditions stipulated by HUDA from time to time including its Regulations, the HUDA Conveyance Deed and HUDA Communications
  - 7.1.7. That the Lessee shall not make or seek to make any structural changes to the said Premises without obtaining prior written permission of the Lessor and requisite Governmental Approvals.
  - 7.1.8. That the Lessee shall at its own cost keep the said Premises in good and sound condition and undertake all necessary repairs to the same and to ensure the safety of all persons and the properties of others.
  - 7.1.9. That the Lessee has satisfied itself about the construction of the said Premises, the area, the quality of the materials and installations etc., the finish and the precautions and measures adopted by SAS with regard to fire safety, earth quake etc. and that neither the Lessee nor any person claiming through or on its behalf shall have any right to make claim nor have any claim against the Lessor or against SAS in respect thereof relating to the building or the said Premises or for

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any non-complaince of any design specifications, building material or for any reason whatsover or hold Lessor or SAS responsible or liable in the event of any unexpected or natural calamity.

- 7.1.10. That the Lessor shall not be liable or responsible in any circumstances in respect of the use, construction, operation, management and or the mainteanance of the Building and / or said Premises and any claims in that respect or otherwise arising in relation to this Deed shall be settled as between the Lessee and SAS and both the Lessee and SAS do hereby release and discharge the Lessor from all liabilities whatsoever in relation thereto.
- 7.1.11. That nothing stated herein is intended to create any rights in breach of the HUDA Conveyance Deed, HUDA Regulations or Policies and that in the event of any contradiction between the terms hereof and the HUDA Regultions and Policies, the terms of the later shall prevail and operate in supersession of the terms of this Deed.
- 7.2. The Lessor and SAS hereby represent, covenant and warrant as under:
  - 7.2.1. that the representations made in this Deed are true and correct;
  - 7.2.2. That the Lessor has the rights and Title to the Medicity Land in terms of the HUDA Conveyance Deed and that its rights thereunder are subject to the HUDA Regulations and Policies made from time to time;
  - 7.2.3. That they shall not transfer the Premises by way of sale mortgage or otherwise or create any charge or encumbrance thereon which in any way infringes upon the rights granted to the Lessee under this Deed;
  - 7.2.4. That any transfer or assignment of the Lessors rights to the Medicity Land shall be subject to the rights of the Lessee hereunder;
  - 7.2.5. That both the Lessor and SAS have been duly authorised by their respective Boards to execute this Deed.
- 7.3. The Parties agree and accept that except as expressly stated herein no Party shall be deemed to have given any other warranty and no Party shall be bound by any implied warranties.

### INSURANCE

8.1. The structure of the building including the said Premises shall be insured against fire, earthquake, riots and civil commetion, militant action etc. by SAS

/ Maintenance Agency and the proportionate cost thereof shall be payable by the Lessee as the part of the maintenance charges as raised in bills by the Maintenance Agency but the interiors of the said Premises shall not be covered in the aforesaid policy and the Lessee shall get the same insured at its own cost.

8.2. In the event of redevelopment of the Bullding consequent to any event covered by the Insurance policy or specified in Clause 8.1 or as a result of any other force maejeure conditions or under direction by any Government Authority, the cost of such redevelopment (including overheads) shall be recoverable by SAS, over and above the amounts received from Insurance, if any, from Lessee and other lessees/occupants of the Building proportionately. The Lessor shall have no liability or responsibility in respect thereof.

### 9. INDEMNITY

9.1. The Lessee agrees and undertakes that it shall indemnify and hold harmless the Lessor and SAS from / against any or all actions, suits, claims, demands, arbitration or other legal proceedings, losses, damages, liabilities, fees, costs and expenses of any kind or nature whatsoever including reasonable attorney's fees, costs and expenses incurred by or asserted against the Lessor / SAS / Maintenance Agency that arise from or relate to this Deed due to the non-observance and / or non-compliance and / or breach of the covenants, obligations and conditions of this Deed , HUDA Regulations or Policies by the Lessee, its agents, successors or assigns.

### 10 SIGNAGE

- 10.1. The Lessee / occupant of the said Premises shall be allowed signage only in the reception lobby and floor entrance of the said Premises, as per the norms of the Maintenance Agency, at its own cost. The Maintenance Agency may issue such guidelines including but not limited for colour scheme, style and manner of the signage, proper maintenance and upkeep by Lessee of such signage from time to time and the Lessee shall be bound by all such guidelines.
- 10.2. The Lessee further undertakes not to display any signboard / name-plate, neon light, publicity material or advertisement material etc. anywhere else except for as mentioned in Clause 10.1 above.

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The Lessor shall be entitled to terminate this Deed after the Cure Period in the following circumstances:

- 11.1.1. In the event the Lessee commits breach of any of the terms relating to usage of the said Premises including violation of Clause 6.1 of this Deed and fails to rectify the same within the Cure Period;
- 11.1.2. Non-payment of Annual Lease Rent as per the terms herein for two years.
- 11.2. Before terminating the lease under this Deed the Lessor shall issue a written notice of 2 months to the Lessee to rectify / remedy the breach ('Cure Period').

### 12. MISCELLANEOUS

12.1. Arbitration: Any dispute arising in connection with this Agreement (including a dispute relating to the validity thereof) which cannot be settled by mutual or amicable agreement shall be finally settled under Indian Arbitration and Conciliation Act, 1996. The disputes shall be referred to arbitration to be conducted by a sole arbitrator to be appointed by the Lessor. The Arbitrator shall be a retired judge of the Supreme Court of India or of any High Court. The place of arbitration shall be in New Delhi and the arbitration proceedings shall be in English. The award resulting from such arbitration shall be final and binding on the Parties.

The Arbitrator shall be bound by the terms of this Deed.

- 12.2. Communication: Any notice, letter or communication to be made, served or communicated unto the Parties under these presents shall be deemed to be duly made, served or communicated only if the notice or letter or communication is addresses to such Party at the address mentioned above and sent by the registered post only.
- 12.3. Agreement: The terms and conditions of this Deed shall be read along with the terms and conditions of any other agreement signed by and between the Parties herein and the terms of other agreements between them shall be deemed to have been incorporated in this Deed and continue to be binding

UELHI - Locathorisad Signatory Estate Officer - II

on the Lessee / its agents, successors and permitted assignees and the Lessee shall observe the restrictions, perform all obligations and adhere to all the terms and conditions of all other agreements signed between the Parties from time to time in addition to terms and conditions of this Deed save and except such terms as are contradictory / inconsistent with this Deed in which case the terms of this Deed shall prevail.

- 12.4. The terms of this Deed may be amended only by a further written deed duly executed by and between the Parties with the approval and sanction of the Board of Directors of the Lessor.
- 12.5. Assignees: This Deed is specifically for the said Premises and shall be binding on all the agents, assignees and successors of the Lessee.
  - 12.6. Governing Laws: The rights and obligations of the Parties under or arising out of this deed shall be construed and enforced in accordance with the laws of India.
  - 12.7. Waiver: The failure of either Party to insist upon strict performance of any of the provisions of this deed or to exercise any option, right or remedies contained in this Deed shall not constitute a waiver or relinquishment for the future of any such provision, option, right or remedy. No waiver by either Party of any provision of this Deed shall deem to have been made unless expressed in writing and signed by such Party.
  - 12.8. Severability: If any provision in this Deed or the application thereof to any person or the circumstances becomes invalid or not enforceable to any extent, the remainder of this Deed and application of such provision to the persons or circumstances other than those to which it is held invalid or not enforceable shall not be effective thereby and each provision of this Deed shall be valid and enforceable to the fullest extent permitted by law. Any invalid or not enforceable provision of this Deed shall be replaced with a provision, which is valid and enforceable and most nearly reflects the original intend of the invalid and not enforceable provision.
  - 12.9. Expenses and Stamp Duty: The Lessee alone is liable for and has borne all expenses in relation to the execution of this Deed including the cost of stamp duty, registration and other incidental expenses / charges. If any deficiency in stamp duty is determined by the Sub-Registrar / concerned Government Authority and consequently any penalties are levied in respect of this deed then the same shall be borne by the Lessee exclusively and the Lessee shall keep the Lessor and SAS free and indemnified from all claims

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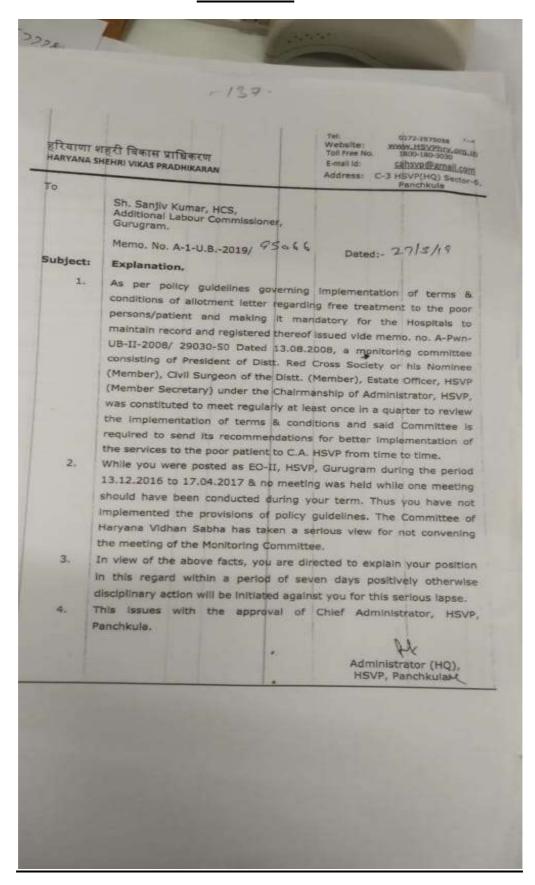
and losses in respect thereof.

IN WITNESS WHEREOF, EACH OF THE PARTIES HERETO HAS CAUSED THIS DEED TO BE EXECUTED BY ITS DULY AUTHORISED REPRESENTATIVES AS OF THE DATE FIRST WRITTEN ABOVE, IN PRESENCE OF THE FOLLOWING WITNESSES.

Authorised Signatory HUDA, GURGAON

S.no	Name of Party	Name of Signatory	Seal/Signatures
1.	GHPL		
2.	SAS		1
3. 20	Lessee	- STECH	

## **Annexure C**



-133-हरियाणा शहरी विकास प्राधिकरण 1800-180-3030 HARYANA SHEHRI VIKAS PRADHIKARAN cahava@amail.com Th Sh. Vivek Kalia, HCS, General Manager, Haryana Roadways, Delhi. Dated:- 27/3/13 Memo. No. A-1-U.B.-2019/ 95470 Subject Explanation. As per policy guidelines governing implementation of terms & conditions of allotment letter regarding free treatment to the poor persons/patient and making it mandatory for the Hospitals to maintain record and registered thereof issued vide memo. no. A-Pwn-UB-II-2008/ 29030-50 Dated 13.08.2008, a monitoring committee consisting of President of Distt. Red Cross Society or his Nominee (Member), Civil Surgeon of the Distt. (Member), Estate Officer, HSVP (Member Secretary) under the Chairmanship of Administrator, HSVP, was constituted to meet regularly at least once in a quarter to review the implementation of terms & conditions and said Committee is required to send its recommendations for better implementation of the services to the poor patient to C.A. HSVP from time to time. While you were posted as EO-II, HSVP, Gurugram during the period 16 18.04.2017 to 02.04.2018 only 2 meeting were held on 23.08.2017 & 20.02.2018 while 4 meetings should have been conducted during your term. Thus you have not implemented the provisions of policy guidelines. The Committee of Haryana Vidhan Sabha has taken a serious view for not convening the meeting of the Monitoring In view of the above facts, you are directed to explain your position in this regard within a period of seven days positively otherwise disciplinary action will be initiated against you for this serious lapse. This issues with the approval of Chief Administrator, HSVP, 4. Panchkula. Administrator (HQ), HSVP, Panchkulay

From

Estate Officer-II, HSVP, Gurugram.

To,

M/s Global Health Private Ltd. The Medicity- Medanta Hospital, Sector-38, Gurugram.

Memo No.

3214

Dated: 97/5/2019

Subject: Show Cause for non compliance of the directions/guidelines.

Whereas, the allotment for setting up of a Hospital in Sector-38, Gurugram was done on the condition that you shall abide by the Govt. Policies as applicable from time to time.

Whereas, the allotment was subject to the provisions of HUDA Act, 1977 rules and regulation framed thereunder. That HUDA in its policy dated 13.08.2008 had clearly laid down policy guidelines for ensuring implementation of terms and conditions of allotment regarding functioning commercial activities at hospital without permission of HSVP.

Whereas, the under signed has been reported sum commercial actives are functioning in hospital.

Whereas, the issue was brought to the notice of the representatives of you Hospital in the Review meeting of the Monitoring Committee held on 15.01.2018 & reiterated on 18.02.2019 and am convinced that the directions in this regard already stand issued for taking corrective measures.

Thus, I hereby call upon you to show cause within a week of receipt of this notice, as to why action as per HSVP rules shall not be initiated against you for non compliance of the directions/policies/guidelines as aforementioned.

From

Estate Officer-IL HEVP, Gorugram.

To,

Fortis Heart & Multi Specialny

Hospital Mohall.

Memo No. 3215 Dated 27/5/2019

Subject

Show Cause for non compliance of the directions/guidelines.

Whereas, the allotment for setting up of a Hospital in Sector-44, Gurugram was done on the condition that you shall abide by the Govt. Policies as applicable from time to time.

Whereas, the allotment was subject to the provisions of HUDA Act, 1977 rules and regulation framed there under. That HUDA in its policy dated 13.08.2008 had clearly laid down policy guidelines for ensuring implementation of terms and conditions of allotment regarding functioning commercial activities at hospital without permission of H5VP.

Whereas, the under signed has been reported sum commercial actives are functioning in hospital.

Whereas, the issue was brought to the notice of the representatives of you Hospital in the Review meeting of the Monitoring Committee held on 15.01.2018 & reiterated on 18.02.2019 and am convinced that the directions in this regard already stand issued for taking corrective measures.

Thus, I hereby call upon you to show cause within a week of receipt of this notice, as to why action as per HSVP rules shall not be initiated against you for non compliance of the directions/policies/guidelines as aforementioned.

> te Officer-II, P. Gurugram

From

Estate Officer-II, HSVP, Gurugram.

To,

Artemis Medicare Services Pvt. Ltd. C/o Apollo Tyres Ltd, Apollo House, 7 Institutional Area Sector-32, Gurgaon 122001.

Memo No. 32/6

Dated: 97/5/19

Subject: Show Cause for non compliance of the directions/guidelines.

Whereas, the allotment for setting up of a Hospital in Sector-51, Gurugram was done on the condition that you shall abide by the Govt. Policies as applicable from time to time

Whereas, the allotment was subject to the provisions of HUDA Act, 1977 rules and regulation framed there under. That HUDA in its policy dated 13.08.2008 had clearly laid down policy guidelines for ensuring implementation of terms and conditions of allotment regarding functioning commercial activities at hospital without permission of HSVP.

Whereas, the under signed has been reported sum commercial actives are functioning in hospital.

Whereas, the issue was brought to the notice of the representatives of you Hospital in the Review meeting of the Monitoring Committee held on 15.01.2018 & reiterated on 18.02.2019 and am convinced that the directions in this regard already stand issued for taking corrective measures.

Thus, I hereby call upon you to show cause within a week of receipt of this notice, as to why action as per HSVP rules shall not be initiated against you for non compliance of the directions/policies/guidelines as aforementioned.

Estate Officer-II, HSVP, Gurugram

0177-2575038 WWW.HSVPhry.org.lb 1800-180-3030 Website: हरियाणा शहरी विकास प्राधिकरण Toll free No. HARYANA SHEHRI VIKAS PRADHIKARAN cahsvo@gmail.com E-mall ld: Address: C-3 HSVP(HQ) Sector-6. Panchkula To Sh. Sanjiv Kumar, HCS, Additional Labour Commissioner, Gurugram. Memo. No. A-1-U.B.-2019/ 95-66 Dated: 27/5/19 Subject: Explanation. 1. As per policy guidelines governing implementation of terms & conditions of allotment letter regarding free treatment to the poor persons/patient and making it mandatory for the Hospitals to maintain record and registered thereof issued vide memo. no. A-Pwn-UB-II-2008/ 29030-50 Dated 13.08.2008, a monitoring committee consisting of President of Distt. Red Cross Society or his Nominee (Member), Civil Surgeon of the Distt. (Member), Estate Officer, HSVP (Member Secretary) under the Chairmanship of Administrator, HSVP, was constituted to meet regularly at least once in a quarter to review the implementation of terms & conditions and said Committee is required to send its recommendations for better implementation of the services to the poor patient to C.A. HSVP from time to time. While you were posted as EO-II, HSVP, Gurugram during the period 2. 13.12.2016 to 17.04.2017 & no meeting was held while one meeting should have been conducted during your term. Thus you have not implemented the provisions of policy guidelines. The Committee of Haryana Vidhan Sabha has taken a serious view for not convening the meeting of the Monitoring Committee. 3. In view of the above facts, you are directed to explain your position in this regard within a period of seven days positively otherwise disciplinary action will be initiated against you for this serious lapse. 4. This issues with the approval of Chief Administrator, HSVP, Panchkula. 4 Administrator (HQ), HSVP, PanchkulaM

### **Observations/Recommendations of the Committee**

1. The Committee observed the lack of the awareness about the free treatment facility in super speciality hospitals who has taken the subsidize land from the Government.

Therefore, the committee recommended that Department should make the provision to display boards the policy of the free treatment in all the Civil Hospitals, CHC and PHC in the state. The Committee also recommended that a helpdesk should be provisioned for the help of the BPL/EWS patients in above said super speciality hospitals with the details of the number of patients treated and free beds in this category.

2. The Committee also observed that there are lots costly food chains outlets are running in the hospitals who has taken the subsidize land from the Government which are beyond the reach of the common man of the state.

Therefore, the Committee recommended to setup a enquiry by the HSVP Department in this regard and provide the detailed report to the Committee about the policy/rules under which these food outlets are opened and Department may ensure the availability of the food in reach of the common man in these hospitals.

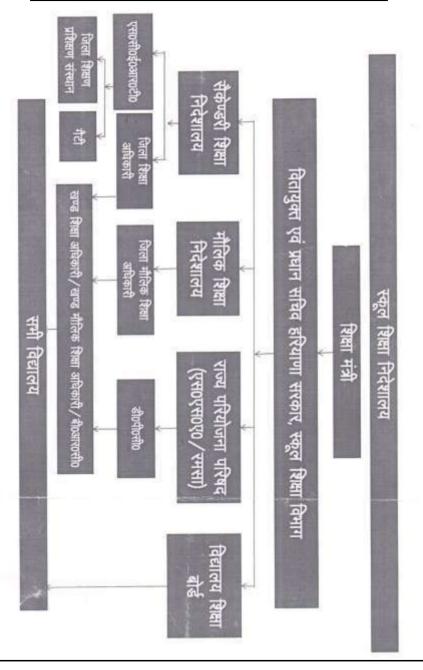
3. The Committee strongly recommended that as per the term and conditions of the HSVP Department for the allotment of subsidize land to the private hospitals, preference should be given to the domiciles of Haryana State in the recruitment of medical/ paramedical and other class IV employees depending upon the availability of the relative skill set.

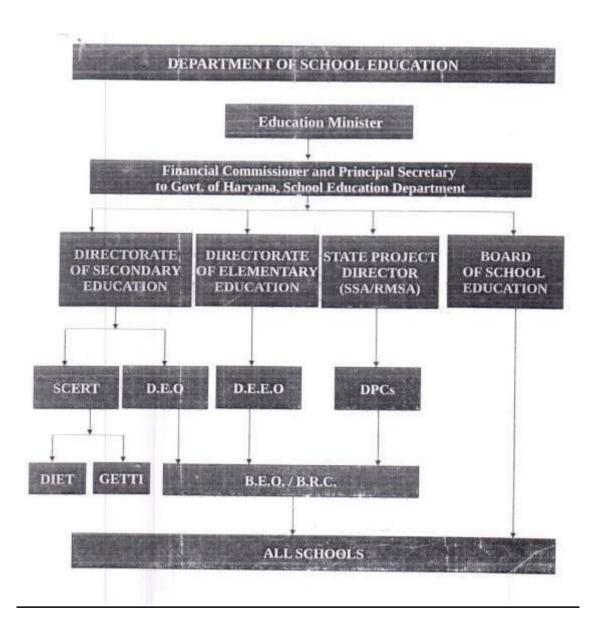
### **School Education Department**

#### The Committee discussed its scope and functions and framed the following questionnaires:-

- 1. The organization of the Department and its subordinate offices, (The information should be shown in the form of diagram chart supported by short explanatory notes)
- 2. The functions of the Department and its subordinate offices.
- 3. Broad details on which the budget estimates for the current year are based, along with the budget estimates head wise.
- 4. Volume of work in the Department and its subordinate offices covering the period of budget estimates. The budget estimates for the last four years head —wise may also be supplied.
- 5. Scheme or projects which the Department has undertaken.(the names and details of the Scheme, the estimate of expenditure and period within which likely to be completed, yield if any, progress made to date, should be stated)
- 6. Actual expenditure incurred under each sub-head of estimates during the preceding four years.
- 7. Reasons for variations, if any, between the actual of the past four years and the current estimates.
- 8. Annual Reports, if any issued by the Department on its working.
- 9. Acts and Rules concerning the Department.
- 10. Documents pertaining to current State's five years plan programme relating to Department and their implantation.
- 11. Estimate submitted by the departments from different heads.
- 12. Amount sanctioned for departments.
- 13. Amount Received.
- 14. Actual Received by departments.
- 15. Utilization of money by these departments.

### **Reply recivied from the School Education Department**





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# **Budget Provision and Expenditure 2000-2001 to 2019-20.**

(Rs. In Crore)

Year	Name of the Department	Budget Provision	Revised Budget	Expenditure	%age of Budget provision on total State Budget	%age of Expdt. on Deptt. revised budget
2000-01	Secondary Edu.	752.88	733.96	691.73	4.92	94.24
2001-02	Secondary Edu.	802.14	804.99	792.34	4.75	98.42
2002-03	Secondary Edu.	830.02	830.06	770.86	4.37	92.86
2003-04	Secondary Edu.	862.13	853.31	804.95	4.33	94.33
2004-05	Secondary Edu.	906.72	931.63	856.65	4.08	91.95
2005-06	Secondary Edu.	1054.63	1059.87	1012.59	5.00	95.53
2006-07	Secondary Edu.	806.33	835.51	796.38	3.49	95.31
2007-08	Secondary Edu.	970.01	1016.92	940.06	3.24	92.44
2008-09	Secondary Edu.	1165.16	1403.81	1301.76	3.19	92.73
2009-10	Secondary Edu.	1853.06	1714.84	1613.94	3.71	94.11
2010-11	Secondary Edu.	2059.27	2124.56	1866.81	3.68	87.86
2011-12	Secondary Edu.	2483.20	2158.10	1868.55	3.69	86.58
2012-13	Secondary Edu.	2433.53	1690.20	1398.06	4.01	82.71
2013-14	Secondary Edu.	2217.51	1824.40	1600.84	2.92	87.78
2014-15	Secondary Edu.	2563.99	2523.61	2166.27	3.10	85.84
2015-16	Secondary Edu.	3113.51	2972.67	2633.19	3.48	88.57
2016-17	Secondary Edu.	3785.51	3583.87	3012.54	3.47	84.05
2017-18	Secondary Edu.	4103.39	3798.16	3410.92	3.62	89.80
2018-19	Secondary Edu.	4480.75	3895.75	3669.26	3.49	94.18
2019-20	Secondary Edu.	4532.66	4562.78	3445.42 (as on 23- 01-20)	3.08	75.51

# **Budget Provision and Expenditure 2000-01 to 2019-20**

(Rs. In Crore)

					( KS. III Clole )				
Year	Name of the Department	Budget Provision	Revised Budget	Expen- diture	% age of Budget Provision on Total State Budget	% age of Expdt. on Depart- ment Revised Budget			
2000-01	Primary Edu.	247.27	338.94	348.76	1.99%	102.90%			
2001-02	Primary Edu.	376.57	379.29	391.75	2.62%	103.29%			
2002-03	Primary Edu.	606.99	506.63	412.58	3.71%	81.44%			
2003-04	Primary Edu.	619.96	582.84	428.28	3.60%	73.48%			
2004-05	Primary Edu.	624.10	524.11	521.84	3.20%	99.57%			
2005-06	Primary Edu.	642.41	686.70	603.01	3.65%	87.81%			
2006-07	Elementary Edu.	1094.27	1069.63	1070.56	5.71%	100.09%			
2007-08	Elementary Edu.	1375.35	1335.31	1176.18	5.77%	88.08%			
2008-09	Elementary Edu.	1543.72	1832.95	1783.04	5.37%	97.28%			
2009-10	Elementary Edu.	2446.62	2771.78	2641.14	6.33%	95.29%			
2010-11	Elementary Edu.	3085.40	3287.24	3013.23	7.51%	91.66%			
2011-12	Elementary Edu.	3504.26	3580.71	3286.05	6.77%	91.77%			
2012-13	Elementary Edu.	4889.65	4773.83	4378.62	8.07%	91.72%			
2013-14	Elementary Edu.	5616.25	5143.43	4463.94	7.48%	86.79%			
2014-15	Elementary Edu.	5825.91	6354.27	5557.61	7.06%	87.46%			
2015-16	Elementary Edu.	7126.23	6341.76	5474.64	7.99%	86.33%			

2016-17	Elementary Edu.	7608.82	6474.72	6094.71	6.99%	94.13%
2017-18	Elementary Edu.	8025.22	7004.59	6446.20	7.09%	92.03%
2018-19	Elementary Edu.	7824.37	7360.25	6742.37	6.23%	91.61%
2019-20	Elementary Edu.	7774.80	7879.80	6085.13	5.29%	77.22%
				Upto 23-01-20		

# Assembly Constituency wise detail of Govt. Schools

Sr.	District	Name of Assembly		Total nu	umber of Go	vt. Schools
No.		Constituency	Primary	Middle	High	Sr. Sec.
1	Ambala	03-Nariangarh	154	53	12	31
		04-Ambala Cantt	51	17	8	14
		05-Ambala City	110	24	11	17
		06-Mullana	159	44	30	31
	Sub Total		474	138	61	93
2	Bhiwani	54-Loharu	148	39	19	32
	57-Bhiwani	72	15	10	22	
	58-Tosham	125	34	30	38	
	59-Bawani Khera	101	21	14	35	
	Sub Total		446	109	73	127
3	3 Charkhi Dadri	55-Badhra	101	32	20	29
		56-Dadri	104	18	23	35
		57-Bhiwani	1	1	1	1
	Sub Total		206	51	44	65
4	Faridabad	85-Prithla	66	16	10	18
		86-Faridabad NIT	36	4	2	10
		87-Badhkal	31	1	3	14
		88-Ballabgarh	20	3	1	4
		89-Faridabad	21	3	0	11
		90-Tigaon	71	14	10	15
	Sub Total		245	41	26	72

			1			
5	Fatehabad	39-Tohana	129	27	12	33
		40-Fatehabad	114	24	21	34
		41-Ratia	144	40	15	31
-	Sub Total		387	91	48	98
6	Gurugram	75-Pataudi	139	38	16	25
		76-Badshahpur	91	19	6	33
		77-Gurgaon	54	9	6	15
	78-Sohna		75	20	7	16
Sub Total			359	86	35	89
7	Hisar	47-Adampur	91	12	23	27
		48-Uklana	74	21	18	21
		49-Narnaund	71	16	14	34
		50-Hansi	87	20	15	20
		51-Barwala	73	11	18	24
		52-Hisar	34	8	3	10
		53-Nalwa	72	16	24	19
	Sub Total		502	104	115	155
8	Jhajjar	64-Bahadurgarh	51	10	13	23
		65-Badli	69	11	12	33
		66-Jhajjar	110	25	7	46
		67-Beri	61	12	10	32
	Sub Total		291	58	42	134
9	Jind	34-Julana	87	22	10	28
		35-Safidon	95	20	18	26
		36-Jind	74	17	13	17

		37-Uchana Kalan	85	24	27	28
		38-Narwana	84	23	23	22
	Sub Total		425	106	91	121
10	Kaithal	15-Guhla	138	15	2	29
		16-Kalayat	84	28	10	28
		17-Kaithal	77	21	10	25
		18-Pundri	72	13	20	26
	Sub Total		371	77	42	108
11	Karnal	19-Nilokheri	110	28	15	24
		20-Indri	141	39	9	20
		21-Karnal	50	6	5	14
		22-Gharaunda	96	26	20	21
		23-Assandh	90	18	14	32
	Sub Total		487	117	63	111
12	Kurukshetra	11-Ladwa	137	64	8	18
		12-Shahbad	115	41	13	15
		13-Thanesar	101	40	8	14
		14-Pehowa	138	39	14	26
	Sub Total		491	184	43	73
13	Mahendergarh	68-Ateli	133	30	14	32
		69-Mahendragarh	131	38	10	39
		70-Narnaul	68	20	8	14
		71-Nangal Chaudhry	124	36	8	28
	Sub Total		456	124	40	113

14	Nuh Mewat	79-Nuh	192	105	12	37
		80-Ferozepur Jhirka	181	104	11	17
		81-Punhana	107	42	4	34
	Sub Total		480	251	27	88
15	Palwal	82-Hathin	125	72	15	17
		83-Hodal	80	22	13	18
		84-Palwal	148	54	17	26
Sub Total			353	148	45	61
16 Panchkula Sub Total		01-Kalka	172	45	13	26
		02-Panchkula	100	33	4	23
			272	78	17	49
17 Panipat		24-Panipat Rural	56	10	7	20
		25-Panipat City	24	4	2	5
		26-Israna	73	23	12	31
		27-Samalkha	88	18	7	40
	Sub Total		241	55	28	96
18	Rewari	72-Bawal	158	40	20	29
		73-Kosli	131	30	25	42
		74-Rewari	110	25	10	24
	Sub Total		399	95	55	95
19	Rohtak	60-Mehem	65	11	10	38
		61-Garhi Sampla-Kiloi	61	9	18	41
		62-Rohtak	37	12	4	13
		63-Kalanaur	47	5	12	28
	Sub Total		210	37	44	120

20	Sirsa	42-Kalanwali	96	23	22	19
		43-Dabwali	97	28	16	24
		44-Rania	131	23	19	21
		45-Sirsa	80	16	9	15
		46-Ellenabad	120	31	14	30
	Sub Total		524	121	80	109
21	Sonipat	28-Ganaur	83	16	14	25
		29-Rai	80	22	11	21
		30-Kharkhoda	63	10	15	23
		31-Sonipat	53	11	7	7
		32-Gohana	71	14	11	27
		33-Baroda	74	10	19	31
	Sub Total		424	83	77	134
22	Yamuna Nagar	07-Sadhaura	222	74	9	24
		08-Jagadhari	182	91	7	18
		09-Yamunanagar	48	19	7	9
		10-Radaur	140	45	17	20
	Sub Total		592	229	40	71
	Grand Total		8635	2383	1136	2182

# Material Relating of Secondary Education Department on Budget Estimates for the Year 2019-20.

	for the Year 2019-20.						
Sr. no.	Question		Reply of the De	partment			
3.	Broad details on which the estimates for the current year are based, along with the budget estimates head wise.	400013.02 Lac Centrally Spons The scheme wis Schemes are be facts stated aboresides this S substantial aid t Grants- In- Aid li budget of all th DIET's/ BIET's/ included in th implementation  Head wise & Co The estimates of year 2019-20 St	ment has sanction as State- Plan proper Schemes-Plan proper Schemes-Plan proper Schemes of Plan proper Schemes on the total Escondary Education Non- Government for their upliftmate DEO's Director GETTI's with their estimate of of other schemes.  In the schemes of Secondary Educate- Plan, Centrally estimate of schemes of Secondary Educate- Plan, Centrally estimate of schemes.	rovision, Rs. 56 n}during the year Schemes and ectively. It appears to the property of the pro	ear 2019-20.  I C.S.S- Plan ears from the Directorate employees.  I can be provided in the principals of aff are also cation and ent ent for the emes (Plan)		
Majo	or/ Minor/ Sub- Head of accou	nt	State- Plan	C.S.S- Plan	Total Budget		
2202	- General Education						
02- S	econdary Education						
001-	Direction and Administration		14809.01	7400.00	22209.01		
004-	Research and Training		1372.00	0.00	1372.00		
053-	Maintenance of Buildings		18800.00	0.00	18800.00		
105-	Teachers Training		1676.00	7600.00	9276.00		

		1
14.00	0.00	14.00
308007.00	31250.00	339257.00
9028.00	0.00	9028.00
4900.00	0.00	4900.00
11500.00	0.00	11500.00
0.00	10000.00	10000.00
68.00	0.00	68.00
376313.01	56255.00	432568.01
0.00	10.00	10.00
700.00	0.00	700.00
700.00	10.00	710.00
23000.01	0.00	23000.01
23000.01	0.00	23000.01
400013.02	56265.00	456278.02
	308007.00 9028.00 4900.00 11500.00 68.00 376313.01  0.00 700.00 23000.01	308007.00 31250.00 9028.00 0.00 4900.00 0.00 11500.00 0.00 0.00 10000.00 68.00 0.00 376313.01 56255.00  0.00 10.00 700.00 10.00 23000.01 0.00

Component- Wise Budgetary Statement							
Major/ Minor/ Sub- Head of account	State- Plan	C.S.S- Plan	Total Budget				
Pay & allowances ( Salary, DA, Wages, Contractual Services, Payment for Professional and special Services, T.E, L.T.C, Medical Re- imbursement and Ex- Gratia)	317589.24	7289.00	324878.24				
Grants- in- aid- General	11029.00	7410.00	18439.00				
Material & Supply	5009.93	0.00	5009.93				
Major / Minor Works	41800.01	69.00	41869.01				
Scholarships & Intensives (Scholarships & Stipends, Purchase, Special Component Plan for S.C.)	17336.00	5.00	17341.00				
Special Component Plan for S.C (RMSA)	0.00	41240.00	41240.00				
Honorarium	20.00	0.00	20.00				
Training	10.00	15.00	25.00				
Contingency/ Others	6818.84	187.00	7005.84				
Information and technology	400.00	50.00	450.00				
Grand Total :-	400013.02	56265.00	456278.02				

The above table depicts the expenditure under various components as these appear in the budget estimates of the state.

## I) Pay & Allowances

(Salary, D.A, Wages, Contractual Services, Payment for professional and Special Services, T.E, L.T.C, Medical Reimbursement and Ex- Gratia)

It will be seen from the data given in Para above that 71.20% budget provision is earmarked to meet expenditure on Pay & Allowances of the Staff in framing the estimates for sanctioned establishment, weather permanent or temporary.

### II) Grants- In- Aid- General

The estimates on this object are meant for such institutions which are non-government in character, but are on the grant-in-aid list of the Department and also implement action of Rashtriya Madhaymik Shiksha Abhiyan (RMSA), computer Literacy and studies in schools, national Skills Qualification Framework (NSQF), SaksharBhart Schemes and Area Intensive Programme for Educationally Backward Minority schemes etc.

### III) Material & Supply

The provision is meant for improvement of the learning environment, equipment and infrastructure facilities for students of High / Senior Secondary Schools. Under this object duel desks are provided to High / Senior Secondary Schools students in the State and providing scientific equipment in High / Senior Secondary Schools.

#### IV) Major / Minor Works

The provision is meant for constructions of new school buildings, general repairs of all High / Senior Secondary schools buildings in the State and to provide additional classrooms in the schools, in order to create facilities for teachers and students in the existing buildings.

### V) Scholarships & Intensives

# (Scholarships & Stipends, Purchase, Special Component Plan for S.C)

The budget provision under these components comprises various schemes launched by the State Government for the upliftment of children belonging to Scheduled Castes, Backward Classes and Economically Weaker Sections of the Society. Major schemes are especially for SC / BPL / BC- A students in the form of Monthly Stipends and Cash Award for purchase of uniforms and stationery. Books through Book Bank / Library. Scholarships and free Laptop are also provided on the basis of merit to students

studying in classes IX- XII.

### VI) Special Component Plan for S.C (RMSA)

The budget provision under this component is to implement the RashtriyaMadhaymikShikshaAbhiyan Scheme (RMSA).

### VII) Honorarium

The budget provision under this component is for payment of honorarium to encourage the interest of Teacher Operators for getting monetary benefits on extra work of SCSP Schemes.

### VIII) Training

The budget provision under this component is to organize inservice training programs, organization of orientation programs, seminars and discussion groups for the heads / representatives of the institutions in field of educational planning, administration and management formed by the state education department.

### IX) Contingency / Others (O.E, R.R.T, P.O.L, O.C, M.V).

The budget provision under this component is quite meagre (1.53%) for day requirements of all offices / institutions functioning under the Secondary Education Directorate.

#### X) Information and Technology.

The budget provision under this component is to implement the Plan scheme for E- Governance and Computerization of Directorate, District Education Offices, SCERT, DIET's and GETTI's.

### Abbreviation:-

- 1. D.A Dearness Allowance
- 2. M.R Medical Reimbursement
- 3. T.E Travel Expenses
- 4. L.T.C Leave Travel Concession
- 5. O.E -- Office Expenses
- 6. R.R.T Rent, Rates & Taxes
- 7. P.O.L Petrol, Oil & Lubrication

				Other Charges Motor Vehicle			
			10. M & S – Material and Supply				
4.	i)	Volume of work in the department and its subordinate offices covering the period of budget estimates.	work for the purposes.  diget  ii). The Budget estimates under each sub head of estimates during the proceeding four years under the Major head 2202-General Education, 2204- Sports & Youth Services and 4202-may  Capital Outlay on Education, Sports, Art & Culture (Plan &CSS-				
	ii)	The budget estimates for the last three years head- wise may also be supplied.					
Major / Minor / Sub- Head of account		Minor / Sub- Head of	Budget Estimate 2015-16	Budget Estimate 2016-17	Budget Estimate 2017-18	Budget Estimate 2018-19	
2202-	2202- General Education						
02- Se	02- Secondary Education						
001- Direction and Administration			11472.80	23748.20	18714.31	19764.70	
004- Research and Training			892.80	1017.50	960.00	938.00	
053- Maintenance of Buildings			2500.00	3300.00	1800.00	2300.00	
105- Teachers Training		hers Training	7460.70	7269.00	6068.00	10717.00	
107- Scholarships			6921.00	6871.00	5339.54	5239.54	
108- F	108- Examinations		14.00	14.00	14.00	14.00	
109- Government Secondary Schools		vernment Secondary	240871.00	282694.50	304200.00	341389.05	

110- Assistance to Non- Government Secondary Schools	13260.00	18060.00	19535.00	11530.00
192- Grant to Panchyati Raj Institution (PRI's) by Education.	0.00	0.00	1.00	1.00
800- Other Expenditure	1.00	1.00	7351.00	2151.00
789- Special Component Plan for Scheduled Caste.	12400.00	13200.00	12500.00	12000.00
793- Special Central Assistance for Scheduled Caste Component Plan	8300.00	15600.00	8000.00	8000.00
04- Adult Education 200- Other Adult Education Programme	1998.00	2634.00	1996.00	171.00
Total-2202-General Education	366091.30	374409.20	386478.85	414215.29
2204- Sports and Youth Services				
102- Youth Welfare Programme for Students	90.00	90.00	90.00	60.00
800- Other Expenditure	950.00	870.00	770.00	800.00
Total- 2204- Sports and Youth Services.	1040.00	960.00	860.00	860.00
4202- Capital Outlay on Education, Sports, Art & Culture				
202- Secondary Education	4220.00	3181.00	23000.00	23000.00
Total 4202- Capital Outlay on	4220.00	3181.00	23000.00	23000.00

Cultu	<u>ire</u>				
Gran Educ	d Total :- Secondary ation	311351.30	378550.20	410338.85	438075.29
6.	Actual expenditure incurred under each sub- head of estimates during the preceding four years.	during the pre General Educat Capital Outlay	ture incurred unceding four year sion. 2204- Sporon Education, Sporon: (Rs. In Lacs)	s under the Ma ts & Youth Serv	jor Head 2202- ices and 4202-
Majo accou	r / Minor / Sub- Head of unt	Expenditure 2015-16	Expenditure 2016-17	Expenditure 2017-18	Expenditure 2018-19
	- General Education econdary Education				
	Direction and nistration	15149.49	7776.73	10806.07	12779.43
004-	Research and Training	679.79	792.52	782.14	826.52
053-	Maintenance of Buildings	2784.70	3537.38	1620.01	6153.59
105-	Teachers Training	5916.39	5669.67	5432.25	7391.70
107-	Scholarships	4765.58	4982.95	3069.53	3318.76
108-	Examinations	10.96	9.88	12.31	13.67
109- Schoo	Government Secondary ols	197748.33	237196.32	273135.73	299627.44
110- Gove Schoo	Assistance to Non- rnment Secondary ols	15188.05	21153.40	13920.87	7338.04
	Grant to Panchyati Raj ution (PRI's) by Education	0.00	0.00	0.00	0.00

800- Other Expenditure	1.00	1.00	1975.46	3074.86
789- Special Component Plan for Scheduled Caste.	11210.59	11382.52	10550.16	10217.17
793- Special Central Assistance for Scheduled Caste Component Plan	3530.36	5022.61	7342.70	5486.08
04- Adult Education  200- Other Adult Education Programme	2600.16	1729.82	557.98	43.81
Total-2202-General Education	259585.40	299254.80	329205.21	356271.07
2204- Sports and Youth Services				
102- Youth Welfare Programme for Students	5.19	2.69	15.14	0.35
800- Other Expenditure	747.02	820.38	701.48	698.51
Total- 2204- Sports and Youth Services.	752.21	823.07	716.62	698.86
4202- Capital Outlay on Education, Sports, Art & Culture				
202- Secondary Education	2981.15	1175.81	11170.72	9955.56
Major / Minor / Sub- Head of account	Expenditure 2015-16	Expenditure 2016-17	Expenditure 2017-18	Expenditure 2018-19
4202- Capital Outlay on Education, Sports, Art & Culture	2981.15	1175.81	11170.72	9955.56
Grand Total :- Secondary Education	263318.76	301253.68	341092.55	366925.49

7.	Reasons for variations, if any, between the actual of the past four	The figures of expenditure during the past four years and estimates for the current year are given as below under:-					
	years and the current estimates.	(Rs. In lacs)					
			Year	Amount			
		Actual Expenditure	2015-16	263318.76			
		Actual Expenditure	2016-17	301253.68			
		Actual Expenditure	2017-18	341092.55			
		Actual Expenditure	2018-19	366925.49			
		Budget Estimate	2019-20	456278.02			
		expenditure during al that there is variation estimates due to r increments of the Allowances, Medical A of schools, more provided Caste Speschemes. It is also possible that the schools of the school	I the four years and in between all the form between all the form appointment or employees, enhanced from time is is in Ex- Gratia / Social Component- Plance on expansion /	omparative chart of the current estimates our years and current of P.G.T's & annual cement of Dearness to time, up-gradation scholarships& Stipends of Contractual Services overnment is allowing renovation of old			
11 to 14.	Estimate submitted by the departments from different heads.	Information regarding	point no. 11 to 14 is	as under :-(Rs. In Lacs)			

	Head wise Proposed Budget, Budget Estimate, Revised Budget, Actual Received Budget & Expenditure of Secondary Education for the Year 2015-16. (Rs.in lakh)								
Sr. no.	Major Head/ Sub Head 2202- General Education 02- Secondary Education	Estimate Submitted by the department	Amount Sanctioned for Department (Budget Estimate)	Proposed Revised Budget Estimate	Amount Received/ Actual Received by Department	Utilization of money by the Department			
1	001- Direction and Administratio n	21955.58	11472.80	21274.70	18571.70	15149.49			
2	004- Research and Training	1358.54	892.80	806.60	806.60	679.79			
3	053- Maintenance of Buildings	6000.00	2500.00	3000.00	3000.00	2784.70			
4	105- Teachers Training	10207.07	7460.70	6944.00	6941.68	5916.39			
5	107- Scholarships	7536.00	6921.00	6721.00	6720.38	4765.58			
6	108- Examination	14.00	14.00	14.00	14.00	10.96			
7	109- Government Secondary Schools	386878.14	240871.00	223015.00	221750.27	197748.33			
8	110- Assistance to Non- Government Secondary Schools	15080.00	13260.00	15560.00	15560.00	15188.05			
9	800- Other Expenditure	1.00	1.00	1.00	1.00	1.00			

10	789- Special Component Plan for Scheduled Caste	14600.00	12400.00	13000.00	13000.00	11210.59
11	793- Special Central Assistance for Scheduled Caste Component Plan	7755.00	8300.00	3535.00	3535.00	3530.36
12	04- Adult Education 200- Other Adult Education Programme	4093.12	1998.00	3579.00	2625.00	2600.16
	Total- 2202-	475478.45	306091.30	297450.30	292525.63	259585.40
	General					
	Education					
	2204- Sports					
	& Youth					
	Services					
13	102- Youth Welfare Programmes for Students	133.40	90.00	90.00	90.00	5.19
14	800- Other	976.00	950.00	950.00	950.00	747.02
	Expenditure					
	Total- 2204-	1109.40	1040.00	1040.00	1040.00	752.21
	Sports &					
	Youth					
	Services					
	4202- Capital					
	Outlay on					
	Education,					
	Sports, Art &					
	Culture	5000 50	4222.22	4050.00	2704.45	2224.45
15	202-	5220.50	4220.00	4850.00	3701.18	2981.15
	Secondary Education					
	Education					

	Total- 4202- Capital Outlay on Education, Sports, Art & Culture	5220.50	4220.00	4850.00	3701.18	2981.15
	G. Total:- Secondary Education	481808.35	311351.30	303340.30	297266.81	263318.76
	•	• .	idget Estimate, I	_	, Actual Receiv	ed Budget &
	Expenditure of	of Secondary Ed	ucation for the	Year 2016-17.	(R	ks.in lakh )
Sr. no.	Major Head/ Sub Head 2202- General Education 02- Secondary Education	department	Amount Sanctioned for Department (Budget Estimate)	Proposed Revised Budget Estimate	Amount Received/ Actual Received by Department	Utilization of money by the Department
1	001- Direction and Administratio n	44427.28	23748.20	11048.20	10645.70	7776.73
2	004- Research and Training	1414.50	1017.50	992.50	907.00	792.52
3	053- Maintenance of Buildings	4500.00	3300.00	4100.00	3900.00	3537.38
4	105- Teachers Training	10429.03	7269.00	6887.00	6862.00	5669.67
5	107- Scholarships	7521.00	6871.00	6729.54	5024.54	4982.95
6	108- Examination	14.00	14.00	14.00	14.00	9.88
7	109- Government Secondary Schools	394414.94	282694.50	334350.46	267163.00	237196.32
8	Assistance to Non- Government Secondary	19580.00	18060.00	29560.00	29535.00	21153.40

Schools

9	192-Grant to Panchyati Raj Institutions ( PRI's) by Education ( Secondary )	0.00	0.00	0.00	0.00	0.00
10	800- Other Expenditure	1.00	1.00	3046.70	1.00	1.00
11	789- Special Component Plan for Scheduled Caste	15000.00	13200.00	13200.00	13200.00	11382.52
12	793- Special Central Assistance for Scheduled Caste Component Plan	13587.88	15600.00	23373.10	15000.00	5022.61
13	04- Adult Education 200- Other Adult Education Programme	2904.88	2634.00	2000.00	1993.50	1729.82
	Total- 2202- General Education 2204- Sports & Youth	513794.51	374409.20	435301.50	354245.74	299254.80
14	Services  102- Youth Welfare Programmes for Students	90.00	90.00	90.00	90.00	2.69
15	800- Other Expenditure	1160.00	870.00	870.00	870.00	820.38
	Total- 2204- Sports and Youth Services	1250.00	960.00	960.00	960.00	823.07

	4202- Capital Outlay on Education, Sports, Art & Culture					
16	202- Secondary Education	3181.00	3181.00	3181.00	3181.00	1175.81
	Total- 4202- Capital Outlay on Education, Sports, Art & Culture	3181.00	3181.00	3181.00	3181.00	1175.81
	G. Total:- Secondary Education	518225.51	378550.20	439442.50	358386.74	301253.68

Head wise Proposed Budget, Budget Estimate, Revised Budget, Actual Received Budget & Expenditure Secondary Education for the Year 2017-18. (Rs.in Lakh)

Sr.	Major Head/	Estimate	Amount	Proposed	Amount	Utilization of
no.	Sub Head	Submitted by	Sanctioned	Revised	Received/	money by the
	2202- General	the	for	Budget	Actual	Department
	Education	department	Department	Estimate	Received by	
	02- Secondary		(Budget		Department	
	Education		Estimate)			
1	001- Direction	23251.20	18714.31	18836.00	13588.30	10806.07
	and					
	Administration					
2	004- Research	1524.57	960.00	956.00	834.00	782.14
	and Training					
3	053-	10000.00	1800.00	25457.00	2300.00	1620.01
	Maintenance					
	of Buildings					
4	105- Teachers	11790.69	6068.00	7259.00	6734.25	5432.25
	Training					
5	107-	6739.54	5339.54	5532.54	5422.54	3069.53
	Scholarships					
6	108-	14.00	14.00	14.00	14.00	12.31
	Examination					
7	109-	526052.55	304200.00	325834.40	289843.40	273135.73
	Government					
	Secondary					
	Schools					

8	110- Assistance to Non- Government Secondary Schools	22070.00	19535.00	19535.00	18730.00	13920.87
9	192-Grant to Panchyati Raj Institutions ( PRI's) by Education ( Secondary )	1.00	1.00	1.00	1.00	0.00
10	800- Other Expenditure	12754.35	7351.00	6551.00	2151.00	1975.46
11	789- Special Component Plan for Scheduled Caste	12500.00	12500.00	12500.00	12000.00	10550.16
12	793- Special Central Assistance for Scheduled Caste Component Plan	26144.00	8000.00	18800.00	8000.00	7342.70
13	04- Adult Education 200- Other Adult Education Programme	2164.00	1996.00	595.20	567.20	557.98
	Total- 2202-	655005.90	386478.85	441871.14	360185.69	329205.21
	General Education					
	2204- Sports & Youth Services					
14	102- Youth Welfare Programmes for Students	90.00	90.00	90.00	90.00	15.14
15	800- Other Expenditure	1526.00	770.00	840.00	840.00	701.48

	Total- 2204- Sports &Youth Services	1616.00	860.00	930.00	930.00	716.62
	4202- Capital Outlay on Education, Sports, Art & Culture					
16	202- Secondary Education	23000.00	23000.00	28600.00	18700.00	11170.72
	Total- 4202- Capital Outlay on Education, Sports, Art & Culture	23000.00	23000.00	28600.00	18700.00	11170.72
	G. Total:- Secondary Education	679621.90	410338.85	471401.14	379815.69	341092.55

Head wise Proposed Budget, Budget Estimate, Revised Budget, Actual Received Budget & Expenditure of Secondary Education for the Year 2018-19. (Rs. in Lakh)							
Sr.	Major Head/ Sub	Estimate	Amount	Proposed	Amount	Utilization	
no.	Head 2202- General	Submitted by the	Sanctioned for Department	Revised Budget	Received/	of money by the	
	Education	department	(Budget	Estimate	Actual Received by Department	Department	
	02- Secondary	department	Estimate)	Estillate	by Department	Department	
	Education		Littilate				
1	001- Direction and	24809.20	19764.70	16110.00	14328.00	12779.43	
	Administration	4572.00	222.22	056.00	222.22	006.50	
2	004- Research and Training	1573.00	938.00	956.00	933.00	826.52	
3	053- Maintenance of Buildings	24500.00	2300.00	30457.00	6800.00	6153.59	
4	105- Teachers Training	16147.00	10717.00	9710.00	8040.00	7391.70	
5	107- Scholarships	5789.54	5239.54	5704.54	3833.53	3318.76	
6	108- Examination	14.00	14.00	21.00	14.00		
7	109- Government	551411.05	341389.05	351476.00	309805.67	299627.44	
	Secondary Schools						
	110- Assistance to	16551.00	11530.00	12030.00	10025.00	7338.04	
8	Non- Government						
	Secondary Schools						
	192-Grant to	1.00	1.00	1.00	1.00	0.00	
	Panchyati Raj						
9	Institutions ( PRI's) by						
	Education ( Secondary )						
	800- Other	7351.00	2151.00	4101.00	3151.00	3074.86	
10	Expenditure	7331.00	2131.00	4101.00	3131.00	3074.80	
	789- Special	12900.00	12000.00	12900.00	10500.00	10217.17	
11	Component Plan for	12300.00	12000.00	12300.00	10300.00	10217.17	
	Scheduled Caste						
	793- Special Central	20680.00	8000.00	20356.00	8196.00	5486.08	
	Assistance for				0_00.00	0.00.00	
12	Scheduled Caste						
	Component Plan						
	04- Adult Education	174.00	171.00	72.00	62.00	43.81	
12	200- Other Adult						
13	Education						
	Programme						

	Total- 2202- General	681900.79	414215.29	463894.54	375689.20	356271.07
	Education					
	2204- Sports &					
	Youth Services					
	102- Youth Welfare	60.00	60.00	60.00	20.00	0.35
14	Programmes for					
	Students					
15	800- Other	825.00	800.00	850.00	700.00	698.51
15	Expenditure					
	Total- 2204- Sports &	885.00	860.00	910.00	720.00	698.86
	Youth Services					
	4202- Capital Outlay					
	on Education, Sports,					
	Art & Culture					
16	202- Secondary	30239.00	23000.01	23000.00	13165.48	9955.56
10	Education					
	Total- 4202- Capital	30239.00	23000.01	23000.00	13165.48	9955.56
	Outlay on Education,					
	Sports, Art & Culture					
	G. Total:- Secondary	713024.79	438075.29	487804.54	389574.68	366925.49
	Education					

#### स्कीमें(रैकरिंग / नानरैकरिंग) (परीक्षा शाखा)

## 1. राजीव गांधी पुरस्कार योजना के अन्तर्गत उच्च/वरिष्ठ विद्यालयों में पढ़ रहे मेधावी छात्र/छात्राओं को छात्रवृति प्रदान करना

राजीव गांधी पुरस्कार योजना वर्ष 2005—06 से लागू की गई है। इस स्कीम में कक्षा नौवीं से बाहरवीं में परीक्षा परिणाम के आधार पर प्रथम आने उपरान्त एक छात्र तथा एक छात्रा को छात्रवृति प्रदान करने का प्रावधान है। स्कीम में कक्षा नौवीं से बाहरवीं के छात्र/छात्रां को 1000/—रू0 प्रतिवर्ष एक मुश्त भत्ता के तौर पर छात्रवृति प्रदान की जा रही है।

#### 2. पंजाबी मैरिट छात्रवृति स्कीम

इस स्कीम के अन्तर्गत उन छात्र/छात्राओं को कक्षा 11वीं व 12वीं में छात्रवृति दी जाती है जो हिरयाणा विद्यालय शिक्षा बोर्ड, भिवानी से 10वीं की वार्षिक परीक्षा में पंजाबी विषय में अधिकतम अंक प्राप्त करके 11वीं व 12वीं कक्षा में पंजाबी का विषय लेकर पढ़ रहे हों। ये छात्रवृतियाँ अगली कक्षा में संतोषजनक परिणामों के आधार पर नवीनीकरण की जाती है। 30 छात्रवृतियाँ 10वीं कक्षा के परिणाम के आधार कक्षा 11वीं में 75/—रूपये प्रतिमास प्रतिछात्र की दर से प्रदान की जाती हैं। इसी प्रकार आगामी इन छात्रवृतियाँ का नवीनीकरण भी किया जाता है।

#### 3. हरियाणा राज्य मैरिट छात्रवृति योजना के अन्तर्गत छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 से सैकेण्डरी निदेशालय स्तर पर चलाई जा रही है। यह स्कीम शैक्षणिक सत्र 2014—15 से राज्य सरकार द्वारा संशोधित की गई है। इस स्कीम में 700 छात्रों की संख्या खत्म करते हुए अब 95 प्रतिशत या इससे अधिक अंक प्राप्त करने वाले सभी शहरी/ग्रामिण छात्र/छात्राओं को छात्रवृति प्रदान की जानी है। कक्षा 11वीं व 12वीं में 150/—रूपये प्रतिमास प्रतिछात्र की दर से छात्रवृति प्रदान की जाती हैं।

### 4. हरियाणा राज्य मैरिट छात्रवृति योजना के अन्तर्गत मुफत लैपटाप प्रदान करने बारे

यह स्कीम वर्ष 2015—16 से सैकेण्डरी निदेशालय स्तर पर चलाई जा रही है। स्कीम में वार्षिक बोर्ड परीक्षा कक्षा दसवीं की मैरिट के आधार पर कैटेगरी वाईज़ 500 छात्रों/छात्राओं को मुफ्त लैपटॉप प्रदान किये जायेगें। हरियाणा विद्यालय शिक्षा बोर्ड भिवानी द्वारा संचालित की जा रही वार्षिक बोर्ड परीक्षा कक्षा 10वीं की मैरिट के आधार पर कैटेगरी वाईज विवरण निम्न प्रकार से हैं:—

Sr. No.	Subject Name	No of Beneficiaries
1.	Top 100 students in the Merit List of the Board (irrespective the caste, sex or economic status)	100
2.	Other top 100 General category girls in the merit list of the board.	100
3.	Other top 100 SC Boys in the merit list of the board.	100
4.	Other top 100 SC Girls in the merit list of the board.	100
5.	Other Top 100 BPL students family in the merit list of the board.	100
	Total	500

#### 5. एक मुश्त भत्ता स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत अनुसूचित जाति के छात्र/छात्राओं को स्टेशनरी/स्कूल बैग/वर्दी/शब्दकोष/जूते व जुराबें खरीदने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के बैंक खाते में आधार बेसड पर वितरित की जा रही है। यह स्कीम वर्ष 2008–09 सेशन के दौरान आरम्भ की गई थी। स्कीम के अन्तर्गत योग्य छात्र/छात्राओं को निम्न दर से छात्रवृति प्रदान करने का प्रावधान है:--

कक्षा		राशि		
9 <sup>th</sup> -12 <sup>th</sup>	:	1450 / —रूपये		

#### 6 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत कक्षा—9वीं से 12वीं सरकारी विद्यालयों में पढ़ रहे अनुसूचित जाति के छात्र / छात्राओं की संख्या में बढ़ौतरी करने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर डी०बी०टी० के माध्यम से वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी।

स्कीम के अन्तर्गत प्रोत्साहन राशि निम्न दर से प्रदान किये जाने का प्रावधान है:--

कक्षा		চার	<b>छात्रा</b>
9 <sup>th</sup> to 12 <sup>th</sup>	:	250 / —रूपय	400 / —रूपये
9 <sup>th</sup> to 12 <sup>th</sup> (साईंस संकाय)	:	400 / —रूपये	600 / —रूपये

### 7 नेशनल टैलेंट सर्च छात्रवृति स्कीम

इस स्कीम के अन्तर्गत कक्षा 10वीं के प्रतिभावान छात्र/छात्राओं को निशुल्क Coaching दी जाती है, तािक उनको राष्ट्रीय स्तर पर होने वाली परीक्षा के लिये तैयार किया जा सके। इस स्कीम के अन्तर्गत चयनित छात्र/छात्राओं को मैरिट के आधार केन्द्रीय सरकार द्वारा छात्रवृति प्रदान की जाती है तथा निःशुल्क Coaching का खर्च राज्य सरकार द्वारा वहन किया जाता है। स्कीम के अन्तर्गत परीक्षा का आयोजन निदेशक, एस॰सी॰ई॰आर॰टी॰ हरियाणा, गुड़गावं के स्तर पर किया जाता है। इस स्कीम को निदेशक, एस॰सी॰ई॰आर॰टी॰ हरियाणा, गुड़गावं द्वारा संचालित किया जा रहा है।

### 8 नैशनल—मीन्स—कम मैरिट छात्रवृति स्कीम—सी.एस.एस. प्लान

यह स्कीम भारत सरकार द्वारा वर्ष 2008—09 में आरम्भ की गई थी। इस स्कीम में 2337 छात्रवृतियां प्रतिभावान छात्र/छात्राओं को प्रदान करने का प्रावधान है बशर्ते छात्र/छात्रा द्वारा अधिक से अधिक 60 प्रतिशत अंक प्राप्त करके हरियाणा विद्यालय शिक्षा बोर्ड, भिवानी द्वारा संचालित 8वीं कक्षा पास की हो। जहां तक छात्रवृति का सम्बन्ध है छात्रवृति की राशि भारत सरकार द्वारा सीधे तौर पर निदेशक, एसि.सी.ई.आर.टी. हरियाणा, गुड़गावं को उपलब्ध करवाई जाती है, जो उन द्वारा छात्र/छात्राओं के बैंक खातों में जमा करवा दी जाती है। प्रत्येक छात्र को 500/—रुपये प्रति छात्र प्रतिमास की दर से छात्रवृति प्रदान की जा रही है। यह स्कीम निदेशक, एसि.सी.ई.आर.टी. हरियाणा, गुड़गावं द्वारा संचालित की जा रही है।

## 9,10 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9वीं से 12वीं में पढ़ रहे बी॰पी॰एल॰ / बी॰सी॰—ए॰ के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

अनुसूचित जाति के छात्र / छात्राओं को दी जा रही प्रोत्साहन छात्रवृति स्कीम की भांति सरकारी विद्यालयों में पढ़ रहे बी.पी.एल. / बी.सी.—ए. वर्ग के छात्र / छात्राओं को वित्त वर्ष 2009—10 से मासिक छात्रवृति योजना आरम्भ करके निम्न दर से प्रोत्साहन राशि प्रदान की जा रही है:—

कक्षा		<b>ভা</b> त्र	<b>छात्रा</b>
9 से 12वीं	:	150 / —रूपये	300 / —रूपये
11 व 12वीं (साईंस संकाय)	:	200 / —रूपये	400 / —रूपये

#### 11 स्वतन्त्रता सेनानियों के पौत्र—पौत्रियों एंव दौहता—दौहतियों को मासिक छात्रवृति प्रदान करने बारे कक्षा पहली से 12वीं तक

यह स्कीम वर्ष 2009—10 में मुख्यमन्त्री महोदय द्वारा की गई घोषणा उपरांत वर्ष 2010—11 से लागू की गई है। इस स्कीम में स्वतन्त्रता सैनानियों के पौत्र/पौत्रियों एवं दोहता/दोहतियों को अनुसूचित जाति के छात्रों को प्रदान की जा रही छात्रवृति की तर्ज पर छात्रवृति प्रदान की जा रही है।

कक्षा		<b>ভা</b> त्र	<b>छा</b> त्रा
पहली से 5वीं	:	150 / —रूपये	225 / —रूपये
6 से 8वीं	:	200 / —रूपये	300 / —रूपये
9 से 12वीं	:	250 / —रूपये	400 / —रूपये
11 व 12वीं (साईंस संकाय)	:	400 / —रूपये	600 / <del>- र</del> ूपये

#### 12. कक्षा 9वीं व 11वीं सरकारी विद्यालयों में पढनें वाले अनुसूचित जाति के छात्रों / छात्राओं को मुफ्त साईकिलें उपलब्ध करवाना

यह स्कीम लागू करने के लिए वर्ष 2011—12 में मुख्यमत्रीं महोदय का अनुमोदन प्राप्त किया गया है। स्कीम में कक्षा 9वीं व 11वीं में अनुसूचित जाति के उन छात्रों / छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जाएगीं। जो छात्र / छात्राएं उनके निवास स्थान उच्च / विष्ठि विद्यालय न होने के कारण शिक्षा ग्रहण करने के लिए अन्य गांव के विद्यालयों में जा रहे हैं।

#### 13. छात्रा परिवहन सुरक्षा योजना

वर्ष 2018—19 से सरकारी विद्यालयों में पढ़ने वाली छात्राओं को छात्रा परिवहन सुरक्षा योजना के अन्तर्गत सुरक्षित व सुलभ यातायात सुविधा प्रदान करने हेतु छात्रा परिवहन सुरक्षा योजना का अनुमोदन माननीय मुख्यमंत्री महोदय द्वारा किया जा चुका है। इस मामले का सम्बन्ध सरकारी विद्यालयों में पढ़ने वाली छात्राओं को छात्रा परिवहन सुरक्षा योजना के अन्तर्गत सुरक्षित व सुलभ यातायात सुविधा प्रदान करने से है। जो छात्राएं अनुसूचित जाति से सम्बन्धित स्कीम के अन्तर्गत साईकिल योजना का लाभ ले रही है उन को छोड़कर इस योजना का लाभ हर वर्ग की छात्राओं को दिया जाना है।

#### प्लान / नॉन-प्लान स्कीमें

#### (परीक्षा शाखा)

#### 8 राजीव गांधी पुरस्कार योजना के अन्तर्गत उच्च/वरिष्ठ विद्यालयों में पढ़ रहे मेधावी छात्र/छात्राओं को छात्रवृति प्रदान करना

राजीव गांधी पुरस्कार योजना वर्ष 2005—06 से लागू की गई है। इस स्कीम में कक्षा छठी से बाहरवीं में परीक्षा परिणाम के आधार पर प्रथम आने उपरान्त एक छात्र तथा एक छात्रा को छात्रवृति प्रदान करने का प्रावधान है। स्कीम में कक्षा छठी से आठवीं के छात्र/छात्रां को 750/—रू० तथा कक्षा नौवीं से बाहरवीं के छात्र/छात्रां को 1000/—रू० प्रतिवर्ष एक मुश्त भत्ता के तौर पर छात्रवृति प्रदान की जा रही है। वित्त वर्ष 2015—16 के लिये 299.46 लाख रूपये की बजट व्यवस्था की गई है तथा इस राशि से 15874 छात्र लाभाविन्त होंगे।

#### 9 पंजाबी मैरिट छात्रवृति स्कीम

इस स्कीम के अन्तर्गत उन छात्र/छात्राओं को कक्षा 11वीं व 12वीं में छात्रवृति दी जाती है जो हिरयाणा विद्यालय शिक्षा बोर्ड, भिवानी से 10वीं की वार्षिक परीक्षा में पंजाबी विषय में अधिकतम अंक प्राप्त करके 11वीं व 12वीं कक्षा में पंजाबी का विषय लेकर पढ़ रहे हों। ये छात्रवृतियाँ अगली कक्षा में संतोषजनक परिणामों के आधार पर नवीनीकरण की जाती है। 30 छात्रवृतियाँ 10वीं कक्षा के परिणाम के आधार कक्षा 11वीं में 75/—रूपये प्रतिमास प्रतिछात्र की दर से प्रदान की जाती हैं। इसी प्रकार आगामी इन छात्रवृतियाँ का नवीनीकरण भी किया जाता है। इस उद्देश्य के लिये वर्ष 2015—16 में 54,000/—रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 60 छात्र लाभाविन्त होंगे।

#### 10 हरियाणा राज्य मैरिट छात्रवृति योजना के अन्तर्गत छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 से सैकेण्डरी निदेशालय स्तर पर चलाई जा रही है। इस स्कीम के अन्तर्गत 700 छात्रवृतियां हरियाणा विद्यालय शिक्षा द्वारा संचालित बोर्ड परीक्षा कक्षा 10वीं की मैरिट के आधार पर कक्षा 11वीं में प्रवेश उपरांत प्रदान की जाती हैं तथा कक्षा 12वीं में उनका नवीनीकरण किया जाता है। 350 छात्रवृतियां शहरी क्षेत्र (175 लड़के, 175 लड़कियां) आरक्षित हैं तथा 350 छात्रवृतियां ग्रामीण क्षेत्र (175 लड़के, 175 लड़कियां) आरक्षित हैं। वर्ष 2015—16 में स्कीम के अन्तर्गत 45.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 700 फ्रैश तथा 700 नवीनीकरण छात्रवृति के तौर पर प्रदान की जाती थी।

- नोट: यह स्कीम शैक्षणिक सत्र 2014—15 से राज्य सरकार द्वारा संशोधित की गई है। इस स्कीम में 700 छात्रों की संख्या खत्म करते हुए अब 95 प्रतिशत या इससे अधिक अंक प्राप्त करने वाले सभी शहरी/ग्रामिण छात्र/छात्राओं को छात्रवृति प्रदान की जानी है। वर्ष 2014—15 में इस स्कीम के अन्तर्गत 1037 छात्र/छात्रायें लाभविन्त होंगे।
- 11 एक मुश्त भत्ता स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत अनुसूचित जाति के छात्र/छात्राओं को स्टेशनरी/स्कूल बैग/वर्दी/शब्दकोष/जूते व जुराबें खरीदने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008–09 सेशन के

दौरान आरम्भ की गई थी। स्कीम के अन्तर्गत योग्य छात्र/छात्राओं को निम्न दर से छात्रवृति प्रदान करने का प्रावधान है:--

कक्षा राशि

9<sup>th</sup>-12<sup>th</sup> : 1450 / -रूपये

वर्ष 2015—16 में 4500.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 260430 छात्र / छात्राएं लाभान्वित होंगे।

## 12 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत कक्षा—9वीं से 12वीं सरकारी विद्यालयों में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं की संख्या में बढ़ौतरी करने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी।

वर्ष 2015—16 में 8000.00 लाख रूपये बजट व्यवस्था करवाई गई है, जिसके अनतर्गत 260430 छात्र / छात्राएं लाभान्वित हुये। स्कीम के अन्तर्गत प्रोत्साहन राशि निम्न दर से प्रदान किये जाने का प्रावधान है:—

 कक्षा
 छात्र
 छात्रा

 9<sup>th</sup> to 12<sup>th</sup>
 :
 250 / -रूपये
 400 / -रूपये

 9<sup>th</sup> to 12<sup>th</sup> (साईंस संकाय)
 :
 400 / -रूपये
 600 / -रूपये

#### 13 नेशनल टैलेंट सर्च छात्रवृति स्कीम

इस स्कीम के अन्तर्गत कक्षा 10वीं के प्रतिभावान छात्र/छात्राओं को निशुल्क Coaching दी जाती है, तािक उनको राष्ट्रीय स्तर पर होने वाली परीक्षा के लिये तैयार किया जा सके। इस स्कीम के अन्तर्गत चयनित छात्र/छात्राओं को मैरिट के आधार केन्द्रीय सरकार द्वारा छात्रवृति प्रदान की जाती है तथा निशुल्क Coaching का खर्च राज्य सरकार द्वारा वहन किया जाता है। स्कीम के अन्तर्गत परीक्षा का आयोजन निदेशक, एसि-सी-ई-आर-टी- हरियाणा, गुड़गावं के स्तर पर किया जाता है।

वित्त वर्ष 2015—16 के लिये भी 14.05 लाख रूपये की बजट व्यवस्था करवाई गई है। इस स्कीम को निदेशक, एस.सी.ई.आर.टी. हरियाणा, गुड़गावं द्वारा संचालित किया जा रहा है। वर्ष 2015—16 में स्कीम के अन्तर्गत 85 छात्र/छात्राएं लाभाविन्त होंगे।

#### 14 नैशनल–मीन्स–कम मैरिट छात्रवृति स्कीम–सी。एस。एस。 प्लान

यह स्कीम भारत सरकार द्वारा वर्ष 2008—09 में आरम्भ की गई थी। इस स्कीम में 2337 छात्रवृतियां प्रतिभावान छात्र/छात्राओं को प्रदान करने का प्रावधान है बशर्ते छात्र/छात्रा द्वारा अधिक से अधिक 60 प्रतिशत अंक प्राप्त करके हरियाणा विद्यालय शिक्षा बोर्ड, भिवानी द्वारा संचालित 8वीं कक्षा पास की हो। जहां तक छात्रवृति का सम्बन्ध है छात्रवृति की राशि भारत सरकार द्वारा सीधे तौर पर निदेशक, एसिंसीं ईंआरंटीं हरियाणा, गुड़गावं को उपलब्ध करवाई जाती है, जो उन द्वारा छात्र/छात्राओं के बैंक खातों में जमा करवा दी जाती है। प्रत्येक छात्र को 500/—रुपये प्रति छात्र प्रतिमास की दर से छात्रवृति प्रदान की जा रही है। यह स्कीम निदेशक, एसिंसीं ईंआरंटीं हरियाणा, गुड़गावं द्वारा संचालित की जाने वाली परीक्षा के

लिए वित्त वर्ष 2015—16 के लिये स्कीम के अन्तर्गत केवल परीक्षा के संचालन के खर्चे हेतु 6.00 लाख रूपये की राशि का प्रोविजन करवाया गया है। इस स्कीम के अन्तर्गत वर्ष 2015—16 में लगभग 10000 छात्र लाभाविन्त होंगे।

## 15 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9वीं से 12वीं में पढ़ रहे बी॰पी॰एल॰ / बी॰सी॰—ए॰ के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

अनुसूचित जाति के छात्र/छात्राओं को दी जा रही प्रोत्साहन छात्रवृति स्कीम की भांति सरकारी विद्यालयों में पढ़ रहे बी.पी.एल./बी.सी.-ए. वर्ग के छात्र/छात्राओं को वित्त वर्ष 2009–10 से मासिक छात्रवृति योजना आरम्भ करके निम्न दर से प्रोत्साहन राशि प्रदान की जा रही है:-

कक्षा		<b>ভা</b> त्र	<u> ভারা</u>
9 से 12वीं	:	150 / —रूपये	300 / —रूपये
11 व 12वीं (साईंस संक	ाय) :	200 / —रूपये	400 / —रूपये

वर्ष 2015—16 में **बी.पी.एल. वर्ग स्कीम** के लिये 2000.00 लाख रूपये की बजट व्यवस्था करवाई गई है तथा अनुमानित 43085 छात्र / छात्राएं लाभान्वित होंगे।

वर्ष 2015—16 में **बी॰सी॰—ए॰ वर्ग स्कीम** के लिये 5500.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 183985 छात्र / छात्राएं लाभान्वित होंगे।

#### 9. स्वतन्त्रता सेनानियों के पौत्र-पौत्रियों एंव दौहता-दौहतियों को मासिक छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 में मुख्यमन्त्री महोदय द्वारा की गई घोषणा उपरांत वर्ष 2010—11 से लागू की गई है। इस स्कीम में स्वतन्त्रता सैनानियों के पौत्र/पौत्रियों एवं दोहता/दोहतियों को अनुसूचित जाति के छात्रों को प्रदान की जा रही छात्रवृति की तर्ज पर छात्रवृति प्रदान की जा रही है।

कक्षा		<b>ভা</b> त्र	<b>ঢা</b> त्रा
पहली से 5वीं	:	150 / —रूपये	225 / - रूपये
6 से 8वीं	:	200 / —रूपये	300 / —रूपये
9 से 12वीं	:	250 / —रूपये	400 / —रूपये
11 व 12वीं (साईंस संकाय)	:	400 / —रूपये	600 / —रूपय

वर्ष 2015—16 में 16.17 लाख रुपये की बजट व्यवस्था करवाई गई है। जिससे अनुमानित 263 छात्र/छात्राएं लाभान्वित होगें।

#### 10. कक्षा 9वीं व 11वीं सरकारी विद्यालयों में पढ़नें वाले अनुसूचित जाति के छात्र/छात्राओ को मुफ्त साईकिलें उपलब्ध करवाना एवं साईकिल मुरम्मत के लिए राशि उपलब्ध करवाने बारे

यह स्कीम लागू करने के लिए वर्ष 2011—12 में मुख्यमत्रीं महोदय का अनुमोदन प्राप्त किया गया है। स्कीम में कक्षा 9वीं व 11वीं में अनुसूचित जाति के उन छात्र/ छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जाएगीं। जो छात्र/छात्राएं उच्च शिक्षा ग्रहण करने के लिए अन्य गांव के विद्यालयों में जा रही होगीं। इसके उपरान्त 400/—रुपये की राशि मुरम्मत के तौर पर उन छात्रों को उपलब्ध करवाई जाएगीं, जिन्हें सर्व शिक्षा अभियान या अन्य एजेंसी द्वारा कक्षा छटी से आठंवी तक साईकिलें उपलब्ध करवाई गई है। इस स्कीम में वर्ष 2015—16 के लिए 800.00 लाख रुपये की राशि की बजट व्यवस्था करवाई गई है। स्कीम में वर्ष अनुमानित 30000 छात्र/छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जायेगी।

## प्लान / नॉन-प्लान स्कीमें

#### (परीक्षा शाखा)

#### 16 राजीव गांधी पुरस्कार योजना के अन्तर्गत उच्च/वरिष्ठ विद्यालयों में पढ़ रहे मेधावी छात्र/छात्राओं को छात्रवृति प्रदान करना

राजीव गांधी पुरस्कार योजना वर्ष 2005—06 से लागू की गई है। इस स्कीम में कक्षा छठी से बाहरवीं में परीक्षा परिणाम के आधार पर प्रथम आने उपरान्त एक छात्र तथा एक छात्रा को छात्रवृति प्रदान करने का प्रावधान है। स्कीम में कक्षा छठी से आठवीं के छात्र/छात्रां को 750/—रू० तथा कक्षा नौवीं से बाहरवीं के छात्र/छात्रां को 1000/—रू० प्रतिवर्ष एक मुश्त भत्ता के तौर पर छात्रवृति प्रदान की जा रही है। वित्त वर्ष 2016—17 के लिये 299.46 लाख रूपये की बजट व्यवस्था की गई है तथा इस राशि से अनुमानित 31000 छात्र लाभाविन्त होंगे।

#### 17 पंजाबी मैरिट छात्रवृति स्कीम

इस स्कीम के अन्तर्गत उन छात्र/छात्राओं को कक्षा 11वीं व 12वीं में छात्रवृति दी जाती है जो हिरयाणा विद्यालय शिक्षा बोर्ड, भिवानी से 10वीं की वार्षिक परीक्षा में पंजाबी विषय में अधिकतम अंक प्राप्त करके 11वीं व 12वीं कक्षा में पंजाबी का विषय लेकर पढ़ रहे हों। ये छात्रवृतियाँ अगली कक्षा में संतोषजनक परिणामों के आधार पर नवीनीकरण की जाती है। 30 छात्रवृतियाँ 10वीं कक्षा के परिणाम के आधार कक्षा 11वीं में 75/—रूपये प्रतिमास प्रतिछात्र की दर से प्रदान की जाती हैं।इसी प्रकार आगामी इन छात्रवृतियाँ का नवीनीकरण भी किया जाता है। इस उद्देश्य के लिये वर्ष 2016—17 में 54,000/—रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 60 छात्र लाभाविन्त होंगे।

#### 18 हरियाणा राज्य मैरिट छात्रवृति योजना के अन्तर्गत छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 से सैकेण्डरी निदेशालय स्तर पर चलाई जा रही है। यह स्कीम शैक्षणिक सत्र 2014—15 से राज्य सरकार द्वारा संशोधित की गई है। इस स्कीम में 700 छात्रों की संख्या खत्म करते हुए अब 95 प्रतिशत या इससे अधिक अंक प्राप्त करने वाले सभी शहरी / ग्रामिण छात्र / छात्राओं को छात्रवृति प्रदान की जानी है। वर्ष 2016—17 में इस स्कीम के अन्तर्गत अनुमानित 1000 छात्र / छात्रायें लाभविन्त होंगे। इसके अतिरिक्त स्कीम में वार्षिक बोर्ड परीक्षा कक्षा दसवीं की मैरिट के आधार पर छात्रों / छात्राओं को मुफ्त लैपटॉप भी प्रदान किये जायेगें इसके लिये वर्ष 2016—17 में 600.00 लाख रू० की बजट व्यवस्था करवाई गई है।

## 19 एक मुश्त भत्ता स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत अनुसूचित जाति के छात्र/छात्राओं को स्टेशनरी/स्कूल बैग/वर्दी/शब्दकोष/जूते व जुराबें खरीदने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी। स्कीम के अन्तर्गत योग्य छात्र/छात्राओं को निम्न दर से छात्रवृति प्रदान करने का प्रावधान है:—

कक्षा राशि

9<sup>th</sup>-12<sup>th</sup> : 1450 / - रूपये

वर्ष 2016—17 में 3700.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 237000 छात्र/छात्राएं लाभान्वित होंगे।

#### 20 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत कक्षा—9वीं से 12वीं सरकारी विद्यालयों में पढ़ रहे अनुसूचित जाति के छात्र / छात्राओं की संख्या में बढ़ौतरी करने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी।

वर्ष 2016—17 में 10000.00 लाख रूपये बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत अनुमानित 237000 छात्र / छात्राएं लाभान्वित होगें। स्कीम के अन्तर्गत प्रोत्साहन राशि निम्न दर से प्रदान किये जाने का प्रावधान है:—

कक्षा		<b>ভা</b> त्र	চ্যাत्रा
9 <sup>th</sup> to 12 <sup>th</sup>	:	250 / —रूपये	400 / —रूपये
9 <sup>th</sup> to 12 <sup>th</sup> (साईंस संकाय)	:	400 / —रूपये	600 / <del>- र</del> ूपये

#### 21 नेशनल टैलेंट सर्च छात्रवृति स्कीम

इस स्कीम के अन्तर्गत कक्षा 10वीं के प्रतिभावान छात्र / छात्राओं को निशुल्क Coaching दी जाती है, तािक उनको राष्ट्रीय स्तर पर होने वाली परीक्षा के लिये तैयार किया जा सके। इस स्कीम के अन्तर्गत चयिनत छात्र / छात्राओं को मैरिट के आधार केन्द्रीय सरकार द्वारा छात्रवृति प्रदान की जाती है तथा निशुल्क Coaching का खर्च राज्य सरकार द्वारा वहन किया जाता है। स्कीम के अन्तर्गत परीक्षा का आयोजन निदेशक, एसि-सी-ई-आर-टी- हरियाणा, गुड़गावं के स्तर पर किया जाता है।

वित्त वर्ष 2016—17 के लिये भी 14.00 लाख रूपये की बजट व्यवस्था करवाई गई है। इस स्कीम को निदेशक, एस.सी.ई.आर.टी. हरियाणा, गुड़गावं द्वारा संचालित किया जा रहा है। वर्ष 2016—17 में स्कीम के अन्तर्गत अनुमानित 95 छात्र / छात्राएं लाभाविन्त होंगे।

### 22 नैशनल-मीन्स-कम मैरिट छात्रवृति स्कीम-सी॰एस॰एस॰ प्लान

यह स्कीम भारत सरकार द्वारा वर्ष 2008—09 में आरम्भ की गई थी। इस स्कीम में 2337 छात्रवृतियां प्रतिभावान छात्र/छात्राओं को प्रदान करने का प्रावधान है बशर्ते छात्र/छात्रा द्वारा अधिक से अधिक 60 प्रतिशत अंक प्राप्त करके हरियाणा विद्यालय शिक्षा बोर्ड, भिवानी द्वारा संचालित 8वीं कक्षा पास की हो। जहां तक छात्रवृति का सम्बन्ध है छात्रवृति की राशि भारत सरकार द्वारा सीधे तौर पर निदेशक, एस्म-सी-ई-आर-टी- हरियाणा, गुड़गावं को उपलब्ध करवाई जाती है, जो उन द्वारा छात्र/छात्राओं के बैंक खातों में जमा करवा दी जाती है। प्रत्येक छात्र को 500/—रुपये प्रति छात्र प्रतिमास की दर से छात्रवृति प्रदान की जा रही है। यह स्कीम निदेशक, एस-सी-ई-आर-टी- हरियाणा, गुड़गावं द्वारा संचालित की जाने वाली परीक्षा के लिए वित्त वर्ष 2016—17 के लिये स्कीम के अन्तर्गत केवल परीक्षा के संचालन के खर्चे हेतु 6.00 लाख रूपये की राशि का प्रोविजन करवाया गया है। स्कीम में वर्ष 2013—14 से 3.00 lacs Centre Share & 3.00 lacs State Share की बजट व्यवस्था करवाई जा रही है। इस स्कीम के अन्तर्गत वर्ष 2016—17 में लगभग 1500 छात्र लाभाविन्त होंगे।

# 23 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9वीं से 12वीं में पढ़ रहे बी॰पी॰एल॰ / बी॰सी॰—ए॰ के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

अनुसूचित जाति के छात्र / छात्राओं को दी जा रही प्रोत्साहन छात्रवृति स्कीम की भांति सरकारी विद्यालयों में पढ़ रहे बी.पी.एल. / बी.सी.-ए. वर्ग के छात्र / छात्राओं को वित्त वर्ष 2009–10 से मासिक छात्रवृति योजना आरम्भ करके निम्न दर से प्रोत्साहन राशि प्रदान की जा रही है:-

कक्षा		<b>ভা</b> त्र	<b>ঢা</b> त्रा
9 से 12वीं	:	150 / —रूपये	300 / —रूपये
11 व 12वीं (साईंस संकाय)	:	200 / —रूपये	400 / —रूपये

वर्ष 2016—17 में **बी.पी.एल. वर्ग स्कीम** के लिये 1200.00 लाख रूपये की बजट व्यवस्था करवाई गई है तथा अनुमानित 39000 छात्र/छात्राएं लाभान्वित होंगे।

वर्ष 2016—17 में **बी॰सी॰—ए॰ वर्ग स्कीम** के लिये 5000.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 168000 छात्र / छात्राएं लाभान्वित होंगे।

#### 9. स्वतन्त्रता सेनानियों के पौत्र–पौत्रियों एंव दौहता–दौहतियों को मासिक छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009–10 में मुख्यमन्त्री महोदय द्वारा की गई घोषणा उपरांत वर्ष 2010–11 से लागू की गई है। इस स्कीम में स्वतन्त्रता सैनानियों के पौत्र/पौत्रियों एवं दोहता/दोहतियों को अनुसूचित जाति के छात्रों को प्रदान की जा रही छात्रवृति की तर्ज पर छात्रवृति प्रदान की जा रही है।

कक्षा		<b>ভা</b> त्र	<b>छा</b> त्रा
पहली से 5वीं	:	150 / —रूपये	225 / —रूपये
6 से 8वीं	:	200 / —रूपये	300 / —रूपये
9 से 12वीं	:	250 / —रूपये	400 / —रूपये
11 व 12वीं (साईंस संकाय)	:	400 / —रूपये	600 / —रूपये

वर्ष 2016—17 में 10.00 लाख रुपये की बजट व्यवस्था करवाई गई है। जिससे अनुमानित 230 छात्र/छात्राएं लाभान्वित होगें।

#### 10. कक्षा 9वीं व 11वीं सरकारी विद्यालयों में पढ़नें वाले अनुसूचित जाति के छात्र / छात्राओ को मुफ्त साईकिलें उपलब्ध करवाना

यह स्कीम लागू करने के लिए वर्श 2011—12 में मुख्यमत्रीं महोदय का अनुमोदन प्राप्त किया गया है। स्कीम में कक्षा 9वीं व 11वीं में अनुसूचित जाति के उन छात्र/ छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जाएगीं। जो छात्र/छात्राएं उच्च शिक्षा ग्रहण करने के लिए अन्य गांव के विद्यालयों में जा रही होगीं। इस स्कीम में वर्ष 2016—17 के लिए 1000.00 लाख रुपये की राशि की बजट व्यवस्था करवाई गई है। स्कीम में वर्ष 2016—17 में अनुमानित 31000 छात्र/छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जायेंगी।

## प्लान / नॉन-प्लान स्कीमें

#### (परीक्षा शाखा)

#### 24 राजीव गांधी पुरस्कार योजना के अन्तर्गत उच्च/वरिष्ठ विद्यालयों में पढ़ रहे मेधावी छात्र/छात्राओं को छात्रवृति प्रदान करना

वित्त वर्ष 2015—16 के लिये 299.46 लाख रूपये की बजट व्यवस्था की गई है तथा इस राशि से 15874 छात्र लाभाविन्त होंगे।

#### 25 पंजाबी मैरिट छात्रवृति स्कीम

इस स्कीम के अन्तर्गत उन छात्र/छात्राओं को कक्षा 11वीं व 12वीं में छात्रवृति दी जाती है जो हिरयाणा विद्यालय शिक्षा बोर्ड, भिवानी से 10वीं की वार्षिक परीक्षा में पंजाबी विषय में अधिकतम अंक प्राप्त करके 11वीं व 12वीं कक्षा में पंजाबी का विषय लेकर पढ़ रहे हों। ये छात्रवृतियाँ अगली कक्षा में संतोषजनक परिणामों के आधार पर नवीनीकरण की जाती है। 30 छात्रवृतियाँ 10वीं कक्षा के परिणाम के आधार कक्षा 11वीं में 75/—रूपये प्रतिमास प्रतिछात्र की दर से प्रदान की जाती हैं।इसी प्रकार आगामी इन छात्रवृतियाँ का नवीनीकरण भी किया जाता है। इस उद्देश्य के लिये वर्ष 2015—16 में 54,000/—रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 60 छात्र लाभाविन्त होंगे।

#### 26 हरियाणा राज्य मैरिट छात्रवृति योजना के अन्तर्गत छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 से सैकेण्डरी निदेशालय स्तर पर चलाई जा रही है। इस स्कीम के अन्तर्गत 700 छात्रवृतियां हरियाणा विद्यालय शिक्षा द्वारा संचालित बोर्ड परीक्षा कक्षा 10वीं की मैरिट के आधार पर कक्षा 11वीं में प्रवेश उपरांत प्रदान की जाती हैं तथा कक्षा 12वीं में उनका नवीनीकरण किया जाता है। 350 छात्रवृतियां शहरी क्षेत्र (175 लड़के, 175 लड़कियां) आरक्षित हैं तथा 350 छात्रवृतियां ग्रामीण क्षेत्र (175 लड़के, 175 लड़कियां) आरक्षित हैं। वर्ष 2015—16 में स्कीम के अन्तर्गत 45.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 700 फ्रैश तथा 700 नवीनीकरण छात्रवृति के तौर पर प्रदान की जाती थी।

- नोट : यह स्कीम शैक्षणिक सत्र 2014—15 से राज्य सरकार द्वारा संशोधित की गई है। इस स्कीम में 700 छात्रों की संख्या खत्म करते हुए अब 95 प्रतिशत या इससे अधिक अंक प्राप्त करने वाले सभी शहरी/ग्रामिण छात्र/छात्राओं को छात्रवृति प्रदान की जानी है। वर्ष 2014—15 में इस स्कीम के अन्तर्गत 1037 छात्र/छात्रायें लाभविन्त होंगे।
- 27 एक मुश्त भत्ता स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत अनुसूचित जाति के छात्र/छात्राओं को स्टेशनरी/स्कूल बैग/वर्दी/शब्दकोष/जूते व जुराबें खरीदने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी। स्कीम के अन्तर्गत योग्य छात्र/छात्राओं को निम्न दर से छात्रवृति प्रदान करने का प्रावधान है:—

**कक्षा राशि** 9<sup>th</sup>-12<sup>th</sup> : 1450 ∕ −रूपये

वर्ष 2015—16 में 4500.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 260430 छात्र/छात्राएं लाभान्वित होंगे।

#### 28 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत कक्षा—9वीं से 12वीं सरकारी विद्यालयों में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं की संख्या में बढ़ौतरी करने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी।

वर्ष 2015—16 में 8000.00 लाख रूपये बजट व्यवस्था करवाई गई है, जिसके अनतर्गत 260430 छात्र/छात्राएं लाभान्वित हुये। स्कीम के अन्तर्गत प्रोत्साहन राशि निम्न दर से प्रदान किये जाने का प्रावधान है:—

कक्षा		চার	<u> ভারা</u>
9 <sup>th</sup> -12 <sup>th</sup>	:	250 / —रूपये	400 / —रूपये
9 <sup>th</sup> -12 <sup>th</sup> (साईंस संकाय)	:	400 / —रूपये	600 / —रूपये

#### 29 नेशनल टैलेंट सर्च छात्रवृति स्कीम

इस स्कीम के अन्तर्गत कक्षा 10वीं के प्रतिभावान छात्र/छात्राओं को निशुल्क Coaching दी जाती है, तािक उनको राष्ट्रीय स्तर पर होने वाली परीक्षा के लिये तैयार किया जा सके। इस स्कीम के अन्तर्गत चयनित छात्र/छात्राओं को मैरिट के आधार केन्द्रीय सरकार द्वारा छात्रवृति प्रदान की जाती है तथा निशुल्क Coaching का खर्च राज्य सरकार द्वारा वहन किया जाता है। स्कीम के अन्तर्गत परीक्षा का आयोजन निदेशक, एस॰सी॰ई॰आर॰टी॰ हरियाणा, गुड़गावं के स्तर पर किया जाता है।

वित्त वर्ष 2015—16 के लिये भी 14.05 लाख रूपये की बजट व्यवस्था करवाई गई है। इस स्कीम को निदेशक, एस.सी.ई.आर.टी. हरियाणा, गुड़गावं द्वारा संचालित किया जा रहा है। वर्ष 2015—16 में स्कीम के अन्तर्गत 85 छात्र/छात्राएं लाभाविन्त होंगे।

### 30 नैशनल-मीन्स-कम मैरिट छात्रवृति स्कीम-सी एस एस प्लान

यह स्कीम भारत सरकार द्वारा वर्ष 2008—09 में आरम्भ की गई थी। इस स्कीम में 2337 छात्रवृतियां प्रतिभावान छात्र/छात्राओं को प्रदान करने का प्रावधान है बशर्ते छात्र/छात्रा द्वारा अधिक से अधिक 60 प्रतिशत अंक प्राप्त करके हिरयाणा विद्यालय शिक्षा बोर्ड, भिवानी द्वारा संचालित 8वीं कक्षा पास की हो। जहां तक छात्रवृति का सम्बन्ध है छात्रवृति की राशि भारत सरकार द्वारा सीधे तौर पर निदेशक, एस.सी.ई.आर.टी. हिरयाणा, गुड़गावं को उपलब्ध करवाई जाती है, जो उन द्वारा छात्र/छात्राओं के बैंक खातों में जमा करवा दी जाती है। प्रत्येक छात्र को 500/—रुपये प्रति छात्र प्रतिमास की दर से छात्रवृति प्रदान की जा रही है। यह स्कीम निदेशक, एस.सी.ई.आर.टी. हिरयाणा, गुड़गावं द्वारा संचालित की जाने वाली परीक्षा के लिए वित्त वर्ष 2015—16 के लिये स्कीम के अन्तर्गत केवल परीक्षा के संचालन के खर्चे हेतु 6.00 लाख रूपये की राशि का प्रोविजन करवाया गया है। इस स्कीम के अन्तर्गत वर्ष 2015—16 में लगभग 10000 छात्र लाभाविन्त होंगे।

# 31 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9वीं से 12वीं में पढ़ रहे बी॰पी॰एल॰ / बी॰सी॰—ए॰ के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

अनुसूचित जाति के छात्र/छात्राओं को दी जा रही प्रोत्साहन छात्रवृति स्कीम की भांति सरकारी विद्यालयों में पढ़ रहे बी॰पी॰एल॰ /बी॰सी॰–ए॰ वर्ग के छात्र/छात्राओं को वित्त वर्ष 2009–10 से मासिक छात्रवृति योजना आरम्भ करके निम्न दर से प्रोत्साहन राशि प्रदान की जा रही है:–

कक्षा		<u> ভার</u>	<u> ভারা</u>
9 से 12वीं	:	150 / —रूपये	300 / —रूपये
11 व 12वीं (साईंस संकाय)	:	200 / —रूपये	400 / —रूपये

वर्ष 2015—16 में **बी॰पी॰एल॰ वर्ग स्कीम** के लिये 2000.00 लाख रूपये की बजट व्यवस्था करवाई गई है तथा अनुमानित 43085 छात्र / छात्राएं लाभान्वित होंगे।

वर्ष 2015—16 में **बी॰सी॰—ए॰ वर्ग स्कीम** के लिये 5500.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 183985 छात्र / छात्राएं लाभान्वित होंगे।

#### 9. स्वतन्त्रता सेनानियों के पौत्र-पौत्रियों एंव दौहता-दौहतियों को मासिक छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 में मुख्यमन्त्री महोदय द्वारा की गई घोषणा उपरांत वर्ष 2010—11 से लागू की गई है। इस स्कीम में स्वतन्त्रता सैनानियों के पौत्र/पौत्रियों एवं दोहता/दोहतियों को अनुसूचित जाति के छात्रों को प्रदान की जा रही छात्रवृति की तर्ज पर छात्रवृति प्रदान की जा रही है।

कक्षा		<b>ভা</b> त्र	<b>छा</b> त्रा
पहली से 5वीं	:	150 / —रूपये	225 / —क्तपये
6 से 8वीं	:	200 / —रूपये	300 / - रूपये
9 से 12वीं	:	250 / —रूपये	400 / —रूपये
11 व 12वीं (साईंस संकाय)	:	400 / —रूपये	600 / —रूपये

वर्ष 2015—16 में 16.17 लाख रुपये की बजट व्यवस्था करवाई गई है। जिससे अनुमानित 263 छात्र/छात्राएं लाभान्वित होगें।

#### 10. कक्षा 9वीं व 11वीं सरकारी विद्यालयों में पढ़नें वाले अनुसूचित जाति के छात्र/छात्राओं को मुफ्त साईकिलें उपलब्ध करवाना एवं साईकिल मुरम्मत के लिए राशि उपलब्ध करवाने बारे

यह स्कीम लागू करने के लिए वर्श 2011—12 में मुख्यमत्रीं महोदय का अनुमोदन प्राप्त किया गया है। स्कीम में कक्षा 9वीं व 11वीं में अनुसूचित जाति के उन छात्र/ छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जाएगीं। जो छात्र/छात्राएं उच्च शिक्षा ग्रहण करने के लिए अन्य गांव के विद्यालयों में जा रही होगीं। इसके उपरान्त 400/—रुपये की राशि मुरम्मत के तौर पर उन छात्रों को उपलब्ध करवाई जाएगीं, जिन्हें सर्व शिक्षा अभियान या अन्य एजेंसी द्वारा कक्षा छटी से आठंवी तक साईकिलें उपलब्ध करवाई गई है। इस स्कीम में वर्ष 2015—16 के लिए 800.00 लाख रुपये की राशि की बजट व्यवस्था करवाई गई है। स्कीम में वर्ष 2015—16 में अनुमानित 30000 छात्र/छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई

#### प्लान / नॉन-प्लान स्कीमें

#### (परीक्षा शाखा)

#### 32 राजीव गांधी पुरस्कार योजना के अन्तर्गत उच्च/वरिष्ठ विद्यालयों में पढ़ रहे मेधावी छात्र/छात्राओं को छात्रवृति प्रदान करना

वित्त वर्ष 2015—16 के लिये 299.46 लाख रूपये की बजट व्यवस्था की गई है तथा इस राशि से 15874 छात्र लाभाविन्त होंगे।

#### 33 पंजाबी मैरिट छात्रवृति स्कीम

इस स्कीम के अन्तर्गत उन छात्र/छात्राओं को कक्षा 11वीं व 12वीं में छात्रवृति दी जाती है जो हिरयाणा विद्यालय शिक्षा बोर्ड, भिवानी से 10वीं की वार्षिक परीक्षा में पंजाबी विषय में अधिकतम अंक प्राप्त करके 11वीं व 12वीं कक्षा में पंजाबी का विषय लेकर पढ़ रहे हों। ये छात्रवृतियाँ अगली कक्षा में संतोषजनक परिणामों के आधार पर नवीनीकरण की जाती है। 30 छात्रवृतियाँ 10वीं कक्षा के परिणाम के आधार कक्षा 11वीं में 75/—रूपये प्रतिमास प्रतिछात्र की दर से प्रदान की जाती हैं।इसी प्रकार आगामी इन छात्रवृतियाँ का नवीनीकरण भी किया जाता है। इस उद्देश्य के लिये वर्ष 2015—16 में 54,000/—रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 60 छात्र लाभाविन्त होंगे।

#### 34 हरियाणा राज्य मैरिट छात्रवृति योजना के अन्तर्गत छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 से सैकेण्डरी निदेशालय स्तर पर चलाई जा रही है। इस स्कीम के अन्तर्गत 700 छात्रवृतियां हरियाणा विद्यालय शिक्षा द्वारा संचालित बोर्ड परीक्षा कक्षा 10वीं की मैरिट के आधार पर कक्षा 11वीं में प्रवेश उपरांत प्रदान की जाती हैं तथा कक्षा 12वीं में उनका नवीनीकरण किया जाता है। 350 छात्रवृतियां शहरी क्षेत्र (175 लड़के, 175 लड़कियां) आरिक्षत हैं तथा 350 छात्रवृतियां ग्रामीण क्षेत्र (175 लड़के, 175 लड़कियां) आरिक्षत हैं। वर्ष 2015—16 में स्कीम के अन्तर्गत 45.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 700 फ्रैश तथा 700 नवीनीकरण छात्रवृति के तौर पर प्रदान की जाती थी।

नोट: यह स्कीम शैक्षणिक सत्र 2014—15 से राज्य सरकार द्वारा संशोधित की गई है। इस स्कीम में 700 छात्रों की संख्या खत्म करते हुए अब 95 प्रतिशत या इससे अधिक अंक प्राप्त करने वाले सभी शहरी/ग्रामिण छात्र/छात्राओं को छात्रवृति प्रदान की जानी है। वर्ष 2014—15 में इस स्कीम के अन्तर्गत 1037 छात्र/छात्रायें लाभविन्त होंगे।

#### 35 एक मुश्त भत्ता स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत अनुसूचित जाति के छात्र/छात्राओं को स्टेशनरी/स्कूल बैग/वर्दी/शब्दकोष/जूते व जुराबें खरीदने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008–09 सेशन के दौरान आरम्भ की गई थी। स्कीम के अन्तर्गत योग्य छात्र/छात्राओं को निम्न दर से छात्रवृति प्रदान करने का प्रावधान है:—

कक्षा राशि

9<sup>th</sup>-12<sup>th</sup> : 1450 / -रूपये

वर्ष 2015—16 में 4500.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 260430 छात्र / छात्राएं लाभान्वित होंगे।

#### 36 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत कक्षा—9वीं से 12वीं सरकारी विद्यालयों में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं की संख्या में बढ़ौतरी करने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी।

वर्ष 2015—16 में 8000.00 लाख रूपये बजट व्यवस्था करवाई गई है, जिसके अनतर्गत 260430 छात्र / छात्राएं लाभान्वित हुये। स्कीम के अन्तर्गत प्रोत्साहन राशि निम्न दर से प्रदान किये जाने का प्रावधान है:—

कक्षा		চ্যার	<b>छात्रा</b>
9 <sup>th</sup> to 12 <sup>th</sup>	:	250 / —रूपये	400 / —रूपये
9 <sup>th</sup> to 12 <sup>th</sup> (साईंस संकाय)	:	400 / —रूपये	600 / —रूपये

### 37 नेशनल टैलेंट सर्च छात्रवृति स्कीम

इस स्कीम के अन्तर्गत कक्षा 10वीं के प्रतिभावान छात्र / छात्राओं को निशुल्क Coaching दी जाती है, तािक उनको राष्ट्रीय स्तर पर होने वाली परीक्षा के लिये तैयार किया जा सके। इस स्कीम के अन्तर्गत चयनित छात्र / छात्राओं को मैरिट के आधार केन्द्रीय सरकार द्वारा छात्रवृति प्रदान की जाती है तथा निशुल्क Coaching का खेर्च राज्य सरकार द्वारा वहन किया जाता है। स्कीम के अन्तर्गत परीक्षा का आयोजन निदेशक, एस॰सी॰ई॰आर॰टी॰ हरियाणा, गृङ्गावं के स्तर पर किया जाता है।

वित्त वर्ष 2015—16 के लिये भी 14.05 लाख रूपये की बजट व्यवस्था करवाई गई है। इस स्कीम को निदेशक, एस.सी.ई.आर.टी. हरियाणा, गुड़गावं द्वारा संचालित किया जा रहा है। वर्ष 2015—16 में स्कीम के अन्तर्गत 85 छात्र/छात्राएं लाभाविन्त होंगे।

#### 38 नैशनल-मीन्स-कम मैरिट छात्रवृति स्कीम-सी.एस.एस. प्लान

यह स्कीम भारत सरकार द्वारा वर्ष 2008—09 में आरम्भ की गई थी। इस स्कीम में 2337 छात्रवृतियां प्रतिभावान छात्र/छात्राओं को प्रदान करने का प्रावधान है बशर्ते छात्र/छात्रा द्वारा अधिक से अधिक 60 प्रतिशत अंक प्राप्त करके हरियाणा विद्यालय शिक्षा बोर्ड, भिवानी द्वारा संचालित 8वीं कक्षा पास की हो। जहां तक छात्रवृति का सम्बन्ध है छात्रवृति की राशि भारत सरकार द्वारा सीधे तौर पर निदेशक, एस.सी.ई.आर.टी. हरियाणा, गुड़गावं को उपलब्ध करवाई जाती है, जो उन द्वारा छात्र/छात्राओं के बैंक खातों में जमा करवा दी जाती है। प्रत्येक छात्र को 500/—रुपये प्रति छात्र प्रतिमास की दर से छात्रवृति प्रदान की जा रही है। यह स्कीम निदेशक, एस.सी.ई.आर.टी. हरियाणा, गुड़गावं द्वारा संचालित की जाने वाली परीक्षा के लिए वित्त वर्ष 2015—16 के लिये स्कीम के अन्तर्गत केवल परीक्षा के संचालन के खर्चे हेतु 6.00 लाख रूपये की राशि का प्रोविजन करवाया गया है। इस स्कीम के अन्तर्गत वर्ष 2015—16 में लगभग 10000 छात्र लाभाविन्त होंगे।

# 39 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9वीं से 12वीं में पढ़ रहे बी॰पी॰एल॰ / बी॰सी॰—ए॰ के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

अनुसूचित जाति के छात्र/छात्राओं को दी जा रही प्रोत्साहन छात्रवृति स्कीम की भांति सरकारी विद्यालयों में पढ़ रहे बी॰पी॰एल॰ /बी॰सी॰–ए॰ वर्ग के छात्र/छात्राओं को वित्त वर्ष 2009–10 से मासिक छात्रवृति योजना आरम्भ करके निम्न दर से प्रोत्साहन राशि प्रदान की जा रही है:--

कक्षा		চার	চারা
9 से 12वीं	•	150 / —रूपये	300 / —रूपये
11 व 12वीं (साईंस संकाय)	:	200 / —रूपये	400 / —रूपये

वर्ष 2015—16 में **बी॰पी॰एल॰ वर्ग स्कीम** के लिये 2000.00 लाख रूपये की बजट व्यवस्था करवाई गई है तथा अनुमानित 43085 छात्र / छात्राएं लाभान्वित होंगे।

वर्ष 2015—16 में **बी॰सी॰—ए॰ वर्ग स्कीम** के लिये 5500.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 183985 छात्र / छात्राएं लाभान्वित होंगे।

#### 9. स्वतन्त्रता सेनानियों के पौत्र-पौत्रियों एंव दौहता-दौहतियों को मासिक छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 में मुख्यमन्त्री महोदय द्वारा की गई घोषणा उपरांत वर्ष 2010—11 से लागू की गई है। इस स्कीम में स्वतन्त्रता सैनानियों के पौत्र/पौत्रियों एवं दोहता/दोहतियों को अनुसूचित जाति के छात्रों को प्रदान की जा रही छात्रवृति की तर्ज पर छात्रवृति प्रदान की जा रही है।

कक्षा		<b>ভা</b> त्र	<b>छा</b> त्रा
पहली से 5वीं	:	150 / —रूपये	225 / —रूपये
6 से 8वीं	:	200 / —रूपये	300 / —रूपये
9 से 12वीं	:	250 / —रूपये	400 / —रूपये
11 व 12वीं (साईंस संकाय)	:	400 / —रूपये	600 / —रूपये

वर्ष 2015—16 में 16.17 लाख रुपये की बजट व्यवस्था करवाई गई है। जिससे अनुमानित 263 छात्र / छात्राएं लाभान्वित होगें।

#### 10. कक्षा 9वीं व 11वीं सरकारी विद्यालयों में पढनें वाले अनुसूचित जाति के छात्र/छात्राओं को मुफ्त साईकिलें उपलब्ध करवाना एवं साईकिल मुरम्मत के लिए राशि उपलब्ध करवाने बारे

यह स्कीम लागू करने के लिए वर्ष 2011—12 में मुख्यमत्रीं महोदय का अनुमोदन प्राप्त किया गया है। स्कीम में कक्षा 9वीं व 11वीं में अनुसूचित जाति के उन छात्र/ छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जाएगीं। जो छात्र/छात्राएं उच्च शिक्षा ग्रहण करने के लिए अन्य गांव के विद्यालयों में जा रही होगीं। इसके उपरान्त 400/—रुपये की राशि मुरम्मत के तौर पर उन छात्रों को उपलब्ध करवाई जाएगीं, जिन्हें सर्व शिक्षा अभियान या अन्य एजेंसी द्वारा कक्षा छटी से आठंवी तक साईकिलें उपलब्ध करवाई गई है। इस स्कीम में वर्ष 2015—16 के लिए 800.00 लाख रुपये की राशि की बजट व्यवस्था करवाई गई है। स्कीम में वर्ष 2015—16 में अनुमानित 30000 छात्र/छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई।

### प्लान / नॉन-प्लान स्कीमें (परीक्षा शाखा)

#### 40 राजीव गांधी पुरस्कार योजना के अन्तर्गत उच्च/वरिष्ठ विद्यालयों में पढ़ रहे मेधावी छात्र/छात्राओं को छात्रवृति प्रदान करना

राजीव गांधी पुरस्कार योजना वर्ष 2005—06 से लागू की गई है । इस स्कीम में कक्षा छठी से बाहरवीं में परीक्षा परिणाम के आधार पर प्रथम आने उपरान्त एक छात्र तथा एक छात्रा को छात्रवृति प्रदान करने का प्रावधान है । स्कीम में कक्षा छठी से आठवीं के छात्र/छात्रां को 750/—रू0 तथा कक्षा नौवीं से बाहरवीं के छात्र/छात्रां को 1000/—रू0 प्रतिवर्ष एक मुश्त भत्ता के तौर पर छात्रवृति प्रदान की जा रही है। वित्त वर्ष 2016—17 के लिये 299.46 लाख रूपये की बजट व्यवस्था की गई है तथा इस राशि से अनुमानित 31000 छात्र लाभाविन्त होंगे।

#### 41 पंजाबी मैरिट छात्रवृति स्कीम

इस स्कीम के अन्तर्गत उन छात्र/छात्राओं को कक्षा 11वीं व 12वीं में छात्रवृति दी जाती है जो हिरयाणा विद्यालय शिक्षा बोर्ड, भिवानी से 10वीं की वार्षिक परीक्षा में पंजाबी विषय में अधिकतम अंक प्राप्त करके 11वीं व 12वीं कक्षा में पंजाबी का विषय लेकर पढ़ रहे हों। ये छात्रवृतियाँ अगली कक्षा में संतोषजनक परिणामों के आधार पर नवीनीकरण की जाती है। 30 छात्रवृतियाँ 10वीं कक्षा के परिणाम के आधार कक्षा 11वीं में 75/—रूपये प्रतिमास प्रतिछात्र की दर से प्रदान की जाती हैं।इसी प्रकार आगामी इन छात्रवृतियाँ का नवीनीकरण भी किया जाता है। इस उद्देश्य के लिये वर्ष 2016—17 में 54,000/—रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 60 छात्र लाभाविन्त होंगे।

#### 42 नेशनल टैलेंट सर्च छात्रवृति स्कीम

इस स्कीम के अन्तर्गत कक्षा 10वीं के प्रतिभावान छात्र/छात्राओं को निशुल्क Coaching दी जाती है, तािक उनको राष्ट्रीय स्तर पर होने वाली परीक्षा के लिये तैयार किया जा सके। इस स्कीम के अन्तर्गत चयनित छात्र/छात्राओं को मैरिट के आधार केन्द्रीय सरकार द्वारा छात्रवृति प्रदान की जाती है तथा निशुल्क Coaching का खर्च राज्य सरकार द्वारा वहन किया जाता है। स्कीम के अन्तर्गत परीक्षा का आयोजन निदेशक, एसि-सी-ई-आर-टी- हरियाणा, गुड़गावं के स्तर पर किया जाता है।

वित्त वर्ष 2016—17 के लिये भी 14.00 लाख रूपये की बजट व्यवस्था करवाई गई है। इस स्कीम को निदेशक, एसु-सी.ई.आरु.टी. हिरयाणा, गुड़गावं द्वारा संचालित किया जा रहा है। वर्ष 2016—17 में स्कीम के अन्तर्गत अनुमानित 95 छात्र / छात्राएं लाभाविन्त होंगे।

### 43 नैशनल—मीन्स—कम मैरिट छात्रवृति स्कीम—सी एस एस प्लान

यह स्कीम भारत सरकार द्वारा वर्ष 2008—09 में आरम्भ की गई थी। इस स्कीम में 2337 छात्रवृतियां प्रतिभावान छात्र/छात्राओं को प्रदान करने का प्रावधान है बशर्ते छात्र/छात्रा द्वारा अधिक से अधिक 60 प्रतिशत अंक प्राप्त करके हरियाणा विद्यालय शिक्षा बोर्ड, भिवानी द्वारा संचालित 8वीं कक्षा पास की हो। जहां तक छात्रवृति का सम्बन्ध है छात्रवृति की राशि भारत सरकार द्वारा सीधे तौर पर निदेशक, एस्क-सी-ई-आर-टी- हरियाणा, गुड़गावं को उपलब्ध करवाई जाती है, जो उन द्वारा छात्र/छात्राओं के बैंक खातों में जमा करवा दी जाती है। प्रत्येक छात्र को 500/—रुपये प्रति छात्र प्रतिमास की दर से छात्रवृति प्रदान की जा रही है। यह स्कीम निदेशक, एस-सी-ई-आर-टी- हरियाणा, गुड़गावं द्वारा संचालित की जाने वाली परीक्षा के लिए वित्त वर्ष 2016—17 के लिये स्कीम के अन्तर्गत केवल परीक्षा के संचालन के खर्चे हेतु 6.00 लाख रूपये की राशि का प्रोविजन करवाया गया है। स्कीम में वर्ष 2013—14 से 3.00 lacs Centre Share & 3.00 lacs State Share की बजट व्यवस्था करवाई जा रही है। इस स्कीम के अन्तर्गत वर्ष 2016—17 में लगभग 1500 छात्र लाभाविन्त होंगे।

### 5. स्वतन्त्रता सेनानियों के पौत्र-पौत्रियों एंव दौहता-दौहतियों को मासिक छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 में मुख्यमन्त्री महोदय द्वारा की गई घोषणा उपरांत वर्ष 2010—11 से लागू की गई है। इस स्कीम में स्वतन्त्रता सैनानियों के पौत्र/पौत्रियों एवं दोहता/दोहतियों को अनुसूचित जाति के छात्रों को प्रदान की जा रही छात्रवृति की तर्ज पर छात्रवृति प्रदान की जा रही है।

कक्षा		চার	<b>छा</b> त्रा
पहली से 5वीं	:	150 / —रूपये	225 / - रूपये
6 से 8वीं	:	200 / —रूपये	300 / —रूपये
9 से 12वीं	:	250 / —रूपये	400 / —रूपये
11 व 12वीं (साईंस संकाय)	:	400 / —रूपये	600 / —रूपये

वर्ष 2016—17 में 10.00 लाख रुपये की बजट व्यवस्था करवाई गई है। जिससे अनुमानित 230 छात्र / छात्राएं लाभान्वित होगें।

#### प्रोत्साहन स्कीमें

## 1. मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना ।

इस स्कीम के अन्तर्गत कक्षा—9वीं से 12वीं सरकारी विद्यालयों में पढ़ रहे अनुसूचित जाति के छात्र / छात्राओं की संख्या में बढ़ौतरी करने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी।

वर्ष 2016—17 में 10000.00 लाख रूपये बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत अनुमानित 237000 छात्र / छात्राएं लाभान्वित होगें। स्कीम के अन्तर्गत प्रोत्साहन राशि निम्न दर से प्रदान किये जाने का प्रावधान है:—

कक्षा		চার	<b>छात्रा</b>
9 <sup>th</sup> to 12 <sup>th</sup>	:	250 / —रूपये	400 / —रूपये
9 <sup>th</sup> to 12 <sup>th</sup> (साईंस संकाय)	:	400 / —रूपये	600 / —रूपये

इस स्कीम में छात्राओं को छात्रों से छात्रवृति की दर अधिक प्रदान करने के कारण छात्राओं की संख्या को बढावा दिया जा रहा है।

# 2. मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9वीं से 12वीं में पढ़ रहे बी॰पी॰एल॰ / बी॰सी॰—ए॰ के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

अनुसूचित जाति के छात्र/छात्राओं को दी जा रही प्रोत्साहन छात्रवृति स्कीम की भांति सरकारी विद्यालयों में पढ़ रहे बी॰पी॰एल॰/बी॰सी॰-ए॰ वर्ग के छात्र/छात्राओं को वित्त वर्ष 2009–10 से मासिक छात्रवृति योजना आरम्भ करके निम्न दर से प्रोत्साहन राशि प्रदान की जा रही है:--

कक्षा	চ্যাत्र	<b>छात्रा</b>
9 से 12वीं :	150 / —रूपये	300 / —रूपये
11 व 12वीं (साईंस संकाय) :	200 / —रूपये	400 / —रूपये

वर्ष 2016—17 में **बी॰पी॰एल॰ वर्ग स्कीम** के लिये 1200.00 लाख रूपये की बजट व्यवस्था करवाई गई है तथा अनुमानित 39000 छात्र / छात्राएं लाभान्वित होंगे।

वर्ष 2016—17 में **बी॰सी॰—ए॰ वर्ग स्कीम** के लिये 5000.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 168000 छात्र / छात्राएं लाभान्वित होंगे।

इस स्कीम में छात्राओं को छात्रों से छात्रवृति की दर अधिक प्रदान करने के कारण छात्राओं की संख्या को बढ़ावा दिया जा रहा है ।

### 3. स्वतन्त्रता सेनानियों के पौत्र-पौत्रियों एंव दौहता-दौहतियों को मासिक छात्रवृति प्रदान करने बारे।

यह स्कीम वर्ष 2009—10 में मुख्यमन्त्री महोदय द्वारा की गई घोषणा उपरांत वर्ष 2010—11 से लागू की गई है। इस स्कीम में स्वतन्त्रता सैनानियों के पौत्र/पौत्रियों एवं दोहता/दोहतियों को अनुसूचित जाति के छात्रों को प्रदान की जा रही छात्रवृति की तर्ज पर छात्रवृति प्रदान की जा रही है।

कक्षा		<b>ভা</b> त्र	চ্যাत्रा
पहली से 5वीं	:	150 / —रूपये	225 / —रूपये
6 से 8वीं	:	200 / —रूपये	300 ∕ −रूपये
9 से 12वीं	:	250 / —रूपये	400 / —रूपये
11 व 12वीं (साईंस संकाय)	:	400 / —रूपये	600 / <del>- र</del> ूपये

वर्ष 2016—17 में 10.00 लाख रुपये की बजट व्यवस्था करवाई गई है। जिससे अनुमानित 230 छात्र / छात्राएं लाभान्वित होगें।

इस स्कीम में छात्राओं को छात्रों से छात्रवृति की दर अधिक प्रदान करने के कारण छात्राओं की संख्या को बढावा दिया जा रहा है।

#### प्लान / नॉन–प्लान स्कीमें

#### (परीक्षा शाखा)

#### 44 राजीव गांधी पुरस्कार योजना के अन्तर्गत उच्च/वरिष्ठ विद्यालयों में पढ़ रहे मेधावी छात्र/छात्राओं को छात्रवृति प्रदान करना

राजीव गांधी पुरस्कार योजना वर्ष 2005—06 से लागू की गई है। इस स्कीम में कक्षा छठी से बाहरवीं में परीक्षा परिणाम के आधार पर प्रथम आने उपरान्त एक छात्र तथा एक छात्रा को छात्रवृति प्रदान करने का प्रावधान है। स्कीम में कक्षा छठी से आठवीं के छात्र/छात्रां को 750/—रू० तथा कक्षा नौवीं से बाहरवीं के छात्र/छात्रां को 1000/—रू० प्रतिवर्ष एक मुश्त भत्ता के तौर पर छात्रवृति प्रदान की जा रही है। वित्त वर्ष 2016—17 के लिये 299.46 लाख रूपये की बजट व्यवस्था की गई है तथा इस राशि से अनुमानित 31000 छात्र लाभाविन्त होंगे।

#### 45 पंजाबी मैरिट छात्रवृति स्कीम

इस स्कीम के अन्तर्गत उन छात्र/छात्राओं को कक्षा 11वीं व 12वीं में छात्रवृति दी जाती है जो हिरयाणा विद्यालय शिक्षा बोर्ड, भिवानी से 10वीं की वार्षिक परीक्षा में पंजाबी विषय में अधिकतम अंक प्राप्त करके 11वीं व 12वीं कक्षा में पंजाबी का विषय लेकर पढ़ रहे हों। ये छात्रवृतियाँ अगली कक्षा में संतोषजनक परिणामों के आधार पर नवीनीकरण की जाती है। 30 छात्रवृतियाँ 10वीं कक्षा के परिणाम के आधार कक्षा 11वीं में 75/—रूपये प्रतिमास प्रतिछात्र की दर से प्रदान की जाती हैं।इसी प्रकार आगामी इन छात्रवृतियाँ का नवीनीकरण भी किया जाता है। इस उद्देश्य के लिये वर्ष 2016—17 में 54,000/—रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 60 छात्र लाभाविन्त होंगे।

#### 46 हरियाणा राज्य मैरिट छात्रवृति योजना के अन्तर्गत छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 से सैकेण्डरी निदेशालय स्तर पर चलाई जा रही है। यह स्कीम शैक्षणिक सत्र 2014—15 से राज्य सरकार द्वारा संशोधित की गई है। इस स्कीम में 700 छात्रों की संख्या खत्म करते हुए अब 95 प्रतिशत या इससे अधिक अंक प्राप्त करने वाले सभी शहरी / ग्रामिण छात्र / छात्राओं को छात्रवृति प्रदान की जानी है। वर्ष 2016—17 में इस स्कीम के अन्तर्गत अनुमानित 1000 छात्र / छात्रायें लाभविन्त होंगे। इसके अतिरिक्त स्कीम में वार्षिक बोर्ड परीक्षा कक्षा दसवीं की मैरिट के आधार पर छात्रों / छात्राओं को मुफ्त लैपटाँप भी प्रदान किये जायेगें इसके लिये वर्ष 2016—17 में 600.00 लाख रू० की बजट व्यवस्था करवाई गई है।

#### 47 एक मुश्त भत्ता स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत अनुसूचित जाति के छात्र/छात्राओं को स्टेशनरी/स्कूल बैग/वर्दी/शब्दकोष/जूते व जुराबें खरीदने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी। स्कीम के अन्तर्गत योग्य छात्र/छात्राओं को निम्न दर से छात्रवृति प्रदान करने का प्रावधान है:—

कक्षा राशि

9<sup>th</sup>-12<sup>th</sup> : 1450 / - रूपये

वर्ष 2016—17 में 3700.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 237000 छात्र / छात्राएं लाभान्वित होंगे।

#### 48 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत कक्षा—9वीं से 12वीं सरकारी विद्यालयों में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं की संख्या में बढ़ौतरी करने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी।

वर्ष 2016—17 में 10000.00 लाख रूपये बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत अनुमानित 237000 छात्र / छात्राएं लाभान्वित होगें। स्कीम के अन्तर्गत प्रोत्साहन राशि निम्न दर से प्रदान किये जाने का प्रावधान है:—

कक्षा		<b>ভা</b> त्र	চ্যাत्रा
9 <sup>th</sup> to 12 <sup>th</sup>	:	250 / —रूपये	400 / —रूपये
9 <sup>th</sup> to 12 <sup>th</sup> (साईंस संकाय)	:	400 / —रूपये	600 / —रूपये

#### 49 नेशनल टैलेंट सर्च छात्रवृति स्कीम

इस स्कीम के अन्तर्गत कक्षा 10वीं के प्रतिभावान छात्र / छात्राओं को निशुल्क Coaching दी जाती है, तािक उनको राष्ट्रीय स्तर पर होने वाली परीक्षा के लिये तैयार किया जा सके। इस स्कीम के अन्तर्गत चयिनत छात्र / छात्राओं को मैरिट के आधार केन्द्रीय सरकार द्वारा छात्रवृति प्रदान की जाती है तथा निशुल्क Coaching का खर्च राज्य सरकार द्वारा वहन किया जाता है। स्कीम के अन्तर्गत परीक्षा का आयोजन निदेशक, एसि-सी-ई-आर-टी- हरियाणा, गुड़गावं के स्तर पर किया जाता है।

वित्त वर्ष 2016—17 के लिये भी 14.00 लाख रूपये की बजट व्यवस्था करवाई गई है। इस स्कीम को निदेशक, एस.सी.ई.आर.टी. हरियाणा, गुड़गावं द्वारा संचालित किया जा रहा है। वर्ष 2016—17 में स्कीम के अन्तर्गत अनुमानित 95 छात्र / छात्राएं लाभाविन्त होंगे।

### 50 नैशनल-मीन्स-कम मैरिट छात्रवृति स्कीम-सी एस एस प्लान

यह स्कीम भारत सरकार द्वारा वर्ष 2008—09 में आरम्भ की गई थी। इस स्कीम में 2337 छात्रवृतियां प्रतिभावान छात्र/छात्राओं को प्रदान करने का प्रावधान है बशर्ते छात्र/छात्रा द्वारा अधिक से अधिक 60 प्रतिशत अंक प्राप्त करके हरियाणा विद्यालय शिक्षा बोर्ड, भिवानी द्वारा संचालित 8वीं कक्षा पास की हो। जहां तक छात्रवृति का सम्बन्ध है छात्रवृति की राशि भारत सरकार द्वारा सीधे तौर पर निदेशक, एस्म.सी.ई.आर.टी. हरियाणा, गुड़गावं को उपलब्ध करवाई जाती है, जो उन द्वारा छात्र/छात्राओं के बैंक खातों में जमा करवा दी जाती है। प्रत्येक छात्र को 500/—रुपये प्रति छात्र प्रतिमास की दर से छात्रवृति प्रदान की जा रही है। यह स्कीम निदेशक, एस्म.सी.ई.आर.टी. हरियाणा, गुड़गावं द्वारा संचालित की जाने वाली परीक्षा के लिए वित्त वर्ष 2016—17 के लिये स्कीम के अन्तर्गत केवल परीक्षा के संचालन के खर्चे हेतु 6.00 लाख रूपये की राशि का प्रोविजन करवाया गया है। स्कीम में वर्ष 2013—14 से 3.00 lacs Centre Share & 3.00 lacs State Share की बजट व्यवस्था करवाई जा रही है। इस स्कीम के अन्तर्गत वर्ष 2016—17 में लगभग 1500 छात्र लाभाविन्त होंगे।

# 51 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9वीं से 12वीं में पढ़ रहे बी॰पी॰एल॰ / बी॰सी॰—ए॰ के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

अनुसूचित जाति के छात्र/छात्राओं को दी जा रही प्रोत्साहन छात्रवृति स्कीम की भांति सरकारी विद्यालयों में पढ़ रहे बी.पी.एल./बी.सी.-ए. वर्ग के छात्र/छात्राओं को वित्त वर्ष 2009–10 से मासिक छात्रवृति योजना आरम्भ करके निम्न दर से प्रोत्साहन राशि प्रदान की जा रही है:-

कक्षा		<b>ভা</b> त्र	<b>छात्रा</b>
9 से 12वीं	:	150 / —रूपये	300 / —रूपये
11 व 12वीं (साईंस संकाय)	:	200 / —रूपये	400 / —रूपये

वर्ष 2016—17 में **बी॰पी॰एल॰ वर्ग स्कीम** के लिये 1200.00 लाख रूपये की बजट व्यवस्था करवाई गई है तथा अनुमानित 39000 छात्र / छात्राएं लाभान्वित होंगे।

वर्ष 2016—17 में **बी.सी.—ए. वर्ग स्कीम** के लिये 5000.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 168000 छात्र / छात्राएं लाभान्वित होंगे।

#### 9. स्वतन्त्रता सेनानियों के पौत्र-पौत्रियों एंव दौहता-दौहतियों को मासिक छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009–10 में मुख्यमन्त्री महोदय द्वारा की गई घोषणा उपरांत वर्ष 2010–11 से लागू की गई है। इस स्कीम में स्वतन्त्रता सैनानियों के पौत्र/पौत्रियों एवं दोहता/दोहतियों को अनुसूचित जाति के छात्रों को प्रदान की जा रही छात्रवृति की तर्ज पर छात्रवृति प्रदान की जा रही है।

कक्षा		<b>ভা</b> त्र	<b>छा</b> त्रा
पहली से 5वीं	:	150 / —रूपये	225 / —रूपये
6 से 8वीं	:	200 / —रूपये	300 / —रूपये
9 से 12वीं	:	250 / —रूपये	400 / —रूपये
11 व 12वीं (साईंस संकाय	r) :	400 / —रूपये	600 / —रूपये

वर्ष 2016—17 में 10.00 लाख रुपये की बजट व्यवस्था करवाई गई है। जिससे अनुमानित 230 छात्र/छात्राएं लाभान्वित होगें।

#### 10. कक्षा 9वीं व 11वीं सरकारी विद्यालयों में पढनें वाले अनुसूचित जाति के छात्र/छात्राओ को मुफ्त साईकिलें उपलब्ध करवाना

यह स्कीम लागू करने के लिए वर्श 2011—12 में मुख्यमत्रीं महोदय का अनुमोदन प्राप्त किया गया है। स्कीम में कक्षा 9वीं व 11वीं में अनुसूचित जाति के उन छात्र/ छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जाएगीं। जो छात्र/छात्राएं उच्च शिक्षा ग्रहण करने के लिए अन्य गांव के विद्यालयों में जा रही होगीं। इस स्कीम में वर्ष 2016—17 के लिए 1000.00 लाख रुपये की राशि की बजट व्यवस्था करवाई गई है। स्कीम में वर्ष 2016—17 में अनुमानित 31000 छात्र/छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जायेंगी।

### प्लान / नॉन–प्लान स्कीमें

#### (परीक्षा शाखा)

#### 52 राजीव गांधी पुरस्कार योजना के अन्तर्गत उच्च/वरिष्ठ विद्यालयों में पढ़ रहे मेधावी छात्र/छात्राओं को छात्रवृति प्रदान करना

वित्त वर्ष 2015—16 के लिये 299.46 लाख रूपये की बजट व्यवस्था की गई है तथा इस राशि से 15874 छात्र लाभाविन्त होंगे।

#### 53 पंजाबी मैरिट छात्रवृति स्कीम

इस स्कीम के अन्तर्गत उन छात्र/छात्राओं को कक्षा 11वीं व 12वीं में छात्रवृति दी जाती है जो हिरयाणा विद्यालय शिक्षा बोर्ड, भिवानी से 10वीं की वार्षिक परीक्षा में पंजाबी विषय में अधिकतम अंक प्राप्त करके 11वीं व 12वीं कक्षा में पंजाबी का विषय लेकर पढ़ रहे हों। ये छात्रवृतियाँ अगली कक्षा में संतोषजनक परिणामों के आधार पर नवीनीकरण की जाती है। 30 छात्रवृतियाँ 10वीं कक्षा के परिणाम के आधार कक्षा 11वीं में 75/—रूपये प्रतिमास प्रतिछात्र की दर से प्रदान की जाती हैं।इसी प्रकार आगामी इन छात्रवृतियाँ का नवीनीकरण भी किया जाता है। इस उद्देश्य के लिये वर्ष 2015—16 में 54,000/—रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 60 छात्र लाभाविन्त होंगे।

#### 54 हरियाणा राज्य मैरिट छात्रवृति योजना के अन्तर्गत छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009—10 से सैकेण्डरी निदेशालय स्तर पर चलाई जा रही है। इस स्कीम के अन्तर्गत 700 छात्रवृतियां हरियाणा विद्यालय शिक्षा द्वारा संचालित बोर्ड परीक्षा कक्षा 10वीं की मैरिट के आधार पर कक्षा 11वीं में प्रवेश उपरांत प्रदान की जाती हैं तथा कक्षा 12वीं में उनका नवीनीकरण किया जाता है। 350 छात्रवृतियां शहरी क्षेत्र (175 लड़के, 175 लड़कियां) आरक्षित हैं तथा 350 छात्रवृतियां ग्रामीण क्षेत्र (175 लड़के, 175 लड़कियां) आरक्षित हैं। वर्ष 2015—16 में स्कीम के अन्तर्गत 45.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 700 फ्रैश तथा 700 नवीनीकरण छात्रवृति के तौर पर प्रदान की जाती थी।

नोट: यह स्कीम शैक्षणिक सत्र 2014—15 से राज्य सरकार द्वारा संशोधित की गई है। इस स्कीम में 700 छात्रों की संख्या खत्म करते हुए अब 95 प्रतिशत या इससे अधिक अंक प्राप्त करने वाले सभी शहरी/ग्रामिण छात्र/छात्राओं को छात्रवृति प्रदान की जानी है। वर्ष 2014—15 में इस स्कीम के अन्तर्गत 1037 छात्र/छात्रायें लाभविन्त होंगे।

55 एक मुश्त भत्ता स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र/छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत अनुसूचित जाति के छात्र/छात्राओं को स्टेशनरी/स्कूल बैग/वर्दी/शब्दकोष/जूते व जुराबें खरीदने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी। स्कीम के अन्तर्गत योग्य छात्र/छात्राओं को निम्न दर से छात्रवृति प्रदान करने का प्रावधान है:—

कक्षा राशि

9<sup>th</sup>-12<sup>th</sup> : 1450 / -रूपये

वर्ष 2015—16 में 4500.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 260430 छात्र / छात्राएं लाभान्वित होंगे।

## 56 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9 से 12वीं में पढ़ रहे अनुसूचित जाति के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

इस स्कीम के अन्तर्गत कक्षा—9वीं से 12वीं सरकारी विद्यालयों में पढ़ रहे अनुसूचित जाति के छात्र / छात्राओं की संख्या में बढ़ौतरी करने हेतु प्रोत्साहन राशि प्रदान की जाती है। प्रोत्साहन राशि विद्यार्थियों के नजदीक की बैंक शाखाओं में बैंक खाते खोलकर वितरित की जा रही है। यह स्कीम वर्ष 2008—09 सेशन के दौरान आरम्भ की गई थी।

वर्ष 2015—16 में 8000.00 लाख रूपये बजट व्यवस्था करवाई गई है, जिसके अनतर्गत 260430 छात्र / छात्राएं लाभान्वित हुये। स्कीम के अन्तर्गत प्रोत्साहन राशि निम्न दर से प्रदान किये जाने का प्रावधान है:—

कक्षा		<b>ভা</b> त्र	চারা
9 <sup>th</sup> to 12 <sup>th</sup>	:	250 / - रूपये	400 / —रूपये
9 <sup>th</sup> to 12 <sup>th</sup> (साईंस संकाय)	:	400 / - रूपये	600 / —रूपये

### 57 नेशनल टैलेंट सर्च छात्रवृति स्कीम

इस स्कीम के अन्तर्गत कक्षा 10वीं के प्रतिभावान छात्र / छात्राओं को निशुल्क Coaching दी जाती है, तािक उनको राष्ट्रीय स्तर पर होने वाली परीक्षा के लिये तैयार किया जा सके। इस स्कीम के अन्तर्गत चयनित छात्र / छात्राओं को मैरिट के आधार केन्द्रीय सरकार द्वारा छात्रवृति प्रदान की जाती है तथा निशुल्क Coaching का खर्च राज्य सरकार द्वारा वहन किया जाता है। स्कीम के अन्तर्गत परीक्षा का आयोजन निदेशक, एसि-सी-ई-आर-टी- हरियाणा, गुड़गावं के स्तर पर किया जाता है।

वित्त वर्ष 2015—16 के लिये भी 14.05 लाख रूपये की बजट व्यवस्था करवाई गई है। इस स्कीम को निदेशक, एसःसीःईःआरःटीः हरियाणा, गुड़गावं द्वारा संचालित किया जा रहा है। वर्ष 2015—16 में स्कीम के अन्तर्गत 85 छात्र/छात्राएं लाभाविन्त होंगे।

#### 58 नैशनल-मीन्स-कम मैरिट छात्रवृति स्कीम-सी.एस.एस. प्लान

यह स्कीम भारत सरकार द्वारा वर्ष 2008—09 में आरम्भ की गई थी। इस स्कीम में 2337 छात्रवृतियां प्रतिभावान छात्र/छात्राओं को प्रदान करने का प्रावधान है बशर्ते छात्र/छात्रा द्वारा अधिक से अधिक 60 प्रतिशत अंक प्राप्त करके हरियाणा विद्यालय शिक्षा बोर्ड, भिवानी द्वारा संचालित 8वीं कक्षा पास की हो। जहां तक छात्रवृति का सम्बन्ध है छात्रवृति की राशि भारत सरकार द्वारा सीधे तौर पर निदेशक, एस.सी.ई.आर.टी. हरियाणा, गुड़गावं को उपलब्ध करवाई जाती है, जो उन द्वारा छात्र/छात्राओं के बैंक खातों में जमा करवा दी जाती है। प्रत्येक छात्र को 500/—रुपये प्रति छात्र प्रतिमास की दर से छात्रवृति प्रदान की जा रही है। यह स्कीम निदेशक, एस.सी.ई.आर.टी. हरियाणा, गुड़गावं द्वारा संचालित की जाने वाली परीक्षा के लिए वित्त वर्ष 2015—16 के लिये स्कीम के अन्तर्गत केवल परीक्षा के संचालन के खर्चे हेतु 6.00 लाख रूपये की राशि का प्रोविजन करवाया गया है। इस स्कीम के अन्तर्गत वर्ष 2015—16 में लगभग 10000 छात्र लाभाविन्त होंगे।

# 59 मासिक छात्रवृति स्कीम के अन्तर्गत कक्षा 9वीं से 12वीं में पढ़ रहे बी॰पी॰एल॰ / बी॰सी॰—ए॰ के छात्र / छात्राओं को प्रोत्साहन राशि प्रदान करना

अनुसूचित जाति के छात्र/छात्राओं को दी जा रही प्रोत्साहन छात्रवृति स्कीम की भांति सरकारी विद्यालयों में पढ़ रहे बी॰पी॰एल॰/बी॰सी॰–ए॰ वर्ग के छात्र/छात्राओं को वित्त वर्ष 2009–10 से मासिक छात्रवृति योजना आरम्भ करके निम्न दर से प्रोत्साहन राशि प्रदान की जा रही है:–

कक्षा		চ্যার	চ্যাत्रा
9 से 12वीं	:	150 / —रूपये	300 / —रूपये
11 व 12वीं (साईंस संकाय)	:	200 / —रूपये	400 / —रूपये

वर्ष 2015—16 में **बी॰पी॰एल॰ वर्ग स्कीम** के लिये 2000.00 लाख रूपये की बजट व्यवस्था करवाई गई है तथा अनुमानित 43085 छात्र / छात्राएं लाभान्वित होंगे।

वर्ष 2015—16 में **बी॰सी॰-ए॰ वर्ग स्कीम** के लिये 5500.00 लाख रूपये की बजट व्यवस्था करवाई गई है, जिसके अन्तर्गत 183985 छात्र / छात्राएं लाभान्वित होंगे।

#### 9. स्वतन्त्रता सेनानियों के पौत्र-पौत्रियों एंव दौहता-दौहतियों को मासिक छात्रवृति प्रदान करने बारे

यह स्कीम वर्ष 2009–10 में मुख्यमन्त्री महोदय द्वारा की गई घोषणा उपरांत वर्ष 2010–11 से लागू की गई है। इस स्कीम में स्वतन्त्रता सैनानियों के पौत्र/पौत्रियों एवं दोहता/दोहतियों को अनुसूचित जाति के छात्रों को प्रदान की जा रही छात्रवृति की तर्ज पर छात्रवृति प्रदान की जा रही है।

कक्षा		<b>ভা</b> त्र	<b>छात्रा</b>
पहली से 5वीं	:	150 / —रूपये	225 / —रूपये
6 से 8वीं	:	200 / —रूपये	300 / —रूपये
9 से 12वीं	:	250 / —रूपये	400 / —रूपये
11 व 12वीं (साईंस संकाय)	:	400 / —रूपये	600 / —रूपये

वर्ष 2015—16 में 16.17 लाख रुपये की बजट व्यवस्था करवाई गई है। जिससे अनुमानित 263 छात्र / छात्राएं लाभान्वित होगें।

#### 10. कक्षा 9वीं व 11वीं सरकारी विद्यालयों में पढनें वाले अनुसूचित जाति के छात्र/छात्राओं को मुफ्त साईकिलें उपलब्ध करवाना एवं साईकिल मुरम्मत के लिए राशि उपलब्ध करवाने बारे

यह स्कीम लागू करने के लिए वर्ष 2011—12 में मुख्यमत्रीं महोदय का अनुमोदन प्राप्त किया गया है। स्कीम में कक्षा 9वीं व 11वीं में अनुसूचित जाति के उन छात्र/ छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जाएगीं। जो छात्र/छात्राएं उच्च शिक्षा ग्रहण करने के लिए अन्य गांव के विद्यालयों में जा रही होगीं। इसके उपरान्त 400/—रुपये की राशि मुरम्मत के तौर पर उन छात्रों को उपलब्ध करवाई जाएगीं, जिन्हें सर्व शिक्षा अभियान या अन्य एजेंसी द्वारा कक्षा छटी से आठंवी तक साईकिलें उपलब्ध करवाई गई है। इस स्कीम में वर्ष 2015—16 के लिए 800.00 लाख रुपये की राशि की बजट व्यवस्था करवाई गई है। स्कीम में वर्ष 2015—16 में अनुमानित 30000 छात्र/छात्राओं को मुफ्त साईकिलें उपलब्ध करवाई जायेंगी।

#### Note On Activities of Works Branch

- Non-Recurring (Maintenance /repair /construction) GHS/GSSS "2202-General Education-02-Secondary Education-053-Maintenance of Buildings- (99)/Addition and alterations in Govt. Schools (17) Minor works":- The Works Branch deals with cases of construction, Repair/Maintenance and Addition/Alteration in Govt. High/Sr. Sec. Schools building in the State. Besides it, the works relating the physical amenities, covering drinking water facilities, toilets, urinals, sufficient class rooms/boundary walls including different requisite labs and libraries etc. are taken up. In the Year 2019-20, an amount of Rs. 7000.00 Lac on Non Recurring/Recurring side have been provided for 914 GHS/GSSS in State of Haryana.
- Mukhya Mantri School Sondariyakarn Scheme (Plan Scheme) "2202-General Education -02- Secondary Education-109-Govt. Secondary School (99) Teaching Staff including others Establishment (98) Establishment expenses-34) other charges:- To create inserts of students towards the cleanliness of environment of schools 'Mukha Mantri School Beautification Motivational Scheme' was started in the year 2011-12. For this, one high and one Senior Secondary School is selected at block level each of 119 blocks of State. Each selected High and Senior Secondary School is given Rs. 50,000/- for this after that among these selected schools, out of best High and Senior Secondary School is selected at district level in all 22 districts and given Rs. 1,00,000/-. Then two school i.e. one High and one Senior Secondary School are selected among these selected schools for state level prize and are given Rs. 5,00,000/- each as award money. An amount Rs. 38.03 lacs has already been provided in this year 2019-20 for this purpose. An balance amount Rs. 132.97 Lacs will be provided in the scheme.
- 4202 Capital (Plan) Sports, Art & Culture 01 General Education 202 Secondary Education (99) Construction of Secondary School Building (Plan) Part-I State Plan Schemes: An amount of Rs. 13000.00 Lacs will be provided for the construction of new/school building under capital head 4202 for the Financial year 2019-20. Out of above state provision the department will give the administrative approval to EIC PWD B&R Haryana for 52 GHS/GSSS building in the state of Haryana who will transferred the funds to Haryana School Shiksha Priyojna Prishad Panchkula (HSSPP). An amount of Rs. 7032.48 Lacs has been released during the year 2019-20.
- Electricity Non Plan- Major Head 2202 General Education-02 Secondary Education-109-Government Secondary Schools [99] Teaching Staff including other Establishments [98] Establishment expenses (Non-Plan) 92 Energy Charges:- In the Year 2019-20, an amount of Rs. 500.00 Lacs will be provided for new Electricity Connection/Electricity bill of Govt. High/Senior Secondary Schools, a provision has been made in the Non-Recurring. To improve and maintain regular lighting system in the Schools. The funds will be allotted to all the District Education Officer on their demand for the above said purpose. An amount of Rs. 500.00 Lacs has been released during the year 2019-20.

#### उपलब्धी

- 1 Non-Recurring (Maintenance /repair /construction)GHS/GSSS "2202-General Education-02-Secondary Education-053-Maintenance of Buildings- (99)/Addition and alterations in Govt. Schools (17) Minor works":- निर्माण शाखा मे राजकीय विद्यालय भवनो के लिये निर्माण /मुरम्मत तथा रख रखाव तथा नये विद्यालय भवनो से सम्बन्धित मामलो का निपटान किया जाता है। इसके अतिरिक्त मूलभूत सुविधाओ तथा पेय जल सुविधाए, शौचालय पर्याप्त, अध्ययन कक्ष, चारदीवारी निर्माण एवं विभिन्न कार्य उपयुक्त प्रयोगषाला तथा पुस्तकालयों सम्बन्धी निर्माण के कार्य भी करवाये जाते है। वित्त वर्ष 2019—20 मे नान रेंकरिंग /रेंकरिंग पक्ष पर 7000.00 लाख रुपये की राशि का प्रावधान करवाया गया है। इस राशि से 914 विद्यालयों मे भवन निर्माण / मुरम्मत / चार दीवारी / नये कमरो का निर्माण के कार्य करवाये गये है।
- 2 Mukhya Mantri School Sondariyakarn Scheme (Plan Scheme) "2202-General Education -02- Secondary Education-109-Govt. Secondary School (99) Teaching Staff including others Establishment (98) Establishment expenses-34) other charges:- विद्यार्थियो में स्वच्छता व स्वच्छ वातावरण जागरुक करने बारे मुख्यमंत्री स्कूल सौन्दर्यकरण योजना वर्ष 2011—12 में आरम्भ की गई थी। इस योजना से विद्यालय सौन्दर्यकरण के अन्तर्गत खण्ड स्तर पर प्रथम आने वाले राजकीय उच्च तथा वरिष्ठ माध्यमिक विद्यालयों को 50,000/— रुपये प्रति उच्च/वरिष्ठ माध्यमिक विद्यालय को तथा खण्ड स्तर पर चयनित विद्यालय में सें जिला स्तर पर प्रथम आने वाले विद्यालयों को 1,00,000/— रुपये की राशि तथा राज्य स्तर पर प्रथम आने वाले एक राजकीय उच्च विद्यालय तथा एक राजकीय वरिष्ठ माध्यमिक विद्यालय को 5,00,000/— रुपये की राषि प्रदान की जाती है। राज्य के कुल 22 जिलों के 119 खण्डों के विद्यालयों के लिये वित्त वर्ष 2019—20 में 38.03 लाख रुपये की राशि का प्रावधान करवाया गया था। वर्ष 2019—20 में इस राशि से जिला शिक्षा अधिकारियों को सौन्दर्यकरण योजना के तहत 132.97 लाख रुपये पुरस्कार विजेता स्कूलों को वितरित करने हेतु जारी की जा चुकी है।
- 3 4202 Capital (Plan) Sports, Art & Culture 01 General Education 202 Secondary Education (99) Construction of Secondary School Building (Plan) Part-I State Plan Schemes:- शीर्ष 4202 से लोक निर्माण विभाग (भवन एंव सडकें) हरियाणा को 40 राजकीय उच्च / वरिष्ठ माध्यमिक विद्यालयों के नव निर्माण / अतिरिक्त कमरो की मांग हेतु 13000.00 लाख रुपये की राशि का प्रावधान करवाया गया है। व्यवस्थित राशि से कुल 52 राजकीय उच्च / वरिष्ठ माध्यमिक विद्यालयों के नव निर्माण / अतिरिक्त कमरो की मांग से प्रशासकीय स्वीकृति लोक निर्माण विभाग को निर्माण ऐंजसी सर्व शिक्षा अभियान को स्थानान्तरण करने हेतु भेजी जायेगी।
- 4 Electricity Non Plan- Major Head 2202 General Education-02 Secondary Education-109-Government Secondary Schools [99] Teaching Staff including other Establishments [98] Establishment expenses (Non-Plan) 92 Energy Charges:- नान रेंकरिंग पक्ष पर वित्त वर्ष 2019—20 मे 500.00 लाख रुपये का बजट प्रावधान करवाया गया है। इस राशि से राजकीय उच्च/वरिष्ठ माध्यमिक विद्यालयों के बिजली बिलो की अदायगी हेतु 21 जिला शिक्षा अधिकारियों की मांग अनुसार राशि की वित्तीय स्वीकृति जारी की जायेगी।

#### Observations/Recommendations of the Committee –

1. During the course of oral examination, the Committee discussed the matter of the declining percentage of School going children in the Government Schools. The Committee observed that the strength of Private Schools is increasing day by day. The Committee also realizes that only poor people's children are going the Government Schools. The Committee raises the point of the declining in the percentage of result in the Government Schools. It has also come into the notice of the Committee that infrastructure in the Government Schools is not up to the mark. There are crumbling buildings in some of the Government Schools. Although there are enough space but not funds to build up good buildings for the Government Schools.

The Committee recommended that the quality education in the Government Schools must be provided to the students so that the strength of Government going school children may be increased. The School Education Department should take necessary steps in this regard. The Committee also recommended that the teachers who work excellent job to improve the standard of Education in the Government Schools should be awarded or given incentives so that more teachers should come forward to do good job in teachings. The Committee also recommended that there is great need to improve the infrastructure of the schools in order to provide better quality of education and facilitate to the students.

2. The Committee discussed the matter of scholarships which is given to the poor students of SC/ST/BC in the Government Schools is very much insufficient. The Committee also take a serious view in this regard that there is no increment since 2013 in the above said Scholarship. The Committee also discussed about the National Talent Cum Merit Scholarship and National Means Cum Merit Scholarship which are given to the talented students is also not up to the mark.

Therefore, the Committee recommended that the Scholarship which is to be given to the poor students of SC/ST/BC in the Government Schools must be increased time to time. The Committee also desired that such Scholarship should be given to the other economically weaker sections and single parent's children of the society. The Committee also recommened that National Talent Cum Merit Scholarship and National Means Cum Merit Scholarship which are given to the talented students should be increased so that the brilliant students can be inspired to go forward for their bright future.

3. The Committee discussed the matter of financial problems faced by Government Schools in celebration the function of Republic day in the Schools. Only Five Hundred rupees are given for this function in the Government Schools. The Committee feels that Five Hundred rupees are insufficient amount to celebrate the function of Republic day in the Government Schools.

The Committee recommended that it should be minimum Ten rupees per student into total number of students.

4. The Committee discussed the matter regarding the extra duty as in census and election duty etc. for the Government teachers.

The Committee recommended that the extra duties for the Government Schools teachers are an obstacle in the way of quality Education. The students have to suffer heavy

loss in their regular study. So, the Committee recommended that teachers have to free from all such type of duties to improve the quality education in the Government Schools.

5. The Committee discussed the matter of shortage of Group-D employees in the Government Schools. There are many posts are lying vacant in the Schools as Peon, Sweeper, Mali etc. in the Department's reply.

The Committee recommended that the Department should make a policy to fill up the Group-D employees in Government Schools so that proper discipline can be maintained in the Schools to improve Education system.